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70-71 Elizabeth II – 1-2 Charles III, 2021-2022-2023-2024

HOUSE OF COMMONS OF CANADA

BILL C-63

An Act to enact the Online Harms Act, to amend the Criminal Code, the Canadian Human Rights Act and An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service and to make consequential and related amendments to other Acts

FIRST READING, FEBRUARY 26, 2024

MINISTER OF JUSTICE

Première session, quarante-quatrième législature,
70-71 Elizabeth II – 1-2 Charles III, 2021-2022-2023-2024

CHAMBRE DES COMMUNES DU CANADA

PROJET DE LOI C-63

Loi édictant la Loi sur les préjudices en ligne, modifiant le Code criminel, la Loi canadienne sur les droits de la personne et la Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet et apportant des modifications corrélatives et connexes à d'autres lois

PREMIÈRE LECTURE LE 26 FÉVRIER 2024

MINISTRE DE LA JUSTICE

RECOMMENDATION

Her Excellency the Governor General recommends to the House of Commons the appropriation of public revenue under the circumstances, in the manner and for the purposes set out in a measure entitled “*An Act to enact the Online Harms Act, to amend the Criminal Code, the Canadian Human Rights Act and An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service and to make consequential and related amendments to other Acts*”.

SUMMARY

Part 1 of this enactment enacts the *Online Harms Act*, whose purpose is to, among other things, promote the online safety of persons in Canada, reduce harms caused to persons in Canada as a result of harmful content online and ensure that the operators of social media services in respect of which that Act applies are transparent and accountable with respect to their duties under that Act.

That Act, among other things,

- (a)** establishes the Digital Safety Commission of Canada, whose mandate is to administer and enforce that Act, ensure that operators of social media services in respect of which that Act applies are transparent and accountable with respect to their duties under that Act and contribute to the development of standards with respect to online safety;
- (b)** creates the position of Digital Safety Ombudsperson of Canada, whose mandate is to provide support to users of social media services in respect of which that Act applies and advocate for the public interest in relation to online safety;
- (c)** establishes the Digital Safety Office of Canada, whose mandate is to support the Digital Safety Commission of Canada and the Digital Safety Ombudsperson of Canada in the fulfillment of their mandates;
- (d)** imposes on the operators of social media services in respect of which that Act applies
 - (i)** a duty to act responsibly in respect of the services that they operate, including by implementing measures that are adequate to mitigate the risk that users will be exposed to harmful content on the services and submitting digital safety plans to the Digital Safety Commission of Canada,
 - (ii)** a duty to protect children in respect of the services that they operate by integrating into the services design features that are provided for by regulations,
 - (iii)** a duty to make content that sexually victimizes a child or revictimizes a survivor and intimate content communicated without consent inaccessible to persons in Canada in certain circumstances, and

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RECOMMANDATION

Son Excellence la gouverneure générale recommande à la Chambre des communes l’affectation de deniers publics dans les circonstances, de la manière et aux fins prévues dans une mesure intitulée « *Loi édictant la Loi sur les préjudices en ligne, modifiant le Code criminel, la Loi canadienne sur les droits de la personne et la Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet et apportant des modifications corrélatives et connexes à d’autres lois* ».

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La partie 1 du texte édicte la *Loi sur les préjudices en ligne*, qui a notamment pour objet de promouvoir la sécurité en ligne des personnes au Canada, de réduire les préjudices qui leur sont causés par le contenu préjudiciable en ligne et de veiller à ce que les exploitants de services de médias sociaux assujettis à la loi soient transparents et tenus de rendre des comptes à l’égard des obligations qui leur incombent au titre de la loi.

La loi, notamment :

- a)** constitue la Commission canadienne de la sécurité numérique, dont la mission est de contrôler l’application de la loi, de veiller à ce que les exploitants de services de médias sociaux qui y sont assujettis soient transparents et tenus de rendre des comptes à l’égard des obligations qui leur incombent au titre de la loi et de contribuer à l’élaboration de normes en matière de sécurité en ligne;
- b)** crée le poste d’ombudsman canadien de la sécurité numérique, dont la mission est de fournir du soutien aux utilisateurs de services de médias sociaux assujettis à la loi et de défendre l’intérêt public en matière de sécurité en ligne;
- c)** constitue le Bureau canadien de la sécurité numérique, dont la mission est de soutenir la Commission canadienne de la sécurité numérique et l’ombudsman canadien de la sécurité numérique dans l’accomplissement de leur mission respective;
- d)** prévoit l’obligation pour les exploitants de services de médias sociaux assujettis à la loi :
 - (i)** d’agir de manière responsable à l’égard des services qu’ils exploitent, notamment en mettant en œuvre des mesures adéquates pour atténuer le risque que des utilisateurs soient exposés à du contenu préjudiciable sur les services en cause et en présentant des plans de sécurité numérique à la Commission canadienne de la sécurité numérique,
 - (ii)** de protéger les enfants à l’égard des services qu’ils exploitent en y intégrant les caractéristiques de conception prévues par règlement,
 - (iii)** de rendre inaccessible aux personnes au Canada, dans certaines circonstances, tout contenu représentant

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(iv) a duty to keep all records that are necessary to determine whether they are complying with their duties under that Act;

(e) authorizes the Digital Safety Commission of Canada to accredit certain persons that conduct research or engage in education, advocacy or awareness activities that are related to that Act for the purposes of enabling those persons to have access to inventories of electronic data and to electronic data of the operators of social media services in respect of which that Act applies;

(f) provides that persons in Canada may make a complaint to the Digital Safety Commission of Canada that content on a social media service in respect of which that Act applies is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent and authorizes the Commission to make orders requiring the operators of those services to make that content inaccessible to persons in Canada;

(g) authorizes the Governor in Council to make regulations respecting the payment of charges by the operators of social media services in respect of which that Act applies, for the purpose of recovering costs incurred in relation to that Act.

Part 1 also makes consequential amendments to other Acts.

Part 2 amends the *Criminal Code* to, among other things,

(a) create a hate crime offence of committing an offence under that Act or any other Act of Parliament that is motivated by hatred based on certain factors;

(b) create a recognizance to keep the peace relating to hate propaganda and hate crime offences;

(c) define “hatred” for the purposes of the new offence and the hate propaganda offences; and

(d) increase the maximum sentences for the hate propaganda offences.

It also makes related amendments to other Acts.

Part 3 amends the *Canadian Human Rights Act* to provide that it is a discriminatory practice to communicate or cause to be communicated hate speech by means of the Internet or any other means of telecommunication in a context in which the hate speech is likely to foment detestation or vilification of an individual or group of individuals on the basis of a prohibited ground of discrimination. It authorizes the Canadian Human Rights Commission to deal with complaints alleging that discriminatory practice and authorizes the Canadian Human Rights Tribunal to inquire into such complaints and order remedies.

Part 4 amends *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service* to, among other things,

(a) clarify the types of Internet services covered by that Act;

(b) simplify the mandatory notification process set out in section 3 by providing that all notifications be sent to a law enforcement body designated in the regulations;

de la victimisation sexuelle d’enfants ou perpétuant la victimisation de survivants et tout contenu intime communiqué de façon non consensuelle,

(iv) de tenir les registres nécessaires à l’évaluation de leur conformité aux obligations qui leur incombent au titre de la loi;

e) autorise la Commission canadienne de la sécurité numérique à accréditer certaines personnes qui effectuent des recherches ou qui se livrent à des activités en matière d’éducation, de revendication ou de sensibilisation qui sont liées à la loi pour leur permettre d’avoir accès aux inventaires de données électroniques et aux données électroniques des exploitants de services de médias sociaux assujettis à la loi;

f) prévoit que toute personne au Canada peut déposer une plainte auprès de la Commission canadienne de la sécurité numérique relativement au fait que figure sur un service de média social assujetti à la loi du contenu représentant de la victimisation sexuelle d’enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle et autorise celle-ci à rendre des ordonnances pour obliger l’exploitant du service à rendre ce contenu inaccessible aux personnes au Canada;

g) autorise le gouverneur en conseil à prendre des règlements concernant les redevances à payer par les exploitants de services de médias sociaux assujettis à la loi pour recouvrer certains coûts engagés liés à la loi.

La partie 1 apporte également des modifications corrélatives à d’autres lois.

La partie 2 modifie le *Code criminel* pour, notamment :

a) ériger en infraction parmi les crimes haineux le fait de commettre une infraction prévue à cette loi ou à toute autre loi fédérale en étant motivé par de la haine fondée sur certains facteurs;

b) créer un engagement de ne pas troubler l’ordre public se rapportant à la propagande haineuse et aux crimes haineux;

c) définir « haine » pour l’application de la nouvelle infraction et des infractions de propagande haineuse;

d) augmenter les peines maximales pour les infractions de propagande haineuse.

Elle apporte également des modifications connexes à d’autres lois.

La partie 3 modifie la *Loi canadienne sur les droits de la personne* pour prévoir que le fait de communiquer ou de faire communiquer un discours haineux au moyen d’Internet ou de tout autre mode de télécommunication dans un contexte où le discours haineux est susceptible de fomenter la détestation ou la diffamation d’un individu ou d’un groupe d’individus sur le fondement d’un motif de distinction illicite constitue un acte discriminatoire. Elle permet à la Commission canadienne des droits de la personne d’examiner les plaintes qui allèguent la perpétration d’un tel acte discriminatoire et confère au Tribunal canadien des droits de la personne le pouvoir d’instruire ces plaintes et d’ordonner des mesures de redressement.

La partie 4 modifie la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet* pour, notamment :

a) préciser les types de services Internet visés par la loi;

b) simplifier le processus d’avis obligatoire prévu à l’article 3 en prévoyant l’envoi de tous les avis à un organisme chargé de l’application de la loi désigné par règlement;

SUMMARY

(c) require that transmission data be provided with the mandatory notice in cases where the content is manifestly child pornography;

(d) extend the period of preservation of data related to an offence;

(e) extend the limitation period for the prosecution of an offence under that Act; and

(f) add certain regulation-making powers.

Part 5 contains a coordinating amendment.

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c) exiger que les données de transmission soient fournies lorsque l’avis obligatoire concerne du contenu étant manifestement de la pornographie juvénile;

d) prolonger la période de préservation des données relatives à une infraction;

e) prolonger le délai de prescription des poursuites pour les infractions à la loi;

f) ajouter des pouvoirs réglementaires.

La partie 5 prévoit une disposition de coordination.

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BILL C-63

An Act to enact the Online Harms Act, to amend the Criminal Code, the Canadian Human Rights Act and An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service and to make consequential and related amendments to other Acts

His Majesty, by and with the advice and consent of the Senate and House of Commons of Canada, enacts as follows:

PART 1

Online Harms Act

Enactment of Act

Enactment

1 The *Online Harms Act* is enacted as follows:

An Act respecting online harms

Short Title

Short title

1 This Act may be cited as the *Online Harms Act*.

Interpretation and Application

Definitions

2 (1) The following definitions apply in this Act.

child means a person who is under 18 years of age. (*enfant*)

91046

PROJET DE LOI C-63

Loi édictant la Loi sur les préjudices en ligne, modifiant le Code criminel, la Loi canadienne sur les droits de la personne et la Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet et apportant des modifications corrélatives et connexes à d'autres lois

Sa Majesté, sur l'avis et avec le consentement du Sénat et de la Chambre des communes du Canada, édicte :

PARTIE 1

Loi sur les préjudices en ligne

Édiction de la loi

Édiction

1 Est édictée la *Loi sur les préjudices en ligne*, dont le texte suit :

5 Loi concernant les préjudices en ligne

Titre abrégé

Titre abrégé

1 *Loi sur les préjudices en ligne*.

Définitions et champ d'application

Définitions

2 (1) Les définitions qui suivent s'appliquent à la présente loi.

Bureau Le Bureau canadien de la sécurité numérique 10
constitué par l'article 39. (*Office*)

Commission means the Digital Safety Commission of Canada established by section 10. (*Commission*)

content that foments hatred means content that expresses detestation or vilification of an individual or group of individuals on the basis of a prohibited ground of discrimination, within the meaning of the *Canadian Human Rights Act*, and that, given the context in which it is communicated, is likely to foment detestation or vilification of an individual or group of individuals on the basis of such a prohibited ground. (*contenu fomentant la haine*)

content that incites violence means content that actively encourages a person to commit — or that actively threatens the commission of — an act of physical violence against a person or an act that causes property damage, and that, given the context in which it is communicated, could cause a person to commit an act that could cause

- (a) serious bodily harm to a person;
- (b) a person's life to be endangered; or
- (c) serious interference with or serious disruption of an essential service, facility or system. (*contenu incitant à la violence*)

content that incites violent extremism or terrorism means content that actively encourages a person to commit — or that actively threatens the commission of — for a political, religious or ideological purpose, an act of physical violence against a person or an act that causes property damage, with the intention of intimidating or denouncing the public or any section of the public or of compelling a person, government or domestic or international organization to do or to refrain from doing any act, and that, given the context in which it is communicated, could cause a person to commit an act that could cause

- (a) serious bodily harm to a person;
- (b) a person's life to be endangered; or
- (c) a serious risk to the health or safety of the public or any section of the public. (*contenu incitant à l'extrémisme violent ou au terrorisme*)

content that induces a child to harm themselves means content that advocates self-harm, disordered eating or dying by suicide or that counsels a person to commit or engage in any of those acts, and that, given the context in which it is communicated, could cause a child to inflict injury on themselves, to have an eating disorder or to die by suicide. (*contenu poussant un enfant à se porter préjudice*)

Commission La Commission canadienne de la sécurité numérique constituée par l'article 10. (*Commission*)

contenu fomentant la haine Contenu qui, sur le fondement d'un motif de distinction illicite au sens de la *Loi canadienne sur les droits de la personne*, exprime de la détestation à l'égard d'un individu ou d'un groupe d'individus ou qui manifeste de la diffamation à leur égard et qui, compte tenu du contexte dans lequel il est communiqué, est susceptible de fomenter la détestation ou la diffamation d'un individu ou d'un groupe d'individus sur le fondement d'un tel motif de distinction illicite. (*content that foments hatred*)

contenu incitant à la violence Contenu qui encourage activement une personne à accomplir un acte de violence physique contre une personne ou un geste causant des dommages aux biens, ou dans lequel des menaces d'accomplir un tel acte ou un tel geste sont proférées de façon active, et qui, compte tenu du contexte dans lequel il est communiqué, pourrait amener une personne à accomplir un acte ou un geste qui pourrait causer :

- a) soit des blessures graves à une personne;
- b) soit la mise en danger de la vie d'une personne;
- c) soit des perturbations graves ou la paralysie des services, installations ou systèmes essentiels. (*content that incites violence*)

contenu incitant à l'extrémisme violent ou au terrorisme Contenu qui encourage activement une personne à accomplir, au nom d'un but de nature politique, religieuse ou idéologique et en vue d'intimider ou de décrier tout ou partie de la population ou de contraindre une personne, un gouvernement ou une organisation nationale ou internationale à accomplir un acte ou à s'en abstenir, un acte de violence physique contre une personne ou un geste causant des dommages aux biens, ou dans lequel des menaces d'accomplir un tel acte ou un tel geste, au nom d'un tel but et à de telles fins, sont proférées de façon active, et qui, compte tenu du contexte dans lequel il est communiqué, pourrait amener une personne à accomplir un acte ou un geste qui pourrait causer :

- a) soit des blessures graves à une personne;
- b) soit la mise en danger de la vie d'une personne;
- c) soit un risque grave pour la santé ou la sécurité de tout ou partie de la population. (*content that incites violent extremism or terrorism*)

content that sexually victimizes a child or revictimizes a survivor means

- (a)** a visual representation that shows a child, or a person depicted as being a child, who is engaged in or depicted as being engaged in explicit sexual activity; 5
- (b)** a visual representation that depicts the sexual organs or anal region of a child, if it is reasonable to suspect that the representation is created or communicated for a sexual purpose; 10
- (c)** written material or an audio recording whose dominant characteristic is the description, presentation or representation of explicit sexual activity with a child, if it is reasonable to suspect that the material or recording is created or communicated for a sexual purpose; 15
- (d)** a visual representation, written material or an audio recording that shows, describes, presents or represents any of the following, if it is reasonable to suspect that the representation, material or recording is created or communicated for a sexual purpose: 20
 - (i)** a person touching, in a sexual manner, directly or indirectly, with a part of their body or with an object, any part of the body of a child or a person depicted as being a child,
 - (ii)** a person who is engaged in or depicted as being engaged in explicit sexual activity in the presence of a child or a person depicted as being a child, or
 - (iii)** a person exposing their sexual organs or anal region in the presence of a child or a person depicted as being a child; 30
- (e)** a visual representation, written material or an audio recording in which or by means of which sexual activity between a person who is 18 years of age or more and a child is advocated, counselled or planned, other than one in which or by means of which sexual activity between a person who is 16 years of age or more but under 18 years of age and another person who is less than two years older than that person is advocated, counselled or planned; 35
- (f)** a visual representation that shows a child who is being subjected to cruel, inhuman or degrading acts of physical violence; 40
- (g)** any excerpt of a visual representation referred to in paragraph (a), if it is reasonable to suspect that the communication of the excerpt perpetuates harm against a person who as a child appeared in the visual representation; and 45

contenu intime communiqué de façon non consensuelle

- a)** Enregistrement visuel — photographique, filmé, vidéo ou autre — d’une personne qui y figure nue, exposant ses organes sexuels ou sa région anale ou se livrant à une activité sexuelle explicite, s’il est raisonnable de soupçonner que la personne : 5
 - (i)** d’une part, avait, lors de la réalisation de l’enregistrement, une attente raisonnable de protection en matière de vie privée, 10
 - (ii)** d’autre part, ne consent pas à la communication de l’enregistrement;
- b)** enregistrement visuel — photographique, filmé, vidéo ou autre — qui présente faussement et de manière raisonnablement convaincante une personne comme figurant nue, exposant ses organes sexuels ou sa région anale ou se livrant à une activité sexuelle explicite, notamment tout hypertrucage qui présente une telle personne, s’il est raisonnable de soupçonner que la personne ne consent pas à la communication de l’enregistrement. (*intimate content communicated without consent*) 20

contenu poussant un enfant à se porter préjudice

Contenu qui préconise l’automutilation, la perturbation de la conduite alimentaire ou le suicide ou qui conseille à une personne l’accomplissement de tels actes et qui, compte tenu du contexte dans lequel il est communiqué, pourrait amener un enfant à s’automutiler, à avoir un trouble de l’alimentation ou à se suicider. (*content that induces a child to harm themselves*) 25 30

contenu préjudiciable

- a)** Contenu intime communiqué de façon non consensuelle;
- b)** contenu représentant de la victimisation sexuelle d’enfants ou perpétuant la victimisation de survivants; 35
- c)** contenu poussant un enfant à se porter préjudice;
- d)** contenu visant à intimider un enfant;
- e)** contenu fomentant la haine;
- f)** contenu incitant à la violence;
- g)** contenu incitant à l’extrémisme violent ou au terrorisme. (*harmful content*) 40

(h) a visual representation, written material or an audio recording that, given the context in which it is communicated, is likely to bring to light a connection between a person and a visual representation, written material or audio recording referred to in any of paragraphs (a) to (d) in which the person appeared as a child, if it is reasonable to suspect that the communication of the representation, material or recording that is likely to bring to light that connection perpetuates harm against the person. (*contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants*)

content used to bully a child means content, or an aggregate of content, that, given the context in which it is communicated, could cause serious harm to a child's physical or mental health, if it is reasonable to suspect that the content or the aggregate of content is communicated for the purpose of threatening, intimidating or humiliating the child. (*contenu visant à intimider un enfant*)

harmful content means

- (a) intimate content communicated without consent;
- (b) content that sexually victimizes a child or revictimizes a survivor;
- (c) content that induces a child to harm themselves;
- (d) content used to bully a child;
- (e) content that foments hatred;
- (f) content that incites violence; and
- (g) content that incites violent extremism or terrorism. (*contenu préjudiciable*)

Indigenous peoples of Canada has the meaning assigned by the definition *aboriginal peoples of Canada* in subsection 35(2) of the *Constitution Act, 1982*. (*peuples autochtones du Canada*)

intimate content communicated without consent means

- (a) a visual recording, such as a photographic, film or video recording, in which a person is nude or is exposing their sexual organs or anal region or is engaged in explicit sexual activity, if it is reasonable to suspect that
- (i) the person had a reasonable expectation of privacy at the time of the recording, and

contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants

a) Représentation montrant un enfant ou une personne présentée comme tel se livrant ou présenté comme se livrant à une activité sexuelle explicite;

b) représentation représentant les organes sexuels ou la région anale d'un enfant, s'il est raisonnable de soupçonner que la représentation est créée ou communiquée dans un but sexuel;

c) écrit ou enregistrement sonore dont la caractéristique dominante est la description, la présentation ou la simulation d'une activité sexuelle explicite avec un enfant, s'il est raisonnable de soupçonner que l'écrit ou l'enregistrement sonore est créé ou communiqué dans un but sexuel;

d) écrit, enregistrement sonore ou représentation qui montre, décrit, présente ou simule l'une ou l'autre des situations ci-après, s'il est raisonnable de soupçonner que l'écrit, l'enregistrement sonore ou la représentation est créé ou communiqué dans un but sexuel :

(i) une personne qui touche, d'une manière sexuelle, directement ou indirectement, avec une partie de son corps ou avec un objet, une partie du corps d'un enfant ou d'une personne présentée comme tel,

(ii) une personne qui se livre ou qui est présentée comme se livrant à une activité sexuelle explicite en présence d'un enfant ou d'une personne présentée comme tel,

(iii) une personne qui expose ses organes sexuels ou sa région anale en présence d'un enfant ou d'une personne présentée comme tel;

e) écrit, enregistrement sonore ou représentation dans lequel ou par l'intermédiaire duquel une activité sexuelle entre une personne âgée de dix-huit ans ou plus et un enfant est préconisée, conseillée ou planifiée, autre que celui dans lequel ou par l'intermédiaire duquel une activité sexuelle entre une personne âgée de seize ans ou plus mais de moins de dix-huit ans et une autre personne qui est de moins de deux ans son aînée est préconisée, conseillée ou planifiée;

f) représentation montrant un enfant subissant des actes de violence physique qui sont cruels, inhumains ou dégradants;

g) partie d'une représentation visée à l'alinéa a), s'il est raisonnable de soupçonner que la communication

(ii) the person does not consent to the recording being communicated; and

(b) a visual recording, such as a photographic, film or video recording, that falsely presents in a reasonably convincing manner a person as being nude or exposing their sexual organs or anal region or engaged in explicit sexual activity, including a deepfake that presents a person in that manner, if it is reasonable to suspect that the person does not consent to the recording being communicated. (*contenu intime communiqué de façon non consensuelle*)

Minister means the member of the King's Privy Council for Canada designated under section 8 or, if no member is designated, the Minister of Canadian Heritage. (*ministre*)

Office means the Digital Safety Office of Canada established by section 39. (*Bureau*)

Ombudsperson means the Digital Safety Ombudsperson of Canada appointed under section 29. (*ombudsman*)

operator means a person that, through any means, operates a regulated service. (*exploitant*)

person includes a corporation and a trust, a partnership, a fund, a joint venture and any other unincorporated association or organization. (*personne*)

personal information has the same meaning as in section 3 of the *Privacy Act*. (*renseignements personnels*)

regulated service means a service referred to in subsection 3(1). (*service réglementé*)

social media service means a website or application that is accessible in Canada, the primary purpose of which is to facilitate interprovincial or international online communication among users of the website or application by enabling them to access and share content. (*service de média social*)

visual representation includes a visual recording such as a photographic, film or video recording. (*représentation*)

de celle-ci perpétue le préjudice causé à la personne qui figurait, alors qu'elle était enfant, dans la représentation;

h) écrit, enregistrement sonore ou représentation qui, compte tenu du contexte dans lequel il est communiqué, est susceptible de mettre en évidence un lien entre une personne qui figurait, alors qu'elle était enfant, dans un écrit, un enregistrement sonore ou une représentation visés à l'un des alinéas a) à d) et celui-ci, s'il est raisonnable de soupçonner que la communication de l'écrit, de l'enregistrement sonore ou de la représentation qui est susceptible de mettre en évidence le lien perpétue le préjudice causé à cette personne. (*content that sexually victimizes a child or revictimizes a survivor*)

contenu visant à intimider un enfant Contenu ou ensemble de contenus qui, compte tenu du contexte dans lequel il est communiqué, est susceptible de porter gravement atteinte à la santé physique ou mentale d'un enfant, s'il est raisonnable de soupçonner que le contenu ou l'ensemble est communiqué dans le but de menacer, d'intimider ou d'humilier l'enfant. (*content used to bully a child*)

enfant Personne âgée de moins de dix-huit ans. (*child*)

exploitant Personne qui exploite, par quelque moyen que ce soit, un service réglementé. (*operator*)

ministre Le membre du Conseil privé du Roi pour le Canada désigné en vertu de l'article 8 ou, à défaut de désignation, le ministre du Patrimoine canadien. (*Minister*)

ombudsman L'ombudsman canadien de la sécurité numérique nommé en application de l'article 29. (*Ombudsperson*)

personne Vise notamment les personnes morales ainsi que les fiduciaires, les sociétés de personnes, les fonds, les coentreprises ou toutes autres associations ou organisations non dotées de la personnalité morale. (*person*)

peuples autochtones du Canada S'entend au sens du paragraphe 35(2) de la *Loi constitutionnelle de 1982*. (*Indigenous peoples of Canada*)

renseignements personnels S'entend au sens de l'article 3 de la *Loi sur la protection des renseignements personnels*. (*personal information*)

représentation S'entend entre autres de tout enregistrement visuel, notamment photographique, filmé ou vidéo. (*visual representation*)

For greater certainty — social media service

(2) For greater certainty, a social media service includes

(a) an adult content service, namely a social media service that is focused on enabling its users to access and share pornographic content; and

(b) a live streaming service, namely a social media service that is focused on enabling its users to access and share content by live stream.

For greater certainty — content that foments hatred

(3) For greater certainty and for the purposes of the definition *content that foments hatred*, content does not express detestation or vilification solely because it expresses disdain or dislike or it discredits, humiliates, hurts or offends.

Exclusion

(4) The definition *content that sexually victimizes a child or revictimizes a survivor* does not include

(a) a visual representation referred to in paragraph (a) of that definition whose creation and communication have a legitimate purpose related to the administration of justice or to science, medicine, education or art and do not pose an undue risk of harm to children;

(b) a visual representation referred to in paragraph (f) of that definition whose creation or communication has a legitimate purpose referred to in paragraph (a) and does not pose an undue risk of harm to children;

(c) an excerpt of a visual representation referred to in paragraph (g) of that definition that is communicated for a legitimate purpose referred to in paragraph (a); and

(d) a visual representation, written material or an audio recording referred to in paragraph (h) of that definition that is communicated for a legitimate purpose referred to in paragraph (a).

service de média social Site Web ou application accessible au Canada dont le but principal est de faciliter la communication en ligne à l'échelle interprovinciale ou internationale entre les utilisateurs du site Web ou de l'application en leur permettant d'avoir accès à du contenu et d'en partager. (*social media service*)

service réglementé Service visé au paragraphe 3(1). (*regulated service*)

Précision : service de média social

(2) Il est entendu que le service de média social comprend :

a) le service de contenu pour adultes, à savoir un service de média social axé sur le fait de permettre aux utilisateurs d'avoir accès à du contenu à caractère pornographique et d'en partager;

b) le service de diffusion en direct, à savoir un service de média social axé sur le fait de permettre aux utilisateurs d'avoir accès à du contenu diffusé en direct et d'en partager.

Précision : contenu fomentant la haine

(3) Pour l'application de la définition de *contenu fomentant la haine*, il est entendu que le contenu n'exprime pas de détestation et ne manifeste pas de diffamation pour la seule raison qu'il exprime du dédain ou une aversion ou qu'il discrédite, humilie, blesse ou offense.

Exclusion

(4) Sont exclus de la définition de *contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants* :

a) les représentations visées à l'alinéa a) de cette définition dont la création et la communication ont un but légitime lié à l'administration de la justice, à la science, à la médecine, à l'éducation ou aux arts et ne posent pas de risque indu pour les enfants;

b) les représentations visées à l'alinéa f) de cette définition dont la création ou la communication ont un tel but légitime et ne posent pas de risque indu pour les enfants;

c) les parties visées à l'alinéa g) de cette définition qui sont communiquées dans un tel but légitime;

d) les écrits, les enregistrements sonores et les représentations visés à l'alinéa h) de cette définition qui sont communiqués dans un tel but légitime.

Regulated service

3 (1) For the purposes of this Act, a regulated service is a social media service that

(a) has a number of users that is equal to or greater than the significant number of users provided for by regulations made under subsection (2); or

(b) has a number of users that is less than the number of users provided for by regulations made under subsection (2) and is designated by regulations made under subsection (3).

Regulations — number of users

(2) For the purposes of subsection (1), the Governor in Council may make regulations

(a) establishing types of social media services;

(b) respecting the number of users referred to in that subsection, for each type of social media service; and

(c) respecting the manner of determining the number of users of a social media service.

Regulations — paragraph (1)(b)

(3) For the purposes of paragraph (1)(b), the Governor in Council may make regulations designating a particular social media service if the Governor in Council is satisfied that there is a significant risk that harmful content is accessible on the service.

Information provided by Commission

(4) At the Minister's request and within the time and in the manner specified by the Minister, the Commission must provide to the Minister any information that is relevant for the purposes of subsection (3).

Duty to provide information

4 At the Commission's request and within the time and in the manner specified by it, the person that, through any means, operates a social media service must provide to the Commission any information provided for by regulations, for the purpose of enabling the Commission to determine whether the social media service has a number of users that is equal to or greater than the number of users provided for by regulations made under subsection 3(2).

Service réglementé

3 (1) Pour l'application de la présente loi, est un service réglementé le service de média social qui respecte l'une ou l'autre des conditions suivantes :

a) il compte un nombre d'utilisateurs égal ou supérieur au nombre d'utilisateurs significatif prévu par règlement pris en vertu du paragraphe (2);

b) il compte un nombre d'utilisateurs inférieur au nombre d'utilisateurs prévu par règlement pris en vertu du paragraphe (2) et il est désigné comme service réglementé par règlement pris en vertu du paragraphe (3).

Règlements : nombre d'utilisateurs

(2) Pour l'application du paragraphe (1), le gouverneur en conseil peut prendre des règlements :

a) établissant des types de service de média social;

b) concernant le nombre d'utilisateurs visé à ce paragraphe pour chacun de ces types de service;

c) concernant la façon de déterminer le nombre d'utilisateurs d'un service de média social.

Règlements : alinéa (1)b)

(3) Pour l'application de l'alinéa (1)b), le gouverneur en conseil peut, par règlement, désigner un service de média social comme service réglementé s'il est convaincu qu'il y a un risque important que du contenu préjudiciable soit accessible sur le service.

Fourniture de renseignements par la Commission

(4) Sur demande du ministre, la Commission lui fournit, selon les modalités que ce dernier précise, tout renseignement d'intérêt pour l'application du paragraphe (3).

Obligation de fournir des renseignements

4 Sur demande de la Commission, la personne qui exploite, par quelque moyen que ce soit, un service de média social lui fournit, selon les modalités qu'elle précise, tout renseignement prévu par règlement pour permettre à la Commission de déterminer si le service compte un nombre d'utilisateurs égal ou supérieur au nombre d'utilisateurs prévu par règlement pris en vertu du paragraphe 3(2).

Exclusion of service

5 (1) For the purposes of this Act, a service is not a social media service if it does not enable a user to communicate content to the public.

Interpretation

(2) For the purposes of subsection (1), a service does not enable a user to communicate content to the public if it does not enable the user to communicate content to a potentially unlimited number of users not determined by the user.

Exclusion of private messaging feature

6 (1) The duties imposed under this Act on the operator of a regulated service do not apply in respect of any private messaging feature of the regulated service.

Definition of private messaging feature

(2) For the purposes of subsection (1), **private messaging feature** means a feature that

- (a)** enables a user to communicate content to a limited number of users determined by the user; and
- (b)** does not enable a user to communicate content to a potentially unlimited number of users not determined by the user.

Proactive search of content not required

7 (1) Nothing in this Act requires an operator to proactively search content on a regulated service that it operates in order to identify harmful content.

Regulations

(2) Despite subsection (1), regulations made under paragraph 140(1)(d) may require the operator of a regulated service to use technological means to prevent content that sexually victimizes a child or revictimizes a survivor from being uploaded to the service.

Designation

Order designating Minister

8 The Governor in Council may, by order, designate a member of the King's Privy Council for Canada as the Minister for the purposes of this Act.

Exclusion de services

5 (1) Pour l'application de la présente loi, ne constitue pas un service de média social le service qui ne permet pas à un utilisateur de communiquer du contenu au public.

Précision

(2) Le service ne permet pas à un utilisateur de communiquer du contenu au public s'il ne lui permet pas de le communiquer à un nombre potentiellement illimité d'utilisateurs qui ne sont pas choisis par lui.

Exclusion d'une fonction de message privé

6 (1) Les obligations qui incombent à l'exploitant d'un service réglementé au titre de la présente loi ne s'appliquent pas à l'égard des fonctions de messages privés des services réglementés.

Définition de fonction de message privé

(2) Au paragraphe (1), **fonction de message privé** s'entend de la fonction qui :

- a)** d'une part, permet à l'utilisateur de la fonction de communiquer du contenu à un nombre limité d'utilisateurs qui sont choisis par lui;
- b)** d'autre part, ne permet pas à l'utilisateur de la fonction de communiquer du contenu à un nombre potentiellement illimité d'utilisateurs qui ne sont pas choisis par lui.

Aucune obligation de chercher du contenu proactivement

7 (1) La présente loi n'a pas pour effet d'obliger l'exploitant à chercher de façon proactive du contenu sur le service réglementé qu'il exploite dans le but d'identifier du contenu préjudiciable.

Règlements

(2) Malgré le paragraphe (1), les règlements pris en vertu de l'alinéa 140(1)d) peuvent obliger l'exploitant d'un service réglementé à utiliser des moyens technologiques pour empêcher le téléversement sur le service de contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants.

Désignation

Désignation du ministre

8 Le gouverneur en conseil peut, par décret, désigner tout membre du Conseil privé du Roi pour le Canada à titre de ministre chargé de l'application de la présente loi.

Purposes of Act

Purposes

9 The purposes of this Act are to

- (a) promote the online safety of persons in Canada;
- (b) protect children’s physical and mental health;
- (c) considering that exposure to harmful content online impacts the safety and well-being of persons in Canada, mitigate the risk that persons in Canada will be exposed to harmful content online while respecting their freedom of expression;
- (d) enable persons in Canada to participate fully in public discourse and exercise their freedom of expression online without being hindered by harmful content;
- (e) reduce harms caused to persons in Canada as a result of harmful content online;
- (f) make content that sexually victimizes a child or re-victimizes a survivor and intimate content communicated without consent inaccessible online;
- (g) ensure that operators are transparent and accountable with respect to their duties under this Act; and
- (h) contribute to the development of standards with respect to online safety.

PART 1

Digital Safety Commission of Canada

Establishment and Mandate

Commission

10 The Digital Safety Commission of Canada is established.

Mandate

11 The Commission’s mandate is to promote online safety in Canada and contribute to the reduction of

Objet de la loi

Objet

9 La présente loi a pour objet :

- a) de promouvoir la sécurité en ligne des personnes au Canada;
- b) de protéger la santé physique et mentale des enfants;
- c) compte tenu du fait que l’exposition à du contenu préjudiciable en ligne a un impact sur la sécurité et le bien-être des personnes au Canada, d’atténuer le risque que de telles personnes soient exposées à un tel contenu, dans le respect de leur liberté d’expression;
- d) de permettre aux personnes au Canada de participer pleinement au discours public et d’exercer leur liberté d’expression en ligne sans que la présence de contenu préjudiciable nuise à cette participation ou à cet exercice;
- e) de réduire les préjudices causés aux personnes au Canada par le contenu préjudiciable en ligne;
- f) de rendre inaccessible en ligne le contenu représentant de la victimisation sexuelle d’enfants ou perpétuant la victimisation de survivants et le contenu intime communiqué de façon non consensuelle;
- g) de veiller à ce que les exploitants soient transparents et tenus de rendre des comptes à l’égard des obligations qui leur incombent au titre de la présente loi;
- h) de contribuer à l’élaboration de normes en matière de sécurité en ligne.

PARTIE 1

Commission canadienne de la sécurité numérique

Constitution et mission

Commission

10 Est constituée la Commission canadienne de la sécurité numérique.

Mission

11 La Commission a pour mission de promouvoir la sécurité en ligne au Canada et de contribuer à la réduction

harms caused to persons in Canada as a result of harmful content online by, among other things,

- (a) ensuring the administration and enforcement of this Act;
- (b) ensuring that operators are transparent and accountable with respect to their duties under this Act;
- (c) investigating complaints relating to content that sexually victimizes a child or revictimizes a survivor and intimate content communicated without consent;
- (d) contributing to the development of standards with respect to online safety through research and educational activities;
- (e) facilitating the participation of Indigenous peoples of Canada and interested persons in the Commission's activities; and
- (f) collaborating with interested persons, including operators, the Commission's international counterparts and other persons having professional, technical or specialized knowledge.

Members

Composition

12 The Commission consists of three to five full-time members to be appointed by the Governor in Council to hold office during good behaviour. The Governor in Council may remove a member for cause.

Term of office

13 Members are to hold office for renewable terms of not more than five years that will ensure, to the extent possible, the end in any one calendar year of the terms of office of not more than half of the members.

Remuneration and expenses

14 A member is to be paid the remuneration that is fixed by the Governor in Council and is entitled to be paid, in accordance with Treasury Board directives, reasonable travel and living expenses incurred while absent from their ordinary place of work in the course of performing their duties and functions.

Benefits

15 A member is deemed to be an employee for the purposes of the *Government Employees Compensation Act* and to be employed in the federal public administration

des préjudices causés aux personnes au Canada par le contenu préjudiciable en ligne, notamment :

- a) en assurant l'exécution et le contrôle d'application de la présente loi;
- b) en veillant à ce que les exploitants soient transparents et tenus de rendre des comptes à l'égard des obligations qui leur incombent au titre de la présente loi;
- c) en examinant les plaintes concernant du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle;
- d) en contribuant à l'élaboration de normes en matière de sécurité en ligne au moyen d'activités de recherche et d'éducation;
- e) en facilitant la participation des peuples autochtones du Canada et des intéressés aux activités de la Commission;
- f) en collaborant avec les intéressés, notamment les exploitants, les homologues internationaux de la Commission et autres experts.

Membres

Composition

12 La Commission est composée de trois à cinq membres à temps plein nommés par le gouverneur en conseil à titre inamovible, sous réserve de révocation motivée par ce dernier.

Durée du mandat

13 Les membres sont nommés pour des mandats renouvelables respectifs d'au plus cinq ans, ces mandats étant, dans la mesure du possible, échelonnés de manière que leur expiration au cours d'une même année civile touche au plus la moitié des membres.

Rémunération et frais

14 Les membres reçoivent la rémunération fixée par le gouverneur en conseil et sont indemnisés, conformément aux directives du Conseil du Trésor, des frais de déplacement et de séjour entraînés par l'accomplissement de leurs fonctions hors de leur lieu habituel de travail.

Indemnités

15 Les membres sont réputés être des agents de l'État pour l'application de la *Loi sur l'indemnisation des agents de l'État* et occuper un emploi au sein de

for the purposes of regulations made under section 9 of the *Aeronautics Act*.

Ineligibility

16 A person is not eligible to be appointed or to continue as a member if the person is not a Canadian citizen or a *permanent resident* as defined in subsection 2(1) of the *Immigration and Refugee Protection Act*.

Incompatibility with other duties and functions

17 A member must devote the whole of their time to the performance of their duties and functions.

Chairperson and Vice-chairperson

Designation

18 The Governor in Council must, after approval by resolution of the Senate and House of Commons, designate a member as Chairperson of the Commission. The Governor in Council may designate another member as Vice-chairperson of the Commission.

Chairperson's powers, duties and functions

19 The Chairperson allocates and supervises the work of members and directs the work of the Commission.

Rules

20 (1) The Chairperson may make rules respecting the Commission's procedures and practices.

Rules publicly available

(2) The Commission must make the rules publicly available.

Authorization — members

21 The Chairperson may authorize one or more members, either jointly or severally, to exercise any of the Commission's powers or perform any of its duties and functions.

Committees

22 The Chairperson may establish committees of members for the purposes of conducting the Commission's work and the Chairperson may authorize a committee of members to exercise any of the Commission's powers or perform any of its duties and functions.

Vice-chairperson's powers, duties and functions

23 The Vice-chairperson is to exercise any of the powers and perform any of the duties and functions that the

l'administration publique fédérale pour l'application des règlements pris en vertu de l'article 9 de la *Loi sur l'aéronautique*.

Condition d'exercice

16 Pour exercer la charge de membre, il faut être citoyen canadien ou *résident permanent* au sens du paragraphe 2(1) de la *Loi sur l'immigration et la protection des réfugiés*.

Incompatibilité avec d'autres fonctions

17 Les membres se consacrent exclusivement à l'exercice de leurs fonctions.

Président et vice-président

Désignation

18 Le gouverneur en conseil désigne, après approbation par résolution du Sénat et de la Chambre des communes, le président de la Commission parmi les membres de celle-ci. Il peut également désigner, parmi eux, le vice-président de la Commission.

Attributions du président

19 Le président est responsable de la répartition du travail parmi les membres et de la supervision de leur travail et assure la direction de la Commission.

Règles

20 (1) Le président peut établir des règles concernant les pratiques et procédures de la Commission.

Règles à la disposition du public

(2) La Commission met les règles à la disposition du public.

Autorisation : membres

21 Le président peut autoriser les membres, conjointement ou individuellement, à exercer toute attribution de la Commission.

Comités

22 Le président peut établir des comités formés de membres pour mener à bien les travaux de la Commission et les autoriser à exercer toute attribution de celle-ci.

Attributions du vice-président

23 Le vice-président exerce les attributions que lui confie le président; en cas d'absence ou d'empêchement

Chairperson may assign to them and is to act as Chairperson if that office is vacant or if the Chairperson is absent or incapacitated.

Absence, incapacity or vacancy

24 In the event of the absence or incapacity of the Chairperson and the Vice-chairperson or a vacancy in both those offices, the Minister may authorize another member to act as Chairperson, but no member so authorized has authority to act for a term of more than 90 days without the approval of the Governor in Council.

General Provisions

Delegation

25 (1) After consultation with the Chief Executive Officer of the Office, the Commission may delegate to employees of the Office, subject to any terms and conditions that the Commission may specify, the power to exercise any of the Commission's powers or perform any of its duties and functions.

Restriction

(2) The Commission is not authorized to delegate to employees of the Office the power to submit any report to the Minister or the Governor in Council, the power to make regulations that the Commission is authorized to make, the power to make orders under subsection 94(1) or the power to delegate under subsection (1).

Guidelines, etc.

26 The Commission may issue guidelines, codes of conduct and other such documents for the purposes of this Act.

Requirements

27 When making regulations and issuing guidelines, codes of conduct and other documents, the Commission must take into account

- (a)** freedom of expression;
- (b)** equality rights;
- (c)** privacy rights;
- (d)** the needs and perspectives of the Indigenous peoples of Canada; and
- (e)** any other factor that the Commission considers relevant.

de celui-ci ou de vacance de son poste, il assume la présidence.

Absence, empêchement ou vacance

24 En cas d'absence ou d'empêchement du président et du vice-président ou de vacance de leur poste, le ministre peut autoriser un autre membre à assumer la présidence; cependant, l'intérim ne peut dépasser quatre-vingt-dix jours sans l'approbation du gouverneur en conseil.

Dispositions générales

Délégation

25 (1) Après consultation du premier dirigeant du Bureau, la Commission peut, selon les modalités qu'elle fixe, déléguer ses attributions aux employés du Bureau.

Réserve

(2) Elle ne peut toutefois déléguer le pouvoir de présenter des rapports au ministre ou au gouverneur en conseil, celui de prendre les règlements qu'elle est autorisée à prendre, celui de rendre des ordonnances au titre du paragraphe 94(1) ni celui de déléguer des attributions prévu au paragraphe (1).

Lignes directrices, etc.

26 Pour l'application de la présente loi, la Commission peut établir des lignes directrices, des codes de conduite ou d'autres documents semblables.

Exigences

27 Pour la prise de règlements et l'établissement de lignes directrices, de codes de conduite et d'autres documents semblables, la Commission tient compte des facteurs suivants :

- a)** la liberté d'expression;
- b)** le droit à l'égalité;
- c)** le droit à la protection de la vie privée;
- d)** les besoins propres aux peuples autochtones du Canada et leurs points de vue;
- e)** tout autre facteur que la Commission estime indiqué.

Hearings and reports

28 The Commission must, on request of the Governor in Council, hold hearings or make reports on any matter that is within the Commission's mandate.

PART 2

Digital Safety Ombudsperson of Canada

Appointment and Mandate

Appointment

29 The Governor in Council is to appoint a Digital Safety Ombudsperson of Canada.

Term of office

30 The Ombudsperson is to hold office during pleasure on a full-time basis for a renewable term of not more than five years.

Mandate

31 The Ombudsperson's mandate is to provide support to users of regulated services and advocate for the public interest with respect to systemic issues related to online safety.

Remuneration and expenses

32 The Ombudsperson is to be paid the remuneration that is fixed by the Governor in Council and is entitled to be paid, in accordance with Treasury Board directives, reasonable travel and living expenses incurred while absent from their ordinary place of work in the course of performing their duties and functions.

Benefits

33 The Ombudsperson is deemed to be an employee for the purposes of the *Government Employees Compensation Act* and to be employed in the federal public administration for the purposes of regulations made under section 9 of the *Aeronautics Act*.

Ineligibility

34 A person is not eligible to be appointed or to continue as Ombudsperson if the person is not a Canadian citizen or a *permanent resident* as defined in subsection 2(1) of the *Immigration and Refugee Protection Act*.

Incompatibility with other duties and functions

35 The Ombudsperson must devote the whole of their time to the performance of their duties and functions.

Audiences et rapports

28 Sur demande du gouverneur en conseil, la Commission tient des audiences ou fait rapport sur toute question relevant de sa compétence.

PARTIE 2

Ombudsman canadien de la sécurité numérique

Nomination et mission

Nomination

29 Le gouverneur en conseil nomme l'ombudsman canadien de la sécurité numérique.

Durée du mandat

30 L'ombudsman est nommé à titre amovible pour un mandat renouvelable d'au plus cinq ans et exerce ses fonctions à temps plein.

Mission

31 L'ombudsman a pour mission de fournir du soutien aux utilisateurs de services réglementés et de défendre l'intérêt public en ce qui concerne les enjeux systémiques relatifs à la sécurité en ligne.

Rémunération et frais

32 L'ombudsman reçoit la rémunération fixée par le gouverneur en conseil et est indemnisé, conformément aux directives du Conseil du Trésor, des frais de déplacement et de séjour entraînés par l'accomplissement de ses fonctions hors de son lieu habituel de travail.

Indemnités

33 L'ombudsman est réputé être un agent de l'État pour l'application de la *Loi sur l'indemnisation des agents de l'État* et occuper un emploi au sein de l'administration publique fédérale pour l'application des règlements pris en vertu de l'article 9 de la *Loi sur l'aéronautique*.

Condition d'exercice

34 Pour exercer la charge d'ombudsman, il faut être citoyen canadien ou *résident permanent* au sens du paragraphe 2(1) de la *Loi sur l'immigration et la protection des réfugiés*.

Incompatibilité avec d'autres fonctions

35 L'ombudsman se consacre exclusivement à l'exercice de ses fonctions.

Absence, incapacity or vacancy

36 In the event of the absence or incapacity of the Ombudsperson or a vacancy in that office, the Minister may authorize any person to act as Ombudsperson, but no one so authorized has authority to act for a term of more than 90 days without the approval of the Governor in Council. 5

Powers, Duties and Functions

Powers, duties and functions

37 In fulfilling their mandate under section 31, the Ombudsperson may

(a) gather information with respect to issues related to online safety, including with respect to harmful content, such as by obtaining the perspective of users of regulated services and victims of harmful content; 10

(b) highlight issues related to online safety, including by making publicly available any information gathered under paragraph (a), other than personal information; and 15

(c) direct users to resources, including those provided for under this Act, that may address their concerns regarding harmful content.

Delegation

38 After consultation with the Chief Executive Officer of the Office, the Ombudsperson may delegate to employees of the Office, subject to any terms and conditions that the Ombudsperson may specify, the power to exercise any of the Ombudsperson's powers or perform any of their duties and functions, except the power to submit any report to the Minister or the power to delegate under this section. 25

PART 3

Digital Safety Office of Canada

Establishment and Mandate

Office

39 The Digital Safety Office of Canada is established.

Absence, empêchement ou vacance

36 En cas d'absence ou d'empêchement de l'ombudsman ou de vacance de son poste, le ministre peut autoriser une autre personne à assumer la charge d'ombudsman; cependant, l'intérim ne peut dépasser quatre-vingt-dix jours sans l'approbation du gouverneur en conseil. 5

Attributions

Attributions

37 Dans le cadre de sa mission prévue à l'article 31, l'ombudsman peut :

a) recueillir des renseignements concernant les enjeux en matière de sécurité en ligne, notamment concernant du contenu préjudiciable, y compris en obtenant l'opinion des utilisateurs de services réglementés et des victimes de contenu préjudiciable; 10

b) mettre en évidence les enjeux en matière de sécurité en ligne, notamment en mettant à la disposition du public tout renseignement recueilli au titre de l'alinéa a), à l'exception de renseignements personnels; 15

c) orienter les utilisateurs de services réglementés vers les ressources, y compris celles prévues par la présente loi, pour répondre à leurs préoccupations concernant le contenu préjudiciable. 20

Délégation

38 Après consultation du premier dirigeant du Bureau, l'ombudsman peut, selon les modalités qu'il fixe, déléguer ses attributions aux employés du Bureau, à l'exception du pouvoir de présenter des rapports au ministre et celui de déléguer des attributions prévu au présent article. 25

PARTIE 3

Bureau canadien de la sécurité numérique

Constitution et mission

Bureau

39 Est constitué le Bureau canadien de la sécurité numérique.

Mandate

40 The Office's mandate is to support the Commission and the Ombudsperson in the fulfillment of their mandates, the exercise of their powers and the performance of their duties and functions.

Head office

41 The head office of the Office is to be at any place in Canada that may be designated by the Governor in Council.

Chief Executive Officer

Appointment

42 On the recommendation of the Minister, the Governor in Council is to appoint a Chief Executive Officer of the Office.

Deputy head

43 The Chief Executive Officer has the rank and status of a deputy head of a department.

Term of office

44 The Chief Executive Officer is to hold office during pleasure on a full-time basis for a renewable term of not more than five years.

Role

45 (1) The Chief Executive Officer is responsible for the management of the Office's day-to-day business and affairs, including the supervision of its employees and their work.

No directions

(2) The Chief Executive Officer must not give employees of the Office any directions with respect to any particular decision, order or recommendation that is made by the Commission or the Ombudsperson.

Arrangements

46 The Chief Executive Officer may enter into contracts, memoranda of understanding or other arrangements, including contracts to engage the services of legal counsel or other persons having professional, technical or specialized knowledge to advise or assist the Commission or Ombudsperson.

Remuneration and expenses

47 The Chief Executive Officer is to be paid the remuneration that is fixed by the Governor in Council and is entitled to be paid, in accordance with Treasury Board directives, reasonable travel and living expenses incurred

Mission

40 Le Bureau a pour mission de soutenir la Commission et l'ombudsman dans l'accomplissement de leur mission et dans l'exercice de leurs attributions respectives.

Siège

41 Le siège du Bureau est situé au Canada, au lieu désigné par le gouverneur en conseil.

Premier dirigeant

Nomination

42 Le premier dirigeant du Bureau est nommé par le gouverneur en conseil, sur recommandation du ministre.

Administrateur général

43 Le premier dirigeant a rang et statut d'administrateur général de ministère.

Durée du mandat

44 Le premier dirigeant est nommé à titre amovible pour un mandat renouvelable d'au plus cinq ans et exerce ses fonctions à temps plein.

Rôle

45 (1) Le premier dirigeant est chargé de la gestion des affaires courantes du Bureau, notamment de la supervision des employés et du travail de ceux-ci.

Pas d'instruction

(2) Il lui est interdit de donner aux employés des instructions à l'égard de décisions, d'ordonnances ou de recommandations particulières de la Commission ou de l'ombudsman.

Arrangements

46 Le premier dirigeant peut conclure des contrats, ententes ou autres arrangements, notamment des contrats pour retenir les services de conseillers juridiques ou autres experts afin d'aider ou de conseiller la Commission ou l'ombudsman.

Rémunération et frais

47 Le premier dirigeant reçoit la rémunération fixée par le gouverneur en conseil et est indemnisé, conformément aux directives du Conseil du Trésor, des frais de

while absent from their ordinary place of work in the course of performing their duties and functions.

Benefits

48 The Chief Executive Officer is deemed to be an employee for the purposes of the *Government Employees Compensation Act* and to be employed in the federal public administration for the purposes of regulations made under section 9 of the *Aeronautics Act*.

Ineligibility

49 A person is not eligible to be appointed or to continue as Chief Executive Officer if the person is not a Canadian citizen or a *permanent resident* as defined in subsection 2(1) of the *Immigration and Refugee Protection Act*.

Incompatibility with other duties and functions

50 The Chief Executive Officer must devote the whole of their time to the performance of their duties and functions.

Absence, incapacity or vacancy

51 In the event of the absence or incapacity of the Chief Executive Officer or a vacancy in that office, the Minister may authorize any person to act as Chief Executive Officer, but no one so authorized has authority to act for a term of more than 90 days without the approval of the Governor in Council.

Human Resources

Employees

52 (1) The Chief Executive Officer may employ any employees that are necessary to conduct the work of the Office.

Appointment

(2) Employees are to be appointed in accordance with the *Public Service Employment Act*.

Delegation

53 The Chief Executive Officer may delegate to employees of the Office, subject to any terms and conditions that the Chief Executive Officer may specify, the power to exercise any of the Chief Executive Officer's powers or perform any of their duties and functions, except the power to delegate under this section.

déplacement et de séjour entraînés par l'accomplissement de ses fonctions hors de son lieu habituel de travail.

Indemnités

48 Le premier dirigeant est réputé être un agent de l'État pour l'application de la *Loi sur l'indemnisation des agents de l'État* et occuper un emploi au sein de l'administration publique fédérale pour l'application des règlements pris en vertu de l'article 9 de la *Loi sur l'aéronautique*.

Condition d'exercice

49 Pour exercer la charge de premier dirigeant, il faut être citoyen canadien ou *résident permanent* au sens du paragraphe 2(1) de la *Loi sur l'immigration et la protection des réfugiés*.

Incompatibilité avec d'autres fonctions

50 Le premier dirigeant se consacre exclusivement à l'exercice de ses fonctions.

Absence, empêchement ou vacance

51 En cas d'absence ou d'empêchement du premier dirigeant ou de vacance de son poste, le ministre peut autoriser une autre personne à assumer la charge de premier dirigeant; cependant, l'intérim ne peut dépasser quarante jours sans l'approbation du gouverneur en conseil.

Ressources humaines

Employés

52 (1) Le premier dirigeant peut engager les employés nécessaires à l'exécution des travaux du Bureau.

Nomination

(2) Les employés sont nommés conformément à la *Loi sur l'emploi dans la fonction publique*.

Délégation

53 Le premier dirigeant peut, selon les modalités qu'il fixe, déléguer ses attributions aux employés du Bureau, à l'exception du pouvoir de déléguer des attributions prévu au présent article.

PART 4

Duties of Operators of Regulated Services

Duty to Act Responsibly

Duty to act responsibly

54 An operator has a duty to act responsibly in respect of a regulated service that it operates by complying with sections 55 to 63 and with orders made by the Commission under subsection 74(1).

Duty to implement measures

55 (1) The operator of a regulated service must implement measures that are adequate to mitigate the risk that users of the service will be exposed to harmful content on the service.

Factors

(2) In order to determine whether the measures implemented by the operator are adequate to mitigate the risk that users of the regulated service will be exposed to harmful content on the service, the Commission must take into account the following factors:

- (a)** the effectiveness of the measures in mitigating the risk;
- (b)** the size of the service, including the number of users;
- (c)** the technical and financial capacity of the operator;
- (d)** whether the measures are designed or implemented in a manner that is discriminatory on the basis of a prohibited ground of discrimination within the meaning of the *Canadian Human Rights Act*; and
- (e)** any factor provided for by regulations.

No unreasonable or disproportionate limit on expression

(3) Subsection (1) does not require the operator to implement measures that unreasonably or disproportionately limit users' expression on the regulated service.

Measures in regulations

56 The operator of a regulated service must implement any measures that are provided for by regulations to

PARTIE 4

Obligations des exploitants de services réglementés

Obligation d'agir de manière responsable

Obligation d'agir de manière responsable

54 L'exploitant est tenu d'agir de manière responsable à l'égard du service réglementé qu'il exploite en se conformant aux articles 55 à 63 ainsi qu'à toute ordonnance rendue par la Commission au titre du paragraphe 74(1).

Obligation de mettre en œuvre des mesures

55 (1) L'exploitant d'un service réglementé met en œuvre les mesures adéquates pour atténuer le risque que les utilisateurs du service soient exposés à du contenu préjudiciable sur celui-ci.

Facteurs

(2) Pour déterminer si les mesures mises en œuvre par l'exploitant sont adéquates pour atténuer le risque que les utilisateurs du service réglementé soient exposés à du contenu préjudiciable sur le service, la Commission tient compte des facteurs suivants :

- a)** l'efficacité des mesures mises en œuvre pour atténuer ce risque;
- b)** la taille du service, notamment le nombre d'utilisateurs;
- c)** les capacités techniques et financières de l'exploitant;
- d)** la question de savoir s'il y a discrimination fondée sur un motif de distinction illicite au sens de la *Loi canadienne sur les droits de la personne* dans la conception ou la mise en œuvre des mesures;
- e)** tout facteur prévu par règlement.

Pas de limite disproportionnée ou déraisonnable à l'expression

(3) Le paragraphe (1) n'a pas pour effet d'obliger l'exploitant à mettre en œuvre des mesures qui limitent d'une façon qui soit disproportionnée ou déraisonnable l'expression des utilisateurs sur le service.

Mesures réglementaires

56 L'exploitant d'un service réglementé met en œuvre toute mesure prévue par règlement pour atténuer le

mitigate the risk that users of the service will be exposed to harmful content on the service.

Guidelines

57 The operator of a regulated service must make user guidelines publicly available on the service. The user guidelines must be accessible and easy to use and must include

(a) a standard of conduct that applies to users with respect to harmful content; and

(b) a description of the measures that the operator implements with respect to harmful content on the service.

Tools to block users

58 The operator of a regulated service must make available to users who have an account or are otherwise registered with the service tools that enable those users to block other users who have an account or are otherwise registered with the service from finding or communicating with them on the service.

Tools and processes to flag harmful content

59 (1) The operator of a regulated service must implement tools and processes to

(a) enable a user to easily flag to the operator content that is accessible on the service as being a particular type of harmful content;

(b) notify a user who flagged content as being a particular type of harmful content of the operator's receipt of the flag as well as of any measures taken by the operator with respect to the content or of the fact that no measures were taken; and

(c) notify a user who communicated content that was flagged as being a particular type of harmful content of the fact that the content was flagged as well as of any measures taken by the operator with respect to the content or of the fact that no measures were taken.

Prohibition – notification of measures

(2) In notifying a user of any measures taken with respect to content in accordance with paragraphs (1)(b) and (c), the operator must not notify a user of any report that the operator has made to a law enforcement agency in relation to the content.

risque que les utilisateurs du service soient exposés à du contenu préjudiciable sur celui-ci.

Lignes directrices

57 L'exploitant d'un service réglementé met à la disposition du public des lignes directrices sur le service qui sont accessibles et faciles d'utilisation à l'intention des utilisateurs, lesquelles prévoient notamment :

a) les normes de conduite qui s'appliquent aux utilisateurs à l'égard du contenu préjudiciable;

b) une description des mesures que l'exploitant met en œuvre à l'égard du contenu préjudiciable sur le service.

Outils pour bloquer des utilisateurs

58 L'exploitant d'un service réglementé met à la disposition des utilisateurs qui ont un compte ou qui sont autrement inscrits auprès du service des outils pour leur permettre d'empêcher d'autres utilisateurs qui ont un compte ou qui sont autrement inscrits de les trouver et de communiquer avec eux sur le service.

Outils et processus pour signaler du contenu préjudiciable

59 (1) L'exploitant d'un service réglementé met en œuvre des outils et des processus pour :

a) permettre aux utilisateurs de facilement lui signaler un contenu accessible sur le service comme étant un type de contenu préjudiciable;

b) aviser l'utilisateur ayant effectué le signalement de contenu comme étant un type de contenu préjudiciable de la réception du signalement ainsi que de toute mesure que l'exploitant a prise à l'égard du contenu signalé ou du fait qu'aucune mesure n'a été prise;

c) aviser l'utilisateur ayant communiqué le contenu signalé sur le service comme étant un type de contenu préjudiciable du signalement ainsi que de toute mesure que l'exploitant a prise à l'égard du contenu signalé ou du fait qu'aucune mesure n'a été prise.

Interdiction : avis concernant les mesures prises

(2) Lorsque l'exploitant avise l'utilisateur des mesures prises au titre des alinéas (1)b) ou c), il ne peut l'aviser de tout signalement effectué auprès d'un organisme chargé de l'application de la loi à l'égard du contenu.

Multiple instances of automated communication by computer program

60 The operator of a regulated service must label, as being content that is described in this section, harmful content — other than content that is referred to in subsections 67(1) and 68(1) — that is accessible on the service if the operator has reasonable grounds to believe that the content

(a) is the subject of multiple instances of automated communication on the service by a computer program, other than a computer program that is implemented by the operator to facilitate the proper functioning of the service; and

(b) is more prominent on the service than it would have been had it not been the subject of those multiple instances of automated communication by a computer program.

Resource person

61 (1) The operator of a regulated service must make a resource person available to users of the service to

(a) hear users' concerns with respect to harmful content on the service or with respect to the measures that the operator implements to comply with this Act;

(b) direct users to internal and external resources to address their concerns, such as an internal complaints mechanism, the Commission or a law enforcement agency; and

(c) provide guidance to users with respect to those internal resources.

Contact information accessible

(2) The operator must ensure that the resource person is easily identifiable and that the resource person's contact information is easily accessible to users of the service.

Digital safety plan

62 (1) The operator of a regulated service must submit a digital safety plan to the Commission in respect of each regulated service that it operates. The digital safety plan must include the following information in respect of the period provided for in the regulations:

(a) information respecting the manner in which the operator complies with sections 55 and 56, including

Communications multiples générées automatiquement par un programme informatique

60 L'exploitant d'un service réglementé étiquette, comme étant du contenu décrit au présent article, tout contenu préjudiciable — autre que du contenu visé aux paragraphes 67(1) et 68(1) — qui est accessible sur le service, s'il a des motifs raisonnables de croire que le contenu :

a) d'une part, fait l'objet de communications multiples sur le service générées automatiquement par un programme informatique qui n'est pas mis en œuvre par l'exploitant pour faciliter le bon fonctionnement du service;

b) d'autre part, figure davantage sur le service qu'il ne l'aurait fait s'il n'avait pas été l'objet de ces communications multiples.

Personne-ressource

61 (1) L'exploitant d'un service réglementé met à la disposition des utilisateurs du service une personne-ressource pour :

a) entendre leurs préoccupations à l'égard de contenu préjudiciable sur le service ou des mesures que l'exploitant met en œuvre pour se conformer à la présente loi;

b) les orienter vers des ressources internes et externes, telles qu'un mécanisme interne de traitement des plaintes, la Commission ou un organisme chargé de l'application de la loi, pour qu'ils trouvent réponse à leurs préoccupations;

c) les guider à l'égard de ces ressources internes.

Coordonnées accessibles

(2) L'exploitant veille à ce que la personne-ressource soit facile à trouver et que ses coordonnées soient faciles d'accès aux utilisateurs du service.

Plan de sécurité numérique

62 (1) L'exploitant d'un service réglementé présente à la Commission un plan de sécurité numérique à l'égard de chaque service réglementé qu'il exploite, lequel comprend ce qui suit, à l'égard de la période réglementaire :

a) des renseignements concernant la manière dont l'exploitant se conforme aux articles 55 et 56, notamment :

- (i)** the operator’s assessment of the risk that users of the service will be exposed to harmful content on the service,
- (ii)** a description of the measures that the operator implements to mitigate the risk, 5
- (iii)** the operator’s assessment of the effectiveness of the measures — both individually and collectively — in mitigating the risk,
- (iv)** a description of the indicators that the operator uses to assess the effectiveness of the measures, and 10
- (v)** information respecting the factors referred to in subsection 55(2);
- (b)** information respecting the manner in which the operator complies with sections 57 to 61, including a description of the measures that the operator implements under those sections; 15
- (c)** information respecting the manner in which the operator complies with section 65, including a description of the design features that the operator integrates into the service under that section; 20
- (d)** information respecting any measures that the operator implements to protect children, other than those that it implements under section 65;
- (e)** information respecting the resources, including human resources, that the operator allocates in order to comply with sections 55 to 61 and 65, including information respecting the resources that the operator allocates to automated decision-making; 25
- (f)** information respecting the volume and type of harmful content that was accessible on the service, including the volume and type of harmful content that was moderated, and the volume and type of harmful content that would have been accessible on the service had it not been moderated, as well as the manner in which and the time within which harmful content was moderated; 30 35
- (g)** information respecting
- (i)** the number of times that content that was accessible on the service was flagged to the operator by users of the service as being harmful content, including the number of flags relating to each type of harmful content, 40
- (ii)** the manner in which the operator triaged and assessed the flags, 45
- (i)** une évaluation par l’exploitant du risque que les utilisateurs du service soient exposés à du contenu préjudiciable sur celui-ci,
- (ii)** une description des mesures mises en œuvre par l’exploitant pour atténuer ce risque, 5
- (iii)** une évaluation par l’exploitant de l’efficacité de chacune des mesures individuellement et de l’ensemble de celles-ci pour atténuer ce risque,
- (iv)** une description des indicateurs utilisés par l’exploitant pour évaluer l’efficacité des mesures, 10
- (v)** des renseignements concernant les facteurs visés au paragraphe 55(2);
- b)** des renseignements concernant la manière dont l’exploitant se conforme aux articles 57 à 61, notamment une description des mesures mises en œuvre par l’exploitant au titre de ces articles; 15
- c)** des renseignements concernant la manière dont l’exploitant se conforme à l’article 65, notamment une description des caractéristiques de conception intégrées au service au titre de cet article; 20
- d)** des renseignements concernant toute mesure, autre que celle visée à l’article 65, que l’exploitant met en œuvre pour protéger les enfants;
- e)** des renseignements concernant les ressources, notamment les ressources humaines, que l’exploitant alloue pour se conformer aux articles 55 à 61 et 65, notamment pour la prise de décisions automatisées; 25
- f)** des renseignements concernant :
- (i)** la quantité et le type de contenu préjudiciable accessible sur le service — notamment la quantité et le type de contenu préjudiciable qui a été modéré — ou qui y aurait été accessible n’eût été la modération de ce contenu, 30
- (ii)** la manière dont le contenu préjudiciable a été modéré et le délai à l’intérieur duquel il l’a été; 35
- g)** des renseignements concernant :
- (i)** le nombre de fois que du contenu accessible sur le service a été signalé par des utilisateurs du service à l’exploitant comme étant du contenu préjudiciable, notamment le nombre de signalements associés à chaque type de contenu préjudiciable, 40
- (ii)** la manière dont ces signalements ont été triés et évalués par l’exploitant,

- (iii)** measures taken by the operator with respect to content that was flagged as being harmful content, and
- (iv)** the time within which the operator took measures with respect to content that was flagged as being harmful content; 5
- (h)** information respecting the content, other than harmful content, that was moderated by the operator and that the operator had reasonable grounds to believe posed a risk of significant psychological or physical harm, including 10
- (i)** a description of the content,
- (ii)** the volume of the content that was accessible on the service or that would have been accessible had it not been moderated, and 15
- (iii)** the manner in which and the time within which the content was moderated;
- (i)** information respecting the concerns heard by the resource person referred to in subsection 61(1) and the internal and external resources to which the resource person directed users for the purposes of that subsection; 20
- (j)** information respecting the topics, and a summary of the findings, conclusions or recommendations, of any research conducted by or on behalf of the operator with respect to 25
- (i)** harmful content on the service,
- (ii)** content on the service that poses a risk of significant psychological or physical harm, other than harmful content, or 30
- (iii)** design features of the service that pose a risk of significant psychological or physical harm;
- (k)** information respecting the measures implemented by the operator for the purposes of complying with the operator's duties with respect to the service under *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service*; 35
- (l)** an inventory of all electronic data, other than content that was communicated by users on the service, that was used to prepare the information referred to in paragraphs (a) to (g), (i) and (m); and 40
- (m)** any other information provided for by regulations.
- (iii)** les mesures prises par l'exploitant à l'égard du contenu signalé comme étant du contenu préjudiciable,
- (iv)** le délai à l'intérieur duquel les mesures ont été prises par l'exploitant à l'égard du contenu signalé comme étant du contenu préjudiciable; 5
- (h)** des renseignements concernant du contenu, autre que du contenu préjudiciable, qui a été modéré par l'exploitant et pour lequel il avait des motifs raisonnables de croire que le contenu présentait un risque de préjudice psychologique ou physique important, notamment : 10
- (i)** une description de ce contenu,
- (ii)** la quantité de ce contenu accessible sur le service ou qui y aurait été accessible n'eût été la modération de ce contenu, 15
- (iii)** la manière dont ce contenu a été modéré et le délai à l'intérieur duquel il l'a été;
- (i)** des renseignements concernant les préoccupations qui ont été adressées à la personne-ressource visée au paragraphe 61(1) ou concernant les ressources internes et externes vers lesquelles la personne-ressource a orienté les utilisateurs pour l'application de ce paragraphe; 20
- (j)** des renseignements concernant les sujets de toute recherche effectuée par l'exploitant ou pour son compte ainsi qu'un sommaire des résultats, conclusions et recommandations de la recherche, lorsqu'elle a trait à : 25
- (i)** du contenu préjudiciable sur le service, 30
- (ii)** du contenu sur le service qui présente un risque de préjudice psychologique ou physique important, autre que du contenu préjudiciable,
- (iii)** des caractéristiques de conception du service qui présentent un risque de préjudice psychologique ou physique important; 35
- (k)** des renseignements concernant les mesures que l'exploitant a mises en œuvre pour se conformer à ses obligations au titre de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet* à l'égard du service; 40
- (l)** un inventaire de toutes les données électroniques — sauf le contenu qui a été communiqué par les utilisateurs sur le service — utilisées pour la 45

Exclusion — personal information

(2) The operator must ensure that the digital safety plan does not contain any personal information.

For greater certainty

(3) For greater certainty, the digital safety plan must not contain any information that must not be disclosed under section 5 of *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service*.

Publication of plan

(4) The operator must make the digital safety plan publicly available on the service to which the plan relates in an accessible and easy-to-read format.

Information not required

(5) The operator is not required to include any of the following information in the digital safety plan that the operator makes publicly available:

(a) the inventory of electronic data referred to in paragraph (1)(l);

(b) information that is a trade secret; or

(c) financial, commercial, scientific or technical information that is confidential and that is treated consistently in a confidential manner by the person to whose business or affairs it relates.

Duty to preserve certain harmful content

63 (1) If the operator of a regulated service makes inaccessible to all persons in Canada content that incites violence or content that incites violent extremism or terrorism, the operator must preserve that content, and all other computer data related to it that is in the operator's possession or control, for a period of one year beginning on the day on which the content is made inaccessible.

Duty to destroy

(2) After the end of the one-year period, the operator must, as soon as feasible, destroy the content and any other computer data related to it that would not be retained in the ordinary course of business, as well as any document that was prepared for the purpose of

préparation des renseignements visés aux alinéas a) à g), i) et m);

m) tout autre renseignement prévu par règlement.

Exclusion : renseignements personnels

(2) L'exploitant veille à ce que le plan de sécurité numérique ne contienne pas de renseignements personnels.

Précision

(3) Il est entendu que l'exploitant demeure tenu à ce que le plan ne contienne pas de renseignements qui ne peuvent être révélés ou dévoilés au titre de l'article 5 de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet*.

Publication du plan

(4) L'exploitant met le plan à la disposition du public sur le service auquel il se rapporte dans un format accessible et facile à consulter.

Renseignements non requis

(5) L'exploitant peut retirer les renseignements suivants du plan mis à la disposition du public :

a) l'inventaire des données électroniques visé à l'alinéa (1)l);

b) les secrets industriels;

c) les renseignements financiers, commerciaux, scientifiques ou techniques qui se rapportent à l'entreprise d'une personne ou à ses activités, qui sont de nature confidentielle et que la personne traite comme tels de façon constante.

Obligation de préserver certains contenus préjudiciables

63 (1) L'exploitant d'un service réglementé qui rend inaccessible à toute personne au Canada du contenu incitant à la violence ou du contenu incitant à l'extrémisme violent ou au terrorisme est tenu de préserver, pour une période d'un an à compter de la date à laquelle le contenu est rendu inaccessible, le contenu en cause et les données informatiques afférentes en sa possession ou à sa disposition.

Destruction obligatoire

(2) À l'expiration de la période d'un an, l'exploitant détruit dès que possible le contenu en cause et les données informatiques afférentes qui ne seraient pas autrement conservées dans le cadre normal de ses activités, ainsi que tout document établi en vue de la préservation, à

preserving that content and data, unless the operator is required to preserve the content, data or document under a judicial order made under any other Act of Parliament or an Act of the legislature of a province or under a preservation demand made under section 487.012 of the *Criminal Code*. 5

Exception — content never made accessible

(3) Subsections (1) and (2) do not apply to content that was never made accessible on the regulated service.

Definition of computer data

(4) In this section, **computer data** has the same meaning as in subsection 1(1) of *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service*. 10

Duty to Protect Children

Duty to protect children

64 An operator has a duty, in respect of a regulated service that it operates, to protect children by complying with section 65. 15

Design features

65 An operator must integrate into a regulated service that it operates any design features respecting the protection of children, such as age appropriate design, that are provided for by regulations.

Guidelines

66 The Commission may establish guidelines respecting the protection of children in relation to regulated services and respecting the manner in which the operator of a regulated service may comply with regulations made under paragraph 140(1)(o). The guidelines are established for information purposes only. 25

Duty to Make Certain Content Inaccessible

Content identified by operator

67 (1) If the operator of a regulated service identifies on the service, other than as a result of a flag by a user, content that the operator has reasonable grounds to suspect is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the operator 30

moins qu'une ordonnance judiciaire rendue sous le régime de toute autre loi fédérale ou de toute loi provinciale ou un ordre de préservation donné en vertu de l'article 487.012 du *Code criminel* ne l'oblige à poursuivre la préservation. 5

Exception : contenu jamais rendu accessible

(3) Les paragraphes (1) et (2) ne s'appliquent pas à l'égard du contenu qui n'a jamais été rendu accessible sur le service réglementé.

Définition de données informatiques

(4) Au présent article, **données informatiques** s'entend au sens du paragraphe 1(1) de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet*. 10

Obligation de protéger les enfants

Obligation de protéger les enfants

64 L'exploitant est tenu de protéger les enfants à l'égard du service réglementé qu'il exploite en se conformant à l'article 65. 15

Caractéristiques de conception

65 L'exploitant intègre au service réglementé qu'il exploite toute caractéristique de conception relative à la protection des enfants prévue par règlement, telles que des caractéristiques de conception adaptées à l'âge. 20

Lignes directrices

66 La Commission peut établir des lignes directrices concernant la protection des enfants à l'égard des services réglementés et la manière dont l'exploitant d'un service réglementé peut se conformer aux règlements pris en vertu de l'alinéa 140(1)o). Les lignes directrices sont établies à titre d'information. 25

Obligation de rendre certains contenus inaccessibles

Contenu identifié par l'exploitant

67 (1) Si l'exploitant d'un service réglementé identifie sur le service, sans qu'il y ait eu signalement par un utilisateur, du contenu pour lequel il a des motifs raisonnables de soupçonner qu'il s'agit de contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou de contenu intime communiqué de façon non consensuelle, il prend les mesures suivantes : 30

(a) must make that content inaccessible to all persons in Canada within the period that applies under subsection (2) and continue to make it inaccessible until the operator makes a decision under subsection 69(2); and

(b) must, within the period that applies under subsection (2), give notice to the user who communicated the content on the service that the content has been made inaccessible.

Period

(2) For the purposes of subsection (1), the period is the period of 24 hours — or, if a period of a different length is provided for by regulations, the period of that length — after the operator identifies the content.

Content flagged by user

68 (1) If a user of a regulated service flags to the operator content on the service as being content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the operator must, within the period that applies under subsection (5), conduct an initial assessment of the flag and dismiss the flag if the operator is of the opinion that

(a) the flag is trivial, frivolous, vexatious or made in bad faith; or

(b) the content that is the subject of the flag is or has already been the subject of another flag and further assessment of the flag is unnecessary having regard to all of the circumstances.

Notice of dismissal

(2) If the operator dismisses the flag, it must, within the period that applies under subsection (5), notify the user who flagged the content of the dismissal.

Duty to make content inaccessible

(3) If the operator does not dismiss the flag, the operator must make the content inaccessible to all persons in Canada within the period that applies under subsection (5) and continue to make it inaccessible until the operator makes a decision under subsection 69(2).

Notice to users

(4) If the operator makes content inaccessible under subsection (3), the operator must, within the period that applies under subsection (5), give notice to the user who communicated the content on the service and the user who flagged the content that the content has been made inaccessible.

a) il rend le contenu inaccessible à toute personne au Canada dans le délai visé au paragraphe (2) et le garde inaccessible jusqu'à ce qu'il rende une décision au titre du paragraphe 69(2);

b) il avise l'utilisateur ayant communiqué le contenu sur le service, dans le délai visé au paragraphe (2), du fait que le contenu a été rendu inaccessible.

Délai

(2) Pour l'application du paragraphe (1), le délai est de vingt-quatre heures — ou si un autre délai est prévu par règlement, ce délai — après l'identification du contenu par l'exploitant.

Contenu signalé par un utilisateur

68 (1) Si un utilisateur d'un service réglementé signale du contenu à l'exploitant comme étant du contenu représentant de la victimisation sexuelle d'enfants ou perpétrant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, l'exploitant effectue une évaluation initiale du signalement et le rejette dans le délai visé au paragraphe (5) s'il estime :

a) soit que le signalement est futile, vexatoire ou entaché de mauvaise foi;

b) soit que le contenu visé par le signalement fait ou a déjà fait l'objet d'un autre signalement et qu'il est inutile de poursuivre l'évaluation dans les circonstances.

Avis de rejet

(2) Si l'exploitant rejette un signalement au titre du paragraphe (1), il en avise l'utilisateur l'ayant effectué dans le délai visé au paragraphe (5).

Obligation de rendre du contenu inaccessible

(3) Si l'exploitant ne rejette pas le signalement au titre du paragraphe (1), il rend le contenu inaccessible à toute personne au Canada dans le délai visé au paragraphe (5) et le garde inaccessible jusqu'à ce qu'il rende une décision au titre du paragraphe 69(2).

Avis aux utilisateurs

(4) Si l'exploitant rend inaccessible du contenu au titre du paragraphe (3), il avise de ce fait, dans le délai visé au paragraphe (5), l'utilisateur ayant communiqué le contenu sur le service et celui ayant effectué le signalement.

Period

(5) For the purposes of subsections (1) to (4), the period is the period of 24 hours — or, if a period of a different length is provided for by regulations, the period of that length — after the content is flagged by a user.

Representations

69 (1) If the operator of a regulated service makes content inaccessible under subsection 67(1) or 68(3), the operator must, within the period provided for by regulations, give the user who communicated the content on the service and the user who flagged the content, if applicable, an opportunity to make representations as to whether the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent.

Decision

(2) As soon as feasible after the end of the period provided for by regulations for making representations or, if a different period is provided for by regulations, within that period, the operator must decide whether there are reasonable grounds to believe that the content that was made inaccessible to all persons in Canada is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent.

Notice of decision

(3) As soon as feasible after making a decision, the operator must give notice of the decision to the user who communicated the content on the service and the user who flagged the content, if applicable.

Duty to make inaccessible

(4) If the operator decides that there are reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the operator must continue to make the content inaccessible to all persons in Canada.

Reconsideration on request

70 (1) At the request of the user who communicated the content on the service or the user who flagged the content, the operator of a regulated service must reconsider a decision that it made under subsection 69(2).

Representations

(2) The operator must, within the period provided for by regulations, give the user who communicated the content on the service and the user who flagged the content, if

Délai

(5) Pour l'application des paragraphes (1) à (4), le délai est de vingt-quatre heures — ou si un autre délai est prévu par règlement, ce délai — après le signalement du contenu par un utilisateur.

Observations

69 (1) Si l'exploitant rend inaccessible du contenu au titre des paragraphes 67(1) ou 68(3), il donne à l'utilisateur ayant communiqué le contenu sur le service et, s'agissant de contenu signalé par un utilisateur, à l'utilisateur ayant effectué le signalement la possibilité de présenter des observations quant à la question de savoir si le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, dans le délai prévu par règlement.

Décision

(2) Après l'expiration du délai réglementaire pour présenter des observations, l'exploitant décide dès que possible — ou si un délai est prévu par règlement, dans ce délai — s'il existe des motifs raisonnables de croire que le contenu rendu inaccessible au titre des paragraphes 67(1) ou 68(3) est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle.

Avis de la décision

(3) L'exploitant avise dès que possible de sa décision l'utilisateur ayant communiqué le contenu sur le service et, s'agissant de contenu signalé par un utilisateur, l'utilisateur ayant effectué le signalement.

Obligation de rendre du contenu inaccessible

(4) S'il décide qu'il existe des motifs raisonnables de croire que le contenu en cause est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, l'exploitant est tenu de le garder inaccessible à toute personne au Canada.

Réexamen sur demande

70 (1) Sur demande présentée par l'utilisateur ayant communiqué le contenu sur le service ou par l'utilisateur ayant effectué le signalement, l'exploitant d'un service réglementé réexamine la décision rendue au titre du paragraphe 69(2).

Observations

(2) L'exploitant donne à l'utilisateur ayant communiqué le contenu sur le service et, s'agissant de contenu signalé par un utilisateur, à l'utilisateur ayant effectué le

applicable, an opportunity to make representations as to whether the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent.

Reconsideration

(3) As soon as feasible after the end of the period provided for by regulations for making representations or, if a different period is provided for by regulations, within that period, the operator must reconsider a decision made under subsection 69(2).

Notice of decision

(4) As soon as feasible after making a decision under subsection (3), the operator must give notice of the decision to the user who communicated the content on the service and the user who flagged the content, if applicable.

Duty to continue to make inaccessible ceases

(5) If the operator decides, on reconsideration under subsection (3), that there are no reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the operator's duty to continue to make the content inaccessible under subsection 69(4), if applicable, ceases.

Duty to make inaccessible

(6) If the operator decides, on reconsideration under subsection (3), that there are reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the operator must

(a) make the content inaccessible to all persons in Canada without delay, if subsection 69(4) does not already apply to the operator in respect of the content; or

(b) continue to make the content inaccessible to all persons in Canada if subsection 69(4) applies.

signalement la possibilité de présenter des observations quant à la question de savoir si le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, dans le délai prévu par règlement.

Réexamen de la décision

(3) Après l'expiration du délai réglementaire pour présenter des observations, l'exploitant réexamine dès que possible – ou si un délai est prévu par règlement, dans ce délai – la décision rendue au titre du paragraphe 69(2).

Avis de la décision

(4) L'exploitant avise dès que possible de sa décision en réexamen l'utilisateur ayant communiqué le contenu sur le service et, s'agissant de contenu signalé par un utilisateur, l'utilisateur ayant effectué le signalement.

Fin de l'obligation de rendre le contenu inaccessible

(5) Si l'exploitant décide qu'il n'existe pas de motifs raisonnables de croire que le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, s'agissant de contenu que l'exploitant était tenu de garder inaccessible au titre du paragraphe 69(4), l'exploitant n'est plus tenu de le faire.

Obligation de rendre le contenu inaccessible

(6) Si l'exploitant décide qu'il existe des motifs raisonnables de croire que le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, il :

a) s'agissant de contenu que l'exploitant n'était pas tenu de garder inaccessible au titre du paragraphe 69(4), est tenu de rendre le contenu en cause inaccessible à toute personne au Canada sans délai;

b) s'agissant de contenu que l'exploitant était tenu de garder inaccessible au titre du paragraphe 69(4), continue d'être tenu de le faire.

Other duties

71 For greater certainty, nothing in sections 67 to 70 affects any duty that the operator of a regulated service may have under *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service*.

Duty to Keep Records

Records — compliance with duties

72 The operator of a regulated service must keep all records, including information and data, that are necessary to determine whether the operator is complying with the operator's duties under this Act.

PART 5

Access to Inventories and Electronic Data

Accreditation

73 (1) The Commission may, on request and in accordance with the criteria set out in the regulations, accredit a person, other than an individual, for the purpose of giving that person access to the inventories of electronic data that are included in digital safety plans that have been submitted to the Commission under subsection 62(1) if the Commission determines that

(a) the person's primary purpose is to conduct research or engage in education, advocacy or awareness activities; and

(b) the person conducts research that is, or engages in education, advocacy or awareness activities that are, related to the purposes of this Act.

Access to inventories

(2) The Commission may give a person that is accredited under subsection (1) access to the inventories of electronic data referred to in that subsection.

Suspension or revocation of accreditation

(3) After giving an accredited person a reasonable opportunity to make representations, the Commission may suspend or revoke the accreditation if the Commission determines that the accredited person failed to comply with any condition under this Act that relates to the accreditation, to access to the inventories of electronic data or to access to the electronic data.

Autres obligations

71 Il est entendu que les articles 67 à 70 ne portent pas atteinte aux obligations que l'exploitant d'un service réglementé peut avoir au titre de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet*.

Obligation de tenir des registres

Tenue de registres : respect des obligations

72 L'exploitant d'un service réglementé tient les registres, contenant notamment des renseignements et des données, nécessaires à l'évaluation de sa conformité aux obligations prévues sous le régime de la présente loi.

PARTIE 5

Accès aux inventaires et aux données électroniques

Accréditation

73 (1) La Commission peut, sur demande et conformément aux critères réglementaires, accréditer une personne — autre qu'un individu — pour lui permettre d'accéder aux inventaires de données électroniques inclus dans les plans de sécurité numérique qui ont été présentés à la Commission au titre du paragraphe 62(1), si celle-ci détermine que la personne, à la fois :

a) a pour objectif principal d'effectuer des recherches ou de se livrer à des activités en matière d'éducation, de revendication ou de sensibilisation;

b) effectue des recherches ou se livre à des activités en matière d'éducation, de revendication ou de sensibilisation qui sont liées à l'objet de la présente loi.

Accès aux inventaires

(2) La Commission peut donner accès aux inventaires de données électroniques visés au paragraphe (1) à une personne accréditée au titre de ce paragraphe.

Suspension ou révocation de l'accréditation

(3) La Commission peut suspendre ou révoquer l'accréditation d'une personne accréditée après lui avoir donné la possibilité de présenter des observations si elle détermine que la personne ne remplit pas l'une ou l'autre des conditions prévues sous le régime de la présente loi relativement à l'accréditation ou à l'accès aux inventaires de données électroniques ou aux données électroniques.

Order — access to electronic data

74 (1) At the request of an accredited person and in accordance with the criteria set out in the regulations, the Commission may make an order requiring the operator of a regulated service to give individuals who are referred to in the request access to any electronic data that is referred to in an inventory of electronic data that is included in a digital safety plan that has been submitted to the Commission under subsection 62(1) in respect of the regulated service and that is specified in the request.

Research project

(2) An accredited person may make a request under subsection (1) only in respect of a research project that is related to the purposes of this Act.

Contents of request

(3) A request must include

- (a)** a description of the research project in respect of which access to electronic data is requested and a description of how the research project is related to the purposes of this Act;
- (b)** information respecting the individuals who are undertaking the research project and for whom access to electronic data is requested;
- (c)** the name of the operator from which access to electronic data is requested and the name of the regulated service to which the electronic data relates;
- (d)** a description of the electronic data to which access is requested, which must be referred to in an inventory of electronic data that is included in a digital safety plan that has been submitted to the Commission under subsection 62(1) in respect of the regulated service;
- (e)** an indication of the time within which access to the electronic data is requested;
- (f)** an indication of the length of time for which access to the electronic data is requested;
- (g)** a description of how any conditions set out in the regulations with respect to confidentiality, intellectual property, data security and the protection of personal information will be met; and
- (h)** any other information provided for by regulations.

Ordonnance : accès aux données électroniques

74 (1) Sur demande présentée par une personne accréditée, et conformément aux critères réglementaires, la Commission peut rendre une ordonnance enjoignant à l'exploitant d'un service réglementé de donner accès aux individus mentionnés dans la demande aux données électroniques qui, à la fois, sont visées :

- a)** par la demande;
- b)** par l'inventaire de données électroniques inclus dans un plan de sécurité numérique présenté au titre du paragraphe 62(1) à l'égard du service.

Projet de recherche

(2) La demande doit être présentée à l'égard d'un projet de recherche lié à l'objet de la présente loi.

Contenu de la demande

(3) La demande contient les éléments suivants :

- a)** une description du projet de recherche pour lequel l'accès aux données électroniques est demandé et de la manière dont il est lié à l'objet de la présente loi;
- b)** des renseignements concernant les individus qui entreprennent le projet de recherche et pour qui l'accès aux données électroniques est demandé;
- c)** le nom de l'exploitant à qui l'on demande accès aux données électroniques et le nom du service auquel ces données sont liées;
- d)** une description des données électroniques qui sont visées par la demande et par l'inventaire de données électroniques inclus dans un plan de sécurité numérique présenté au titre du paragraphe 62(1) à l'égard du service;
- e)** le délai dans lequel l'accès aux données électroniques est demandé;
- f)** la durée pendant laquelle l'accès aux données électroniques est demandé;
- g)** une description de la manière dont toute condition réglementaire portant sur la confidentialité, la propriété intellectuelle, la sécurité des données et la protection des renseignements personnels sera remplie;
- h)** tout autre renseignement prévu par règlement.

Contents of order

(4) An order made under subsection (1) must specify

- (a) the name of the regulated service to which it relates;
- (b) the individuals referred to in paragraph (3)(b) to whom access to the electronic data must be given; 5
- (c) the electronic data referred to in paragraph (3)(d) to which access must be given;
- (d) the time within which access to the electronic data must be given;
- (e) the length of time for which access to the electronic data must be given; 10
- (f) any conditions with respect to confidentiality, intellectual property, data security and the protection of personal information;
- (g) any other conditions that the Commission considers appropriate; and 15
- (h) any other information provided for by regulations.

For greater certainty

(5) For greater certainty, in complying with an order, the operator must not disclose any information that must not be disclosed under section 5 of *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service*. 20

Statutory Instruments Act

(6) The *Statutory Instruments Act* does not apply to an order made under subsection (1).

Amendment or revocation of order

75 At the request of the operator of a regulated service that is the subject of an order made under subsection 74(1), the Commission may amend or revoke the order if the Commission determines, in accordance with the criteria set out in the regulations, that the operator is unable to comply with the order or that complying with it would cause the operator undue hardship. 30

Complaint

76 (1) The accredited person at whose request an order was made under subsection 74(1) may make a complaint to the Commission that the operator that is the subject of the order failed to comply with the order. 35

Contenu de l'ordonnance

(4) L'ordonnance précise ce qui suit :

- a) le nom du service auquel elle est liée;
- b) les individus visés à l'alinéa (3)b) à qui l'accès aux données électroniques doit être donné;
- c) les données électroniques visées à l'alinéa (3)d) auxquelles l'accès doit être donné; 5
- d) le délai dans lequel l'accès aux données électroniques doit être donné;
- e) la durée pendant laquelle l'accès aux données électroniques doit être donné; 10
- f) toute condition portant sur la confidentialité, la propriété intellectuelle, la sécurité des données et la protection des renseignements personnels;
- g) toute autre condition que la Commission estime indiquée; 15
- h) tout autre renseignement prévu par règlement.

Précision

(5) Il est entendu que, lorsqu'il se conforme à l'ordonnance, l'exploitant demeure tenu de ne pas révéler ou dévoiler de renseignements qui ne peuvent être révélés ou dévoilés au titre de l'article 5 de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet*. 20

Loi sur les textes réglementaires

(6) La *Loi sur les textes réglementaires* ne s'applique pas aux ordonnances rendues au titre du paragraphe (1). 25

Révocation ou modification de l'ordonnance

75 Sur demande présentée par l'exploitant d'un service réglementé visé par une ordonnance rendue au titre du paragraphe 74(1), la Commission peut révoquer l'ordonnance ou la modifier si elle détermine, conformément aux critères réglementaires, que l'exploitant n'est pas en mesure de s'y conformer ou que le fait de s'y conformer lui causerait un préjudice injustifié. 30

Plainte

76 (1) La personne accréditée à la demande de laquelle une ordonnance a été rendue au titre du paragraphe 74(1) peut déposer une plainte auprès de la Commission relativement au fait que l'exploitant visé par l'ordonnance ne s'y est pas conformé. 35

Representations

(2) The Commission must give the operator a reasonable opportunity to make representations with respect to the complaint.

Publication

77 The Commission may publish a list of persons that are accredited under subsection 73(1) and a description of the research projects in respect of which the Commission has made an order under subsection 74(1).

PART 6

Remedies

Submissions

Submissions from public

78 (1) A person in Canada may make submissions to the Commission respecting harmful content that is accessible on a regulated service or the measures taken by the operator of a regulated service to comply with the operator's duties under this Act.

Operator informed of submissions

(2) The Commission may inform an operator of any submissions that it receives under subsection (1), in a manner that protects the identity of the person who made the submissions.

Information made public

(3) The Commission may make public information respecting any submissions that it receives under subsection (1), in a manner that protects the identity of the person who made the submissions and the regulated service in respect of which the submissions were made.

Confidentiality — employees

79 (1) If an employee of the operator of a regulated service makes submissions under subsection 78(1) with respect to the service, the employee may make a request to the Commission that the following information be kept confidential:

- (a) the employee's identity; and
- (b) any information in the submissions that the employee identifies as being likely to reveal their identity.

Observations

(2) La Commission donne à l'exploitant la possibilité de lui présenter des observations quant à la plainte.

Publication

77 La Commission peut publier une liste des personnes accréditées au titre du paragraphe 73(1) et une description des projets de recherche à l'égard desquels une ordonnance a été rendue au titre du paragraphe 74(1).

PARTIE 6

Recours

Observations

Observations du public

78 (1) Toute personne au Canada peut fournir à la Commission des observations relativement à du contenu préjudiciable qui est accessible sur un service réglementé ou à des mesures prises par l'exploitant d'un service réglementé pour s'acquitter des obligations qui lui incombent au titre de la présente loi.

Exploitant informé des observations

(2) La Commission peut informer l'exploitant des observations reçues, auquel cas elle veille à ce que l'auteur des observations ne puisse être identifié.

Renseignements rendus publics

(3) Elle peut rendre publics des renseignements concernant ces observations, auquel cas elle veille à ce que l'auteur des observations et le service réglementé en cause ne puissent être identifiés.

Caractère confidentiel : employés

79 (1) Si l'employé d'un exploitant d'un service réglementé fournit des observations au titre du paragraphe 78(1) à l'égard du service, il peut demander à la Commission que les renseignements suivants soient gardés confidentiels :

- a) son identité;
- b) tout renseignement — fourni dans le cadre des observations — qu'il considère comme susceptible de révéler son identité.

Prohibition — disclosure

(2) It is prohibited for an individual referred to in subsection (3) to disclose information that an employee has requested be kept confidential under subsection (1), or allow it to be disclosed, other than to the following individuals in the course of exercising the Commission's powers or performing its duties and functions under this Act:

- (a) a member of the Commission or any individual acting on behalf of the Commission or under its direction;
- (b) an employee of the Office; and
- (c) the Chief Executive Officer of the Office.

Application to individuals

(3) Subsection (2) applies to any individual referred to in any of the following paragraphs who comes into possession of the information while holding the office or employment described in that paragraph, whether or not the individual has ceased to hold that office or be so employed:

- (a) a member of the Commission or any individual acting on behalf of the Commission or under its direction;
- (b) an employee of the Office; and
- (c) the Chief Executive Officer of the Office.

Exceptions

(4) Subsection (2) does not apply with respect to the following information:

- (a) information in respect of which the employee withdraws the request;
- (b) information that is publicly available; and
- (c) information that the Commission obtains from a source other than the submissions made by the employee.

Disclosure to Minister

(5) The Commission may disclose information referred to in subsection (1) to the Minister if required to do so under subsection 138(1).

Offence

80 (1) Every individual who contravenes subsection 79(2) is guilty of an offence and is liable on summary conviction

Interdiction de communication

(2) Les individus mentionnés au paragraphe (3) ne peuvent communiquer les renseignements qu'un employé a demandé qu'ils soient gardés confidentiels en vertu du paragraphe (1), ou en permettre la communication, sauf aux membres de la Commission, à tout individu agissant au nom de la Commission ou sous son autorité, à un employé du Bureau et au premier dirigeant du Bureau, dans le cadre de l'exercice des attributions de la Commission au titre de la présente loi.

Individus visés

(3) Le paragraphe (2) vise les individus ci-après qui obtiennent, au cours de leur emploi ou de leur mandat, des renseignements visés au paragraphe (1) et continue de s'appliquer à eux après la cessation de leurs fonctions :

- a) les membres de la Commission et tout individu agissant au nom ou sous l'autorité de celle-ci;
- b) un employé du Bureau;
- c) le premier dirigeant du Bureau.

Exceptions

(4) L'interdiction prévue au paragraphe (2) ne s'applique pas aux renseignements suivants :

- a) ceux pour lesquels l'employé a renoncé à leur caractère confidentiel;
- b) ceux qui sont publics;
- c) ceux que la Commission obtient autrement que par l'entremise des observations fournies par l'employé.

Communication au ministre

(5) La Commission peut, si elle y est tenue au titre du paragraphe 138(1), communiquer au ministre les renseignements visés au paragraphe (1) qu'elle a obtenus.

Infraction

80 (1) Quiconque contrevient au paragraphe 79(2) commet une infraction et encourt, sur déclaration de culpabilité par procédure sommaire :

(a) for a first offence, to a fine of not more than \$5,000; and

(b) for a second or subsequent offence, to a fine of not more than \$10,000.

Due diligence defence

(2) An individual is not to be found guilty of an offence under subsection (1) if they establish that they exercised due diligence to prevent the commission of the offence.

Complaints Respecting Certain Content

Complaint to Commission

81 (1) A person in Canada may make a complaint to the Commission that content on a regulated service is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent.

Dismissal of complaint

(2) If a person makes a complaint to the Commission, the Commission must conduct an initial assessment of the complaint and dismiss it if the Commission is of the opinion that

(a) the complaint is trivial, frivolous, vexatious or made in bad faith; or

(b) the content that is the subject of the complaint is or has already been the subject of another complaint and further assessment of the complaint is unnecessary having regard to all of the circumstances.

Notice of dismissal

(3) If the Commission dismisses the complaint, it must give the complainant notice of the dismissal.

Notice and interim order to make content inaccessible

(4) If the Commission does not dismiss the complaint, it must

(a) give notice of the complaint to the operator of the regulated service to which the complaint relates and the user who communicated the content on the service; and

(b) make an order requiring the operator to, without delay, make the content inaccessible to all persons in Canada and to continue to make it inaccessible until the Commission gives notice to the operator of its

a) pour la première infraction, une amende maximale de cinq mille dollars;

b) en cas de récidive, une amende maximale de dix mille dollars.

Disculpation : précautions voulues

(2) Nul ne peut être déclaré coupable de l'infraction prévue au paragraphe (1) s'il prouve qu'il a pris toutes les précautions voulues pour prévenir sa perpétration.

Plaintes concernant certains contenus

Plainte auprès de la Commission

81 (1) Toute personne au Canada peut déposer une plainte auprès de la Commission relativement au fait que du contenu sur un service réglementé est du contenu représentant de la victimisation sexuelle d'enfants ou perpétrant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle.

Rejet de la plainte

(2) Si une plainte est déposée au titre du paragraphe (1), la Commission effectue une évaluation initiale de la plainte et la rejette si elle estime :

a) soit que la plainte est futile, vexatoire ou entachée de mauvaise foi;

b) soit que le contenu visé par la plainte fait ou a déjà fait l'objet d'une autre plainte et qu'il est inutile de poursuivre l'évaluation dans les circonstances.

Avis de rejet

(3) Si la Commission rejette la plainte, elle en avise le plaignant.

Avis et ordonnance intérimaire de rendre le contenu inaccessible

(4) Si la Commission ne rejette pas la plainte, elle :

a) avise de la plainte l'exploitant du service réglementé auquel la plainte est liée et l'utilisateur qui a communiqué le contenu sur le service;

b) rend une ordonnance enjoignant à l'exploitant de rendre le contenu inaccessible à toute personne au Canada sans délai et de le garder ainsi jusqu'à ce que la Commission l'avise de sa décision au titre des paragraphes 82(4) ou (5), selon le cas.

decision under subsection 82(4) or (5), as the case may be.

Notice by operator

(5) The operator must give notice to the Commission and the user who communicated the content on the service that the content has been made inaccessible in accordance with an order made under paragraph (4)(b). 5

Contact information

(6) The operator must ask the user who communicated the content on the service whether they consent to the operator providing the user's contact information to the Commission. If the user consents, the operator must provide the contact information to the Commission. 10

Representations

82 (1) If the Commission makes an order under paragraph 81(4)(b), the Commission must give the complainant and the user who communicated the content on the service an opportunity to make representations as to whether the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent. 15

Decision

(2) The Commission must decide whether there are reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent. 20

Notice of decision

(3) The Commission must give notice of the decision to the complainant and the user who communicated the content on the service. 25

Notice to operator

(4) If the Commission decides that there are no reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the Commission must give the operator notice of the decision and of the fact that the order made under paragraph 81(4)(b) requiring the operator to continue to make the content inaccessible ceases to have effect. 30

Notice and order to make content permanently inaccessible

(5) If the Commission decides that there are reasonable grounds to believe that the content is content that sexually victimizes a child or revictimizes a survivor or intimate content communicated without consent, the Commission 35

Avis de l'exploitant

(5) L'exploitant avise la Commission et l'utilisateur qui a communiqué le contenu sur le service du fait que le contenu a été rendu inaccessible conformément à l'ordonnance. 5

Coordonnées

(6) L'exploitant demande à l'utilisateur qui a communiqué le contenu sur le service s'il consent à ce que l'exploitant fournisse ses coordonnées à la Commission et, dans l'affirmative, l'exploitant les fournit à celle-ci. 5

Observations

82 (1) Si la Commission rend une ordonnance au titre de l'alinéa 81(4)b), elle donne au plaignant et à l'utilisateur qui a communiqué le contenu sur le service la possibilité de présenter des observations quant à la question de savoir si le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle. 10 15

Décision

(2) La Commission rend une décision à savoir s'il existe des motifs raisonnables de croire que le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle. 20

Avis de la décision

(3) La Commission avise le plaignant et l'utilisateur qui a communiqué le contenu sur le service de sa décision. 25

Avis à l'exploitant

(4) Si la Commission décide qu'il n'existe pas de motifs raisonnables de croire que le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime communiqué de façon non consensuelle, elle avise l'exploitant de sa décision et du fait que l'ordonnance visée à l'alinéa 81(4)b) lui enjoignant de garder le contenu inaccessible cesse d'avoir effet. 30

Avis et ordonnance de rendre le contenu définitivement inaccessible

(5) Si la Commission décide qu'il existe des motifs raisonnables de croire que le contenu est du contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants ou du contenu intime 35

must give the operator notice of the decision and make an order requiring the operator to make the content permanently inaccessible to all persons in Canada.

Notice by operator

(6) The operator must give notice to the Commission and the user who communicated the content on the service that the content has been made inaccessible in accordance with an order made under subsection (5).

Clarification — user contact information

83 Any duty imposed on the Commission under paragraph 81(4)(a) or subsection 82(1) or (3) in respect of a user who communicated content on a regulated service applies only if the Commission has the user's contact information.

Information

84 At the request of the Commission and within the time and in the manner that it specifies, the operator of a regulated service in respect of which a complaint has been made under subsection 81(1) must provide to the Commission any information that the Commission considers necessary to investigate the complaint, other than personal information.

Statutory Instruments Act

85 The *Statutory Instruments Act* does not apply to an order made under paragraph 81(4)(b) or subsection 82(5).

PART 7

Administration and Enforcement

General

Commission's powers

86 In ensuring an operator's compliance with this Act or investigating a complaint made under subsection 81(1), the Commission may, in accordance with any rules made under subsection 20(1),

(a) summon and enforce the appearance of persons before the Commission and compel them to give oral or written evidence on oath and to produce any documents or other things that the Commission considers necessary, in the same manner and to the same extent as a superior court of record;

communiqué de façon non consensuelle, elle avise l'exploitant de sa décision et rend une ordonnance enjoignant à celui-ci de rendre le contenu en cause définitivement inaccessible à toute personne au Canada.

Avis de l'exploitant

(6) L'exploitant avise la Commission et l'utilisateur qui a communiqué le contenu sur le service du fait que le contenu a été rendu inaccessible, conformément à l'ordonnance.

Précision : coordonnées des utilisateurs

83 Les obligations de la Commission à l'égard d'un utilisateur qui a communiqué du contenu sur un service réglementé, prévues à l'alinéa 81(4)a) et aux paragraphes 82(1) et (3), ne s'appliquent que dans la mesure où la Commission a les coordonnées de cet utilisateur.

Renseignements

84 Sur demande de la Commission, l'exploitant d'un service réglementé à l'égard duquel une plainte a été déposée en vertu du paragraphe 81(1) lui fournit, de la manière et dans le délai qu'elle précise, tout renseignement qu'elle estime nécessaire pour procéder à l'examen de la plainte, sauf des renseignements personnels.

Loi sur les textes réglementaires

85 La *Loi sur les textes réglementaires* ne s'applique pas aux ordonnances rendues au titre de l'alinéa 81(4)b) et du paragraphe 82(5).

PARTIE 7

Exécution et contrôle d'application

Dispositions générales

Pouvoirs de la Commission

86 En vue d'assurer le respect de la présente loi par un exploitant ou de procéder à l'examen d'une plainte déposée en vertu du paragraphe 81(1), la Commission peut, conformément aux règles établies en vertu du paragraphe 20(1) :

a) assigner et contraindre des témoins à comparaître devant elle, à déposer verbalement ou par écrit sous la foi du serment et à produire les documents ou autres pièces qu'elle juge nécessaires, de la même façon et dans la même mesure qu'une cour supérieure d'archives;

(b) administer oaths;

(c) receive and accept any evidence or other information, whether on oath, by affidavit or otherwise, that the Commission sees fit, whether or not it would be admissible in a court of law; and

(d) decide any procedural or evidentiary question.

Rules of evidence

87 The Commission is not bound by any legal or technical rules of evidence. It must deal with all matters that come before it as informally and expeditiously as the circumstances and considerations of fairness and natural justice permit.

Hearings

Hearing

88 (1) The Commission may hold a hearing, in accordance with any rules made under subsection 20(1), in connection with

(a) a complaint made under subsection 81(1); or

(b) any other matter relating to an operator's compliance with this Act.

Private hearing

(2) A hearing must be held in public, but the Commission may decide that it is to be held in private, in whole or in part, if the Commission considers that

(a) it would be in the public interest;

(b) it would be in the interest of victims of harmful content;

(c) it would be in the national interest, including if there is a risk of injury to Canada's international relations, national defence or national security;

(d) a person's privacy interest outweighs the principle that hearings be open to the public; or

(e) the following information may be disclosed:

(i) information that is a trade secret,

(ii) financial, commercial, scientific or technical information that is confidential and that is treated consistently in a confidential manner by the person to whose business or affairs it relates, or

b) faire prêter serment;

c) recevoir les éléments de preuve ou les autres renseignements — fournis notamment par déclaration verbale ou écrite sous serment — qu'elle estime indiqués, indépendamment de leur admissibilité devant les tribunaux;

d) trancher toute question de procédure ou de preuve.

Règles en matière de preuve

87 La Commission n'est pas liée par les règles juridiques ou techniques applicables en matière de preuve. Dans la mesure où les circonstances, l'équité et la justice naturelle le permettent, il lui appartient d'agir rapidement et sans formalisme.

Audiences

Audience

88 (1) La Commission peut tenir une audience conformément aux règles établies en vertu du paragraphe 20(1) concernant, selon le cas :

a) une plainte déposée en vertu du paragraphe 81(1);

b) toute autre question se rapportant au respect de la présente loi par un exploitant.

Audience à huis clos

(2) L'audience est publique, mais elle peut être tenue en tout ou en partie à huis clos si la Commission estime que, en l'occurrence :

a) il y va de l'intérêt public;

b) il y va de l'intérêt des victimes de contenu préjudiciable;

c) il y va de l'intérêt national, notamment s'il y a un risque d'atteinte aux relations internationales du Canada ou à la défense ou à la sécurité nationales;

d) le droit à la vie privée de toute personne l'emporte sur le principe de la publicité des audiences;

e) les renseignements suivants pourraient être dévoilés :

(i) des secrets industriels,

(ii) des renseignements financiers, commerciaux, scientifiques ou techniques qui se rapportent à l'entreprise d'une personne ou à ses activités, qui sont

(iii) information whose disclosure could reasonably be expected to

(A) result in material financial loss or gain to any person,

(B) prejudice the competitive position of any person, or

(C) affect contractual or other negotiations of any person.

Location and time of hearing

89 A hearing is to be held at any time and at any place in Canada and in the manner that the Commission considers appropriate for the exercise of its powers or the performance of its duties and functions.

Inspections

Designation of inspectors

90 (1) The Commission may designate as inspectors persons or classes of persons that the Commission considers qualified for the purposes of verifying compliance or preventing non-compliance with this Act.

Certificate

(2) The Commission must provide every inspector with a certificate of designation. An inspector must, if requested to do so, produce their certificate to the person appearing to be in charge of any place that they enter.

Power to enter

91 (1) Subject to subsection 92(1), an inspector may, for a purpose related to verifying compliance or preventing non-compliance with this Act, enter any place in which they have reasonable grounds to believe that there is any document, information or other thing relevant to that purpose.

Entry by means of telecommunication

(2) An inspector is considered to have entered a place if they access it remotely by a means of telecommunication.

Limitation — access by means of telecommunication

(3) An inspector who enters remotely, by a means of telecommunication, a place that is not accessible to the public must do so with the knowledge of the owner or person in charge of the place and must be remotely in the place for no longer than the period necessary for the purpose referred to in subsection (1).

de nature confidentielle et que la personne traite comme tels de façon constante,

(iii) des renseignements dont la communication risquerait vraisemblablement de causer à toute personne des pertes ou profits financiers appréciables, de nuire à la compétitivité de toute personne ou d'entraver des négociations menées par toute personne en vue de contrats ou à d'autres fins.

Lieu, date et heure de l'audience

89 L'audience se tient au Canada, au lieu, à la date et à l'heure et de la manière que la Commission estime indiqués pour l'exercice de ses attributions.

Inspections

Désignation d'inspecteurs

90 (1) La Commission peut désigner à titre d'inspecteur toute personne — individuellement ou au titre de son appartenance à une catégorie déterminée — qu'elle estime qualifiée pour vérifier le respect ou prévenir le non-respect de la présente loi.

Certificat

(2) Elle fournit à chaque inspecteur un certificat attestant sa qualité, qu'il présente, sur demande, à toute personne apparemment responsable du lieu qu'il visite.

Pouvoir d'entrer

91 (1) Sous réserve du paragraphe 92(1), l'inspecteur peut, à toute fin liée à la vérification du respect ou à la prévention du non-respect de la présente loi, entrer dans tout lieu s'il a des motifs raisonnables de croire que s'y trouvent des documents, renseignements ou objets utiles à cette fin.

Entrée par moyens de télécommunication

(2) Est considéré comme être une entrée dans un lieu le fait d'y accéder à distance par un moyen de télécommunication.

Limites : accès par moyens de télécommunication

(3) L'inspecteur qui accède à distance, par un moyen de télécommunication, à un lieu non accessible au public veille à ce que le propriétaire ou le responsable du lieu en ait connaissance et limite la durée de sa présence à distance à ce qui est nécessaire à toute fin prévue au paragraphe (1).

Other powers

(4) An inspector may, for the purpose referred to in subsection (1),

(a) examine any document or information that is found in the place, copy it in whole or in part and take it for examination or copying;

(b) examine any other thing that is found in the place and take it for examination;

(c) use or cause to be used any computer system at the place to examine any document or information that is found in the place;

(d) reproduce any document or information or cause it to be reproduced and take it for examination or copying; and

(e) use or cause to be used any copying equipment or means of telecommunication at the place to make copies of or transmit any document or information.

Duty to assist

(5) The owner or person in charge of the place and every person in the place must give all assistance that is reasonably required to enable the inspector to exercise their powers or perform their duties and functions under this section and must provide any document, information or other thing that is reasonably required for that purpose.

Accompanying individual

(6) An inspector may be accompanied by any other individual that the inspector believes is necessary to help them exercise their powers or perform their duties and functions under this section.

Warrant to enter dwelling-house

92 (1) If the place referred to in subsection 91(1) is a dwelling-house, an inspector is not authorized to enter it without the occupant's consent except under the authority of a warrant issued under subsection (2).

Authority to issue warrant

(2) A justice of the peace may, on *ex parte* application, issue a warrant authorizing an inspector to enter a dwelling-house, subject to any conditions specified in the warrant, if the justice of the peace is satisfied by information on oath that

(a) the dwelling-house is a place referred to in subsection 91(1);

Autres pouvoirs

(4) L'inspecteur peut, à toute fin prévue au paragraphe (1) :

a) examiner les documents ou renseignements trouvés dans le lieu, les reproduire en tout ou en partie et les emporter pour examen ou reproduction;

b) examiner toute autre chose trouvée dans le lieu et l'emporter pour examen;

c) utiliser ou voir à ce que soit utilisé, pour examen des documents et renseignements visés à l'alinéa a), tout système informatique se trouvant dans le lieu;

d) reproduire ou faire reproduire tout document ou tout renseignement et l'emporter pour examen ou reproduction;

e) utiliser ou voir à ce que soit utilisé, pour reproduction ou transmission de documents ou de renseignements, tout appareil de reproduction ou de télécommunication se trouvant dans le lieu.

Devoir d'assistance

(5) Le propriétaire ou le responsable du lieu et quiconque s'y trouve sont tenus de prêter à l'inspecteur toute l'assistance qu'il peut valablement exiger pour lui permettre d'exercer ses attributions au titre du présent article, et de lui fournir les documents, renseignements ou objets qu'il peut valablement exiger.

Individus accompagnant l'inspecteur

(6) L'inspecteur peut être accompagné des individus qu'il estime nécessaires pour l'aider dans l'exercice de ses attributions au titre du présent article.

Mandat pour maison d'habitation

92 (1) Dans le cas d'une maison d'habitation, l'inspecteur ne peut y entrer sans le consentement de l'occupant que s'il est muni du mandat prévu au paragraphe (2).

Délivrance du mandat

(2) Sur demande *ex parte*, le juge de paix peut délivrer un mandat autorisant, sous réserve des conditions éventuellement fixées, l'inspecteur à entrer dans une maison d'habitation s'il est convaincu, sur la foi d'une dénonciation sous serment, que sont réunis les éléments suivants :

a) la maison d'habitation est un lieu visé au paragraphe 91(1);

(b) entry to the dwelling-house is necessary for the purpose referred to in that subsection; and

(c) entry to the dwelling-house was refused by the occupant or there are reasonable grounds to believe that it will be refused by, or that consent to enter cannot be obtained from, the occupant.

Means of telecommunication

(3) An application for a warrant under subsection (2) may be submitted, and the warrant may be issued, by a means of telecommunication and section 487.1 of the *Criminal Code* applies for those purposes with any necessary modifications.

Use of force

(4) An inspector is not entitled to use force in executing a warrant unless the use of force has been specifically authorized in the warrant and the inspector is accompanied by a peace officer.

Requirement to provide information or access

93 An inspector may, for a purpose related to verifying compliance or preventing non-compliance with this Act, require any person who is in possession of a document or information that the inspector considers necessary for that purpose to provide the document or information to the inspector or provide the inspector with access to the document or information, in the form and manner and within the time specified by the inspector.

Compliance Orders

Compliance order

94 (1) If the Commission has reasonable grounds to believe that an operator is contravening or has contravened this Act, it may make an order requiring the operator to take, or refrain from taking, any measure to ensure compliance with this Act.

Statutory Instruments Act

(2) The *Statutory Instruments Act* does not apply to an order made under subsection (1).

Enforcement of Orders

Enforcement of orders

95 (1) An order of the Commission may be made an order of the Federal Court and is enforceable in the same manner as an order of that court.

b) l'entrée est nécessaire à toute fin prévue à ce paragraphe;

c) soit un refus a été opposé à l'entrée par l'occupant, soit il y a des motifs raisonnables de croire que tel sera le cas ou qu'il est impossible d'obtenir le consentement de l'occupant.

Moyens de télécommunication

(3) La demande de mandat peut être présentée par un moyen de télécommunication et le mandat être délivré par l'un de ces moyens; l'article 487.1 du *Code criminel* s'applique alors avec les adaptations nécessaires.

Usage de la force

(4) L'inspecteur ne peut recourir à la force dans l'exécution du mandat que si celui-ci en autorise expressément l'usage et que si lui-même est accompagné d'un agent de la paix.

Obligation de fournir des renseignements ou un accès à ceux-ci

93 L'inspecteur peut, à toute fin liée à la vérification du respect ou à la prévention du non-respect de la présente loi, obliger toute personne qui détient des documents ou renseignements qu'il juge nécessaires à cette fin à les lui fournir ou à lui donner accès à ceux-ci, selon les modalités, notamment de temps et de forme, qu'il précise.

Ordonnances de conformité

Ordonnance de conformité

94 (1) Si elle a des motifs raisonnables de croire qu'un exploitant contrevient ou a contrevenu à la présente loi, la Commission peut, par ordonnance, exiger de celui-ci qu'il prenne ou s'abstienne de prendre toute mesure pour assurer l'observation de la présente loi.

Loi sur les textes réglementaires

(2) La *Loi sur les textes réglementaires* ne s'applique pas à l'ordonnance rendue en vertu du paragraphe (1).

Homologation des ordonnances

Homologation des ordonnances

95 (1) Les ordonnances de la Commission peuvent être homologuées par la Cour fédérale; le cas échéant, leur exécution s'effectue selon les mêmes modalités que les ordonnances de cette cour.

Procedure

(2) An order may be made an order of the Federal Court by following the usual practice and procedure of that court or by filing a certified copy of the order with the registrar of that court.

Administrative Monetary Penalties Regime

Proceedings

Violation

96 (1) Subject to the regulations, an operator commits a violation and is liable to an administrative monetary penalty if it

- (a)** contravenes a provision of this Act or the regulations;
- (b)** contravenes an order of the Commission;
- (c)** contravenes a requirement imposed by an inspector under section 93;
- (d)** contravenes an undertaking that it entered into with the Commission or a person authorized to enter into undertakings;
- (e)** contravenes a requirement imposed by the Commission under section 117 or subsection 119(2);
- (f)** obstructs or hinders the Commission, an inspector or a person authorized to issue a notice of violation, in the exercise of their powers or the performance of their duties and functions;
- (g)** makes a false or misleading statement orally or in writing to the Commission, an inspector or a person authorized to issue a notice of violation, in the exercise of their powers or the performance of their duties and functions.

Person that operates social media service

(2) Subject to the regulations, a person that, through any means, operates a social media service — other than an operator — commits a violation and is liable to an administrative monetary penalty if the person

- (a)** contravenes section 4;
- (b)** contravenes a requirement imposed by an inspector under section 93;
- (c)** obstructs or hinders the Commission, an inspector or a person authorized to issue a notice of violation, in

Procédure

(2) L'homologation se fait soit selon les règles de pratique et de procédure de la Cour fédérale, soit par le dépôt au greffe de celle-ci d'une copie certifiée conforme.

Régime de sanctions administratives pécuniaires

Procédures en violation

Violation

96 (1) Sous réserve des règlements, commet une violation et s'expose à une sanction administrative pécuniaire tout exploitant qui :

- a)** contrevient à toute disposition de la présente loi ou de ses règlements;
- b)** omet de se conformer à toute ordonnance de la Commission;
- c)** omet de se conformer à toute obligation que lui impose un inspecteur en vertu de l'article 93;
- d)** omet de se conformer à tout engagement qu'il a contracté avec la Commission ou une personne autorisée à contracter un engagement;
- e)** omet de se conformer à toute obligation que lui impose la Commission en vertu de l'article 117 ou du paragraphe 119(2);
- f)** entrave l'action de la Commission, d'un inspecteur ou d'un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions;
- g)** fait une déclaration fausse ou trompeuse, oralement ou par écrit, à la Commission, à un inspecteur ou à un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions.

Personne qui exploite un service de média social

(2) Sous réserve des règlements, commet une violation et s'expose à une sanction administrative pécuniaire toute personne qui exploite, par quelque moyen que ce soit, un service de média social — à l'exception de l'exploitant — et qui :

- a)** contrevient à l'article 4;
- b)** omet de se conformer à toute obligation que lui impose un inspecteur en vertu de l'article 93;

the exercise of their powers or the performance of their duties and functions; or

(d) makes a false or misleading statement orally or in writing to the Commission, an inspector or a person authorized to issue a notice of violation, in the exercise of their powers or the performance of their duties and functions.

Continued violation

97 A violation that is continued on more than one day constitutes a separate violation in respect of each day on which it is continued.

Purpose of penalty

98 The purpose of a penalty is to promote compliance with this Act and not to punish.

Designation

99 The Commission may designate persons or classes of persons who are authorized to issue a notice of violation.

Notice of violation

100 (1) If a person authorized to issue a notice of violation believes on reasonable grounds that a person has committed a violation, the authorized person may issue a notice of violation and cause it to be served on the person.

Content of notice of violation

(2) The notice of violation is to set out

(a) the name of the person that is believed to have committed the violation;

(b) the act or omission giving rise to the violation;

(c) the provision at issue;

(d) the penalty that the person is liable to pay;

(e) a statement informing the person that they may pay the penalty, make representations to the Commission with respect to the violation or the penalty or enter into an undertaking in relation to the act or omission giving rise to the violation and specifying the time and manner for paying the penalty, making representations or entering into an undertaking; and

(f) a statement informing the person that if they do not pay the penalty, make representations or enter into an undertaking in relation to the act or omission giving rise to the violation, within the time and in the

c) entrave l'action de la Commission, d'un inspecteur ou d'un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions;

d) fait une déclaration fautive ou trompeuse, oralement ou par écrit, à la Commission, à un inspecteur ou à un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions.

Violation continue

97 Il est compté une violation distincte pour chacun des jours au cours desquels se commet ou se continue la violation.

But de la sanction

98 L'imposition de la sanction vise non pas à punir, mais plutôt à favoriser le respect de la présente loi.

Désignation

99 La Commission peut désigner, individuellement ou au titre de leur appartenance à une catégorie déterminée, les agents verbalisateurs.

Procès-verbal

100 (1) L'agent verbalisateur qui a des motifs raisonnables de croire qu'une violation a été commise peut dresser un procès-verbal qu'il fait signifier au prétendu auteur de la violation.

Contenu du procès-verbal

(2) Le procès-verbal mentionne les éléments suivants :

a) le nom du prétendu auteur de la violation;

b) les faits reprochés;

c) les dispositions en cause;

d) le montant de la sanction à payer;

e) la faculté qu'a le prétendu auteur soit de payer la sanction, soit de présenter des observations à la Commission relativement à la violation ou à la sanction, soit de contracter un engagement à l'égard des faits reprochés, ainsi que le délai et les autres modalités d'exercice de cette faculté;

f) le fait que le non-exercice de cette faculté, dans le délai et selon les autres modalités précisés, vaut aveu de responsabilité à l'égard de la violation.

manner set out in the notice, they will be deemed to have committed the violation.

Maximum penalty

101 The maximum penalty for a violation is not more than 6% of the gross global revenue of the person that is believed to have committed the violation or \$10 million, whichever is greater. 5

Factors — determination of penalty

102 The amount of the penalty is to be determined by taking into account the following factors:

- (a) the nature and scope of the violation;
- (b) the history of compliance with this Act by the person that is believed to have committed the violation; 10
- (c) any benefit that the person obtained by committing the violation;
- (d) the ability of the person to pay the penalty and the likely effect of paying it on their ability to carry on their business; 15
- (e) the purpose of the penalty;
- (f) any factor prescribed by regulation; and
- (g) any other relevant factor.

Payment of penalty

103 If a person that is served with a notice of violation pays the penalty within the time and in the manner set out in the notice, they are deemed to have committed the violation and the proceedings in respect of it are ended. 20

Representations

104 (1) A person that is served with a notice of violation may make representations to the Commission within the time and in the manner set out in the notice, in which case the Commission must decide, on a balance of probabilities, after considering any other representations that it considers appropriate, whether the person committed the violation. 25 30

Decision — violation committed

(2) If the Commission decides that the person committed the violation, it may

- (a) impose the penalty set out in the notice of violation, a lesser penalty or no penalty;

Montant de la sanction : plafond

101 Le montant maximal de la sanction pour une violation correspond au montant le plus élevé entre celui égal à six pour cent des revenus bruts globaux du prétendu auteur de la violation et dix millions de dollars.

Détermination du montant : critères

102 Pour la détermination du montant de la sanction, il est tenu compte des critères suivants : 5

- a) la nature et la portée de la violation;
- b) les antécédents du prétendu auteur de la violation en ce qui a trait au respect de la présente loi;
- c) tout avantage qu'il a retiré de la commission de la violation; 10
- d) sa capacité de payer la sanction et l'effet probable du paiement de celle-ci sur sa capacité à exercer ses activités;
- e) le but de la sanction; 15
- f) tout critère prévu par règlement;
- g) tout autre critère pertinent.

Paiement de la sanction

103 Le paiement de la sanction prévue au procès-verbal, dans le délai et selon les autres modalités précisés dans celui-ci, vaut aveu de responsabilité à l'égard de la violation et met fin à la procédure en violation. 20

Présentation d'observations

104 (1) Le prétendu auteur de la violation peut présenter des observations à la Commission, dans le délai et selon les autres modalités précisés dans le procès-verbal. Le cas échéant, la Commission décide, selon la prépondérance des probabilités, de la responsabilité du prétendu auteur, et ce, après avoir examiné toutes autres observations qu'elle estime indiquées. 25 30

Décision : violation commise

(2) Si elle décide que le prétendu auteur de la violation a commis la violation, la Commission peut : 30

- a) infliger la sanction prévue au procès-verbal ou une sanction réduite, ou encore n'en infliger aucune;
- b) en reporter le paiement, en précisant toute condition jugée nécessaire;

(b) suspend payment of the penalty subject to any conditions that the Commission considers necessary; and

(c) make an order requiring the person to take, or refrain from taking, any measure to ensure compliance with this Act. 5

Statutory Instruments Act

(3) The *Statutory Instruments Act* does not apply to an order made under paragraph (2)(c).

Decision — violation not committed

(4) If the Commission decides that the person did not commit the violation, the proceedings in respect of it are ended. 10

Notice of decision

(5) The Commission must cause a notice that sets out its decision to be served on the person.

Deemed commission of violation

105 If a person that is served with a notice of violation does not pay the penalty, make representations to the Commission with respect to the violation or the penalty or enter into an undertaking in relation to the act or omission giving rise to the violation, within the time and in the manner set out in the notice, they are deemed to have committed the violation and the proceedings in respect of it are ended. 20

Undertakings

Designation

106 The Commission may designate persons or classes of persons who are authorized to enter into undertakings.

Undertaking

107 (1) A person that, through any means, operates a social media service may, at any time, enter into an undertaking with the Commission or a person authorized to enter into undertakings. 25

Content

(2) The undertaking

(a) is to set out the act or omission to which it relates;

(b) is to set out the provision at issue; 30

(c) may contain any conditions that the Commission or authorized person considers appropriate; and

(c) exiger de l'auteur, par ordonnance, qu'il prenne ou s'abstienne de prendre toute mesure pour assurer l'observation de la présente loi.

Loi sur les textes réglementaires

(3) La *Loi sur les textes réglementaires* ne s'applique pas à l'ordonnance rendue en vertu de l'alinéa (2)c). 5

Décision : violation non commise

(4) Si elle décide que le prétendu auteur de la violation n'a pas commis la violation, la procédure en violation prend fin.

Avis de décision

(5) Elle fait signifier un avis de sa décision à l'intéressé.

Aveu de responsabilité

105 Le non-exercice de la faculté mentionnée au procès-verbal, dans le délai et selon les autres modalités qui y sont précisés, vaut aveu de responsabilité à l'égard de la violation et met fin à la procédure en violation. 10

Engagements

Désignation

106 La Commission peut désigner, individuellement ou au titre de leur appartenance à une catégorie déterminée, les personnes autorisées à contracter un engagement. 15

Engagement

107 (1) Toute personne qui exploite, par quelque moyen que ce soit, un service de média social peut, à tout moment, contracter un engagement avec la Commission ou toute personne autorisée à le contracter. 20

Contenu

(2) L'engagement, à la fois :

(a) énonce les actes ou omissions sur lesquels il porte;

(b) mentionne les dispositions en cause;

(c) peut comporter les conditions estimées indiquées par la Commission ou par la personne autorisée à le contracter; 25

(d) may include a requirement to pay a specified amount.

Undertaking before notice served

108 If a person that, through any means, operates a social media service enters into an undertaking before a notice of violation is served on them, no such notice may be served on the person in respect of the acts or omissions set out in the undertaking.

Undertaking after notice served

109 If a person that, through any means, operates a social media service enters into an undertaking after a notice of violation is served on them, the proceeding that was commenced by the notice is ended in respect of the person in connection with the acts or omissions set out in the undertaking.

Debt Due to His Majesty

Recovery

110 (1) The following amounts constitute debts due to His Majesty in right of Canada and may be recovered in the Federal Court:

(a) the amount of a penalty set out in a notice of violation, beginning on the day on which it is required to be paid in accordance with the notice, unless representations are made or an undertaking is entered into within the time and in the manner specified in the notice;

(b) the amount specified in an undertaking, beginning on the day on which the undertaking is accepted by the Commission or a person authorized to enter into undertakings;

(c) the amount of the penalty imposed by the Commission, beginning on the day on which it is required to be paid in accordance with the notice of decision served under subsection 104(5); and

(d) the amount of any costs or expenses incurred in attempting to recover an amount referred to in paragraphs (a) to (c).

Limitation or prescription period

(2) No proceedings to recover a debt referred to in subsection (1) may be commenced later than three years after the day on which the debt becomes payable.

Receiver General

111 A penalty that is paid or recovered in relation to a violation and an amount specified in an undertaking that is paid or recovered are payable to the Receiver General.

d) peut prévoir l'obligation de payer une somme précise.

Engagement avant la signification d'un procès-verbal

108 Si la personne qui exploite, par quelque moyen que ce soit, un service de média social contracte un engagement avant qu'un procès-verbal ne lui soit signifié, aucun procès-verbal ne peut lui être signifié à l'égard des actes ou omissions énoncés dans l'engagement.

Engagement après la signification d'un procès-verbal

109 Si la personne qui exploite, par quelque moyen que ce soit, un service de média social contracte un engagement après qu'un procès-verbal lui a été signifié, la procédure en violation prend fin à son égard en ce qui concerne les actes ou omissions énoncés dans l'engagement.

Créances de Sa Majesté

Recouvrement

110 (1) Constituent une créance de Sa Majesté du chef du Canada dont le recouvrement peut être poursuivi à ce titre devant la Cour fédérale :

a) le montant de la sanction mentionné dans le procès-verbal, à compter de la date de paiement qui y est précisée, sauf si des observations sont présentées ou si un engagement est contracté dans le délai et selon les autres modalités qui y sont précisés;

b) la somme à payer aux termes d'un engagement, à compter de la date à laquelle celui-ci a été accepté par la Commission ou par la personne autorisée à le contracter;

c) le montant de la sanction infligée par la Commission, à compter de la date de paiement qui est précisée dans l'avis de décision signifié au titre du paragraphe 104(5);

d) le montant des frais engagés en vue du recouvrement du montant visé aux alinéas a) ou c) ou de la somme visée à l'alinéa b).

Prescription

(2) Le recouvrement de la créance se prescrit par trois ans à compter de la date à laquelle elle est devenue exigible.

Receveur général

111 Toute sanction et toute somme respectivement perçues au titre d'une violation et d'un engagement sont versées au receveur général.

Certificate of default

112 (1) The Commission may issue a certificate for the unpaid amount of any debt referred to in subsection 110(1).

Registration in Federal Court

(2) Registration of the certificate in the Federal Court has the same effect as a judgment of that Court for a debt of the amount set out in the certificate and all related registration costs.

General Rules

Due diligence defence

113 A person is not to be found liable for a violation if they establish that they exercised due diligence to prevent its commission.

Common law principles

114 Every rule and principle of the common law that renders any circumstance a justification or excuse in relation to a charge for an offence under this Act applies in respect of a violation to the extent that it is not inconsistent with this Act.

Proof of violation — employee, agent or mandatary

115 In any proceedings under this Act against a person in relation to a violation, it is sufficient proof of the violation to establish that the act or omission that constitutes the violation was committed by an employee or agent or mandatary of the person, whether or not the employee or agent or mandatary is identified.

Violation or offence

116 If an act or omission may be proceeded with as a violation or as an offence, proceeding in one manner precludes proceeding in the other.

Information

117 If the Commission has reasonable grounds to believe that a person that, through any means, operates a social media service has information that will assist the Commission in determining the person's gross global revenue or in deciding whether they committed a violation, the Commission may require the person to provide the information to the Commission in the form and manner, and within the time, that it specifies.

Limitation or prescription period

118 No notice of violation is to be issued later than three years after the day on which the Commission becomes aware of the act or omission giving rise to the violation.

Certificat de non-paiement

112 (1) La Commission peut établir un certificat de non-paiement pour la partie impayée de toute créance.

Enregistrement à la Cour fédérale

(2) L'enregistrement à la Cour fédérale confère au certificat la valeur d'un jugement de cette juridiction pour la somme visée et les frais afférents.

Dispositions générales

Disculpation : précautions voulues

113 Nul ne peut être tenu responsable d'une violation s'il prouve qu'il a pris toutes les précautions voulues pour en prévenir la commission.

Principes de la common law

114 Les règles et principes de la common law qui font d'une circonstance une justification ou une excuse dans le cadre d'une poursuite pour infraction à la présente loi s'appliquent à l'égard d'une violation dans la mesure où ils sont compatibles avec la présente loi.

Preuve : employés ou mandataires

115 Dans les procédures en violation engagées au titre de la présente loi, il suffit, pour prouver la violation, d'établir que l'acte ou l'omission qui la constitue est le fait d'un employé ou d'un mandataire du prétendu auteur de la violation, que l'employé ou le mandataire ait été ou non identifié.

Cumul interdit

116 S'agissant d'un acte ou d'une omission qualifiable à la fois de violation et d'infraction, la procédure en violation et la procédure pénale s'excluent l'une l'autre.

Renseignements

117 Si la Commission a des motifs raisonnables de croire qu'une personne qui exploite, par quelque moyen que ce soit, un service de média social possède des renseignements qui lui permettront de déterminer les revenus bruts globaux de celle-ci ou de décider si celle-ci a commis une violation, elle peut lui enjoindre de les lui fournir dans le délai et selon les autres modalités qu'elle précise.

Prescription

118 Le délai dans lequel le procès-verbal peut être dressé est de trois ans à compter de la date où la Commission a eu connaissance des faits reprochés.

Publication

119 (1) The Commission may publish a notice that sets out

(a) the name of a person that is deemed, or found by the Commission, to have committed a violation, the act or omission that gave rise to the violation, the provision that was contravened and the amount of any penalty; or

(b) the name of a person that entered into an undertaking, along with the text of the undertaking, other than the signatures of the individuals who signed it.

Publication by person

(2) The Commission may require a person that is deemed, or found by the Commission, to have committed a violation or that enters into an undertaking to publish, in accordance with regulations made by the Commission, a notice that sets out the information referred to in paragraph (1)(a) or (b) in respect of the violation or undertaking.

Offences

Offence — operators

120 (1) Every operator commits an offence that

(a) contravenes an order of the Commission;

(b) contravenes an undertaking that it entered into with the Commission or a person authorized to enter into undertakings;

(c) contravenes a requirement imposed by the Commission under section 117 or subsection 119(2);

(d) obstructs or hinders the Commission, an inspector or a person authorized to issue a notice of violation, in the exercise of their powers or the performance of their duties and functions; or

(e) makes a false or misleading statement orally or in writing to the Commission, an inspector or a person authorized to issue a notice of violation, in the exercise of their powers or the performance of their duties and functions.

Penalty

(2) Every operator that commits an offence under subsection (1) is liable

Publication

119 (1) La Commission peut publier un avis comportant :

a) soit le nom de toute personne qui est réputée responsable d'une violation ou qui en est reconnue responsable par la Commission, les faits reprochés, les dispositions en cause et le montant de la sanction;

b) soit le nom de toute personne qui a contracté un engagement avec la Commission ou une personne autorisée à le contracter et le texte de l'engagement, à l'exception de la signature des individus qui l'ont signé.

Publication : personne

(2) La Commission peut exiger de toute personne qui est réputée responsable d'une violation ou qui en est reconnue responsable par la Commission ou de toute personne qui a contracté un engagement qu'elle publie, conformément aux règlements pris par la Commission, un avis comportant les renseignements visés aux alinéas (1)a) ou b) relativement à la violation ou à l'engagement.

Infractions

Infraction : exploitant

120 (1) Commet une infraction tout exploitant qui :

a) omet de se conformer à toute ordonnance de la Commission;

b) omet de se conformer à tout engagement qu'il a contracté avec la Commission ou une personne autorisée à contracter un engagement;

c) omet de se conformer à toute obligation que lui impose la Commission en vertu de l'article 117 ou du paragraphe 119(2);

d) entrave l'action de la Commission, d'un inspecteur ou d'un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions;

e) fait une déclaration fautive ou trompeuse, oralement ou par écrit, à la Commission, à un inspecteur ou à un agent verbalisateur lorsqu'ils agissent dans l'exercice de leurs attributions.

Peine

(2) Tout exploitant qui commet une infraction prévue au paragraphe (1) encourt, sur déclaration de culpabilité :

a) par mise en accusation, une amende maximale de vingt-cinq millions de dollars ou, s'il est supérieur,

(a) on conviction on indictment, to a fine of not more than 8% of the operator's gross global revenue or \$25 million, whichever is greater; or

(b) on summary conviction, to a fine of not more than 7% of the operator's gross global revenue or \$20 million, whichever is greater. 5

Offence — persons other than operator

121 (1) Every person other than an operator commits an offence that

(a) contravenes subsection 91(5); or

(b) contravenes a requirement imposed by an inspector under section 93. 10

Penalty

(2) Every person that commits an offence under subsection (1) is liable,

(a) on conviction on indictment,

(i) to a fine of not more than 3% of the person's gross global revenue or \$10 million, whichever is greater, in the case of a person that is not an individual, and 15

(ii) to a fine at the discretion of the court, in the case of an individual; or 20

(b) on summary conviction,

(i) to a fine of not more than 2% of the person's gross global revenue or \$5 million, whichever is greater, in the case of a person that is not an individual, and 25

(ii) to a fine of not more than \$50,000, in the case of an individual.

Due diligence defence

122 A person is not to be found guilty of an offence under subsection 120(1) or 121(1) if they establish that they exercised due diligence to prevent the commission of the offence. 30

Proof of offence — employee, agent or mandatary

123 In a prosecution for an offence under subsection 120(1) or 121(1), it is sufficient proof of the offence to establish that the act or omission that constitutes the offence was committed by an employee or agent or mandatary of the accused, whether or not the employee or agent or mandatary is identified or prosecuted for the offence. 35

d'un montant égal à huit pour cent de ses revenus bruts globaux;

b) par procédure sommaire, une amende maximale de vingt millions de dollars ou, s'il est supérieur, d'un montant égal à sept pour cent de ses revenus bruts globaux. 5

Infraction : personne autre qu'un exploitant

121 (1) Commet une infraction toute personne, à l'exception de l'exploitant, qui :

a) contrevient au paragraphe 91(5);

b) omet de se conformer à toute obligation que lui impose un inspecteur en vertu de l'article 93. 10

Peine

(2) Toute personne qui commet une infraction prévue au paragraphe (1) encourt, sur déclaration de culpabilité :

a) par mise en accusation :

(i) dans le cas d'une personne qui n'est pas un individu, une amende maximale de dix millions de dollars ou, s'il est supérieur, d'un montant égal à trois pour cent de ses revenus bruts globaux, 15

(ii) dans le cas d'un individu, une amende dont le montant est fixé par le tribunal; 20

b) par procédure sommaire :

(i) dans le cas d'une personne qui n'est pas un individu, une amende maximale de cinq millions de dollars ou, s'il est supérieur, d'un montant égal à deux pour cent de ses revenus bruts globaux, 25

(ii) dans le cas d'un individu, une amende maximale de cinquante mille dollars.

Disculpation : précautions voulues

122 Nul ne peut être déclaré coupable d'une infraction prévue à l'un des paragraphes 120(1) ou 121(1) s'il prouve qu'il a pris toutes les précautions voulues pour prévenir sa perpétration. 30

Preuve : employés ou mandataires

123 Dans les poursuites pour infraction prévue aux paragraphes 120(1) ou 121(1), il suffit, pour prouver l'infraction, d'établir que l'acte ou l'omission qui la constitue est le fait d'un employé ou d'un mandataire de l'accusé, que l'employé ou le mandataire ait été ou non identifié ou poursuivi. 35

Imprisonment precluded

124 If an operator or individual, as the case may be, is convicted of an offence under subsection 80(1), 120(1), 121(1) or 128(1), no imprisonment may be imposed in default of payment of any fine imposed as punishment.

Regulations

Regulations

125 The Governor in Council may make regulations for the application of sections 96 to 119 and subsections 120(2) and 121(2), including regulations

- (a) providing for the circumstances in which any of paragraphs 96(1)(a) to (g) and (2)(a) to (d) do not apply; 10
- (b) respecting the determination of gross global revenue for the purposes of section 101 and subsections 120(2) and 121(2);
- (c) prescribing factors that are to be taken into account in determining the amount of an administrative monetary penalty; 15
- (d) respecting undertakings referred to in section 107; and
- (e) respecting the service of documents, including the manner and proof of service and the circumstances under which documents are considered to be served. 20

PART 8

Protections, Reports and Information Sharing

Protections

Not competent witness — Commission

126 (1) A member of the Commission or any person acting on behalf of the Commission or under its direction is not a competent witness in respect of any matter that comes to their knowledge as a result of the exercise of any of the Commission's powers or performance of any of its duties and functions under this Act in any proceeding other than a prosecution for an offence under this Act or an offence under section 132 of the *Criminal Code* (perjury) in respect of a statement made under this Act. 30

Exclusion de l'emprisonnement

124 La peine d'emprisonnement est exclue en cas de défaut de paiement de l'amende infligée pour une infraction aux paragraphes 80(1), 120(1), 121(1) ou 128(1).

Règlements

Règlements

125 Le gouverneur en conseil peut prendre des règlements pour l'application des articles 96 à 119 et des paragraphes 120(2) et 121(2), notamment des règlements :

- a) prévoyant les circonstances dans lesquelles l'un ou l'autre des alinéas 96(1)a) à g) et (2)a) à d) ne s'appliquent pas; 5
- b) concernant la détermination des revenus bruts globaux pour l'application de l'article 101 et des paragraphes 120(2) et 121(2); 10
- c) précisant des critères applicables à la détermination du montant de toute sanction administrative pénuniaire; 15
- d) concernant les engagements visés à l'article 107;
- e) concernant la signification de documents, notamment par l'établissement de présomptions et de règles de preuve.

PARTIE 8

Protections, rapports et échange de renseignements

Protections

Qualité pour témoigner : Commission

126 (1) En ce qui concerne les questions venues à leur connaissance par suite de l'exercice des attributions que la présente loi confère à la Commission, les membres de la Commission et les personnes agissant en son nom ou sous son autorité n'ont qualité pour témoigner que dans le cadre des procédures intentées pour une infraction à la présente loi ou pour l'infraction visée à l'article 132 du *Code criminel* (parjure) se rapportant à une déclaration faite en vertu de la présente loi. 20 25

Not competent witness — Ombudsperson

(2) The Ombudsperson or any person acting on their behalf or under their direction is not a competent witness in respect of any matter that comes to their knowledge as a result of the exercise of any of the Ombudsperson's powers or performance of any of their duties or functions under this Act in any proceeding other than a prosecution for an offence under this Act or an offence under section 132 of the *Criminal Code* (perjury) in respect of a statement made under this Act.

Confidential information

127 (1) For the purposes of this section, any of the following information may be designated as confidential by the person who submits it to the Commission or the Ombudsperson or by the person to whose business or affairs it relates:

(a) information that is a trade secret; or

(b) financial, commercial, scientific or technical information that is confidential and that is treated consistently in a confidential manner by the person who submitted it or the person to whose business or affairs it relates.

Person to whose business or affairs information relates

(2) If the Commission or the Ombudsperson has reasonable grounds to believe that information that is obtained in the exercise of their powers or the performance of their duties and functions is information referred to in paragraph (1)(a) or (b), the Commission or the Ombudsperson must take reasonable steps to ensure that the person to whose business or affairs the information relates is notified of the fact that the person may be entitled to designate the information as confidential.

Prohibition — disclosure

(3) Subject to subsections (5) to (8), if a person designates information as confidential and the designation is not withdrawn by the person, it is prohibited for an individual referred to in subsection (4) to disclose the information, or allow it to be disclosed, to any person in any manner that is likely to make it available for the use of any person who may benefit from the information or use it to the detriment of any other person to whose business or affairs the information relates.

Application to individuals

(4) Subsection (3) applies to any individual referred to in any of the following paragraphs who comes into possession of designated information while holding the office or employment described in that paragraph, whether or not

Qualité pour témoigner : ombudsman

(2) En ce qui concerne les questions venues à leur connaissance par suite de l'exercice des attributions que leur confère la présente loi, l'ombudsman et les personnes agissant en son nom ou sous son autorité n'ont qualité pour témoigner que dans le cadre des procédures intentées pour une infraction à la présente loi ou pour l'infraction visée à l'article 132 du *Code criminel* (parjure) se rapportant à une déclaration faite en vertu de la présente loi.

Renseignements confidentiels

127 (1) Pour l'application du présent article, les renseignements ci-après peuvent être désignés comme confidentiels par la personne qui les fournit à la Commission ou à l'ombudsman ou par la personne dont l'entreprise ou les activités sont concernées par les renseignements :

a) les secrets industriels;

b) les renseignements financiers, commerciaux, scientifiques ou techniques qui sont de nature confidentielle et qui sont traités comme tels de façon constante par la personne qui les fournit ou par la personne dont l'entreprise ou les activités sont concernées par les renseignements.

Personne dont l'entreprise ou les activités sont concernées par les renseignements

(2) La Commission et l'ombudsman prennent des mesures raisonnables pour veiller à ce que la personne dont l'entreprise ou les activités sont concernées par les renseignements qu'ils obtiennent dans l'exercice de leurs attributions soit informée de la possibilité de les désigner comme confidentiels lorsqu'ils ont des motifs raisonnables de croire qu'il s'agit de renseignements visés à l'un ou l'autre des alinéas (1)a) et b).

Interdiction de communication

(3) Sous réserve des paragraphes (5) à (8), les individus mentionnés au paragraphe (4) ne peuvent, si la personne qui a désigné les renseignements n'a pas renoncé à leur caractère confidentiel, les communiquer ou en permettre la communication de manière vraisemblablement à les rendre utilisables par une personne susceptible d'en bénéficier ou de s'en servir au détriment d'une autre personne dont l'entreprise ou les activités sont concernées par ceux-ci.

Individus visés

(4) Le paragraphe (3) vise les individus ci-après qui obtiennent, au cours de leur emploi ou de leur mandat, des renseignements désignés comme confidentiels et

the individual has ceased to hold that office or be so employed:

- (a) a member of the Commission or any individual acting on behalf of the Commission or under its direction; 5
- (b) the Ombudsperson or any individual acting on their behalf or under their direction;
- (c) an employee of the Office; and
- (d) the Chief Executive Officer of the Office or any individual acting on their behalf or under their direction. 10

Disclosure of information submitted in proceedings

(5) If designated information is submitted in the course of proceedings before the Commission, the Commission may disclose it or require its disclosure if it determines, after considering any representations from interested persons, that the disclosure is in the public interest. 15

Disclosure of other information

(6) If designated information is submitted to or obtained by the Commission otherwise than in the course of proceedings before it, the Commission may disclose it or require its disclosure if, after considering any representations from interested persons, it determines that the information is relevant to the determination of a matter before it and that the disclosure is in the public interest. 20

Disclosure to Minister

(7) The Commission or the Ombudsperson may disclose designated information obtained by them to the Minister if required to do so under subsection 138(1). 25

Information inadmissible

(8) Designated information that is not disclosed or required to be disclosed under this section is not admissible in evidence in any judicial proceedings except proceedings for failure to submit information required to be submitted under this Act or for forgery, perjury or false declaration in relation to the submission of the information. 30

Offence

128 (1) Every individual who contravenes subsection 127(3) is guilty of an offence and is liable on summary conviction, 35

continue de s'appliquer à eux après la cessation de leurs fonctions :

- a) les membres de la Commission et tout individu agissant au nom ou sous l'autorité de celle-ci; 5
- b) l'ombudsman et tout individu agissant en son nom ou sous son autorité; 5
- c) un employé du Bureau;
- d) le premier dirigeant du Bureau et tout individu agissant en son nom ou sous son autorité.

Communication de renseignements fournis dans une affaire

(5) Dans le cas de renseignements désignés comme confidentiels fournis dans le cadre d'une affaire dont elle est saisie, la Commission peut en effectuer ou en exiger la communication si elle conclut, après avoir pris connaissance des observations des intéressés, que cette communication est dans l'intérêt public. 10 15

Communication d'autres renseignements

(6) Dans le cas de renseignements désignés comme confidentiels fournis ou obtenus dans un autre cadre, la Commission peut en effectuer ou en exiger la communication si elle conclut, après avoir pris connaissance des observations des intéressés, d'une part, que cette communication est dans l'intérêt public et, d'autre part, que les renseignements en cause sont utiles pour trancher l'affaire qu'elle instruit. 20

Communication au ministre

(7) La Commission ou l'ombudsman peuvent, s'ils y sont tenus au titre du paragraphe 138(1), communiquer au ministre les renseignements désignés comme confidentiels qu'ils ont obtenus. 25

Inadmissibilité en preuve

(8) Les renseignements désignés comme confidentiels, à l'exception de ceux dont la communication a été effectuée ou exigée aux termes du présent article, ne sont pas admissibles en preuve lors de poursuites judiciaires sauf en cas de poursuite soit pour omission de fournir des renseignements en application de la présente loi, soit pour faux, parjure ou fausse déclaration lors de leur fourniture. 30 35

Infraction

128 (1) Quiconque contrevient au paragraphe 127(3) commet une infraction et encourt, sur déclaration de culpabilité par procédure sommaire :

(a) for a first offence, to a fine of not more than \$5,000; and

(b) for a second or subsequent offence, to a fine of not more than \$10,000.

Due diligence defence

(2) An individual is not to be found guilty of an offence under subsection (1) if they establish that they exercised due diligence to prevent the commission of the offence.

Measures to ensure confidentiality

129 The Commission and the Ombudsperson must take the measures necessary to ensure the confidentiality of information that is designated under subsection 127(1).

Reports

Report – Commission

130 (1) The Commission must, within three months after the end of each fiscal year, submit a report on its activities in that fiscal year to the Minister.

Contents

(2) The report must contain information respecting

(a) any complaints that the Commission received under subsection 81(1), presented in a manner that protects the identity of the complainants;

(b) any orders made under paragraph 81(4)(b) or subsection 82(5) or 94(1);

(c) any inspections conducted under this Act; and

(d) any agreements or arrangements that the Commission enters into under section 136.

Additional information

(3) The report must also contain any information that the Minister requests.

Report – Ombudsperson

131 (1) The Ombudsperson must, within three months after the end of each fiscal year, submit a report on their activities in that fiscal year to the Minister.

a) pour la première infraction, une amende maximale de cinq mille dollars;

b) en cas de récidive, une amende maximale de dix mille dollars.

Disculpation : précautions voulues

(2) Nul ne peut être déclaré coupable de l'infraction prévue au paragraphe (1) s'il prouve qu'il a pris toutes les précautions voulues pour prévenir sa perpétration.

Mesures visant à assurer la confidentialité

129 La Commission et l'ombudsman prennent les mesures nécessaires pour assurer la confidentialité des renseignements désignés comme confidentiels en vertu du paragraphe 127(1).

Rapports

Rapport de la Commission

130 (1) Dans les trois mois suivant la fin de chaque exercice, la Commission présente au ministre un rapport sur les activités qu'elle a exercées au cours de cet exercice.

Contenu

(2) Le rapport contient des renseignements concernant :

a) les plaintes déposées en vertu du paragraphe 81(1), présentées de sorte à protéger l'identité des plaignants;

b) les ordonnances rendues en vertu de l'alinéa 81(4)b) et des paragraphes 82(5) et 94(1);

c) les inspections menées sous le régime de la présente loi;

d) les accords et ententes conclus en vertu de l'article 136.

Renseignements supplémentaires

(3) Il fait également état de tout autre renseignement demandé par le ministre.

Rapport de l'ombudsman

131 (1) Dans les trois mois suivant la fin de chaque exercice, l'ombudsman présente au ministre un rapport sur les activités qu'il a exercées au cours de cet exercice.

Contents

(2) The report must outline any information gathered by the Ombudsperson under paragraph 37(a) and any issues highlighted by the Ombudsperson under paragraph 37(b).

Additional information

(3) The report must also contain any information that the Minister requests.

Additional reports

132 The Minister may request a report from the Commission or the Ombudsperson on any matter within their respective mandates.

Confidential or personal information

133 A report referred to in any of sections 130 to 132 must not contain personal information or information that is designated as confidential under subsection 127(1).

Tabling

134 The Minister must cause each report made under sections 130 to 132 to be laid before each House of Parliament on any of the first 15 days on which that House is sitting after the Minister receives the report.

Information Sharing

Exchange of information

135 The Commission and the Ombudsperson may collect information from and disclose information to each other, including information that is designated as confidential under subsection 127(1), for the purposes of fulfilling their respective mandates, exercising their respective powers and performing their respective duties and functions.

Agreements or arrangements

136 The Commission may, with the approval of the Minister, enter into an agreement or arrangement with federal departments and agencies in the course of federal initiatives that support the implementation of the purposes of this Act, including for the purpose of facilitating communication with persons that operate social media services.

Consultation

137 The Commission and the Canadian Radio-television and Telecommunications Commission must consult with each other to the extent that they consider appropriate in carrying out their respective mandates.

Contenu

(2) Le rapport fait état des renseignements que l'ombudsman a recueillis en vertu de l'alinéa 37a) et des enjeux qu'il a mis en évidence en vertu de l'alinéa 37b).

Renseignements supplémentaires

(3) Il fait également état de tout autre renseignement demandé par le ministre.

Rapports supplémentaires

132 Le ministre peut demander à la Commission et à l'ombudsman de lui faire rapport sur toute question qui relève de leur compétence respective.

Renseignements personnels ou confidentiels

133 Les rapports visés aux articles 130 à 132 ne peuvent contenir de renseignements personnels ou de renseignements désignés comme confidentiels au titre du paragraphe 127(1).

Dépôt du rapport

134 Le ministre fait déposer les rapports visés aux articles 130 à 132 devant chaque chambre du Parlement dans les quinze premiers jours de séance de celle-ci suivant la date de leur réception.

Échange de renseignements

Échange de renseignements

135 La Commission et l'ombudsman peuvent, en vue de la réalisation de leur mission respective et de l'exercice de leurs attributions respectives, recueillir des renseignements l'un auprès de l'autre, y compris des renseignements désignés comme confidentiels au titre du paragraphe 127(1), et se les communiquer.

Accords ou ententes

136 La Commission peut conclure, avec l'approbation du ministre, un accord ou une entente avec d'autres ministères et organismes fédéraux dans le cadre d'initiatives fédérales appuyant la réalisation des objets de la présente loi, notamment afin de faciliter les communications avec les personnes qui exploitent des services de médias sociaux.

Consultation

137 La Commission et le Conseil de la radiodiffusion et des télécommunications canadiennes se consultent mutuellement dans la mesure où ils le jugent indiqué pour la réalisation de leur mission respective.

Provision of information

138 (1) The Minister may require the Commission or the Ombudsperson to provide to the Minister or any person designated by the Minister, within the time and subject to any conditions that the Minister may specify, any information, other than personal information, that the Minister has reasonable grounds to believe is relevant

(a) for the making of regulations by the Governor in Council under this Act; or

(b) for the purpose of ensuring that this Act and the regulations are effective and up to date.

Confidential information

(2) Any information provided under subsection (1) that is information that is designated as confidential under subsection 127(1) or that an employee of an operator has requested be kept confidential under subsection 79(1) must be treated as confidential by the Minister or the designated person and any person acting on their behalf.

PART 9

General

Cost Recovery

Regulations

139 (1) The Governor in Council may, for the purpose of recovering all or a portion of any costs incurred by the Commission, the Ombudsperson or the Office in relation to the exercise of their powers or the performance of their duties and functions, make regulations respecting

(a) charges that are payable by the operator of a regulated service;

(b) the manner of calculating those charges and the manner of their payment; and

(c) the circumstances in which an operator is exempted from the payment of any charges based on the operator's ability to pay.

Additional information

(2) The Commission may require an operator to provide to the Commission any information that it considers necessary for the purposes of determining the operator's gross global revenue and ability to pay.

Fourniture de renseignements

138 (1) Le ministre peut exiger de la Commission ou de l'ombudsman qu'ils fournissent, selon les modalités qu'il précise, à la personne qu'il désigne ou à lui-même les renseignements — à l'exception des renseignements personnels — qu'il a des motifs raisonnables de croire utiles pour :

a) la prise d'un règlement par le gouverneur en conseil au titre de la présente loi;

b) permettre au ministre de veiller à la mise à jour et à l'efficacité de la présente loi et de ses règlements.

Confidentialité

(2) Le ministre ou toute personne qu'il désigne ainsi que toute personne qui agit en leur nom sont tenus de traiter comme confidentiels les renseignements fournis au titre du paragraphe (1) qui sont désignés comme tels au titre du paragraphe 127(1) ou que l'employé d'un exploitant a demandé qu'ils soient gardés confidentiels en vertu du paragraphe 79(1).

PARTIE 9

Dispositions générales

Recouvrement des coûts

Règlements

139 (1) Le gouverneur en conseil peut, aux fins de recouvrement de tout ou partie des coûts engagés par la Commission, l'ombudsman et le Bureau dans l'exercice de leurs attributions, prendre des règlements concernant :

a) les redevances à payer par l'exploitant d'un service réglementé;

b) la manière de calculer ces redevances et les modalités de paiement;

c) les circonstances dans lesquelles l'exploitant est exempté de payer des redevances en raison de sa capacité de payer.

Renseignements supplémentaires

(2) La Commission peut exiger de l'exploitant tout renseignement qu'elle estime nécessaire pour déterminer les revenus bruts globaux de ce dernier et sa capacité de payer.

Classes

(3) Regulations made under subsection (1) may establish classes of regulated services.

Spending authority

(4) The Office may, for the conduct of the activities of the Commission, the Ombudsperson and the Office, spend revenues from the charges imposed under this section in the fiscal year in which they are received or in the next fiscal year.

Debt due to His Majesty

(5) Charges imposed under this section and any interest payable on them constitute a debt due to His Majesty in right of Canada and may be recovered in the Federal Court.

Regulations

Commission

140 (1) The Commission may make regulations

- (a)** respecting the information that must be provided under section 4;
- (b)** respecting the factors referred to in paragraphs 55(2)(a) to (d);
- (c)** respecting factors that the Commission must take into account under paragraph 55(2)(e);
- (d)** respecting measures that operators must implement under section 56;
- (e)** respecting the guidelines referred to in section 57, including the duty under that section to make the guidelines publicly available;
- (f)** respecting the tools referred to in section 58, including the duty under that section to make those tools available to users;
- (g)** respecting the tools and processes referred to in subsection 59(1), including the duty under that section to implement those tools and processes;
- (h)** respecting the duty under section 60 to label harmful content;
- (i)** respecting the duty under section 61 to make a resource person available to users and the manner in which the resource person fulfills their role;

Catégories

(3) Les règlements pris en vertu du paragraphe (1) peuvent prévoir des catégories de services réglementés.

Dépenses des recettes

(4) Le Bureau peut dépenser les recettes tirées des redevances pour la réalisation des activités de la Commission, de l'ombudsman et du Bureau pendant l'exercice au cours duquel elles ont été reçues ou pendant l'exercice suivant.

Créances de Sa Majesté

(5) Les redevances prévues sous le régime du présent article et les intérêts exigibles sur celles-ci constituent des créances de Sa Majesté du chef du Canada dont le recouvrement peut être poursuivi à ce titre devant la Cour fédérale.

Règlements

Commission

140 (1) La Commission peut prendre des règlements :

- a)** concernant les renseignements qui doivent être fournis en application de l'article 4;
- b)** concernant les facteurs visés aux alinéas 55(2)a) à d);
- c)** concernant les facteurs dont la Commission tient compte en application de l'alinéa 55(2)e);
- d)** concernant les mesures qu'un exploitant doit mettre en œuvre en application de l'article 56;
- e)** concernant les lignes directrices visées à l'article 57, notamment l'obligation de les mettre à la disposition du public prévue à cet article;
- f)** concernant les outils visés à l'article 58, notamment l'obligation de les mettre à la disposition des utilisateurs prévue à cet article;
- g)** concernant les outils et les processus visés au paragraphe 59(1), notamment l'obligation de les mettre en œuvre prévue à cet article;
- h)** concernant l'obligation d'étiqueter du contenu préjudiciable prévue à l'article 60;
- i)** concernant l'obligation de mettre une personne-resource à la disposition des utilisateurs prévue à l'article 61 et la manière dont celle-ci remplit son rôle;

- (j)** respecting the duty under subsection 62(1) to submit a digital safety plan, including the time within which and the manner in which it must be submitted and the period to which it must relate;
- (k)** respecting the information required under paragraphs 62(1)(a) to (l), including the manner in which the information must be organized in the digital safety plan; 5
- (l)** respecting information required under paragraph 62(1)(m); 10
- (m)** respecting the duty under subsection 62(4) to make the digital safety plan publicly available, including the time within which and the manner in which it must be made publicly available;
- (n)** respecting the duty under section 63 to preserve harmful content; 15
- (o)** respecting design features for the protection of children referred to in section 65, such as account options for children, parental controls, privacy settings for children and other age appropriate design features; 20
- (p)** respecting the duty under sections 67 to 70 to make certain content inaccessible to persons in Canada, the making of representations under subsections 69(1) and 70(2) and requests for reconsideration under subsection 70(1); 25
- (q)** respecting the duty under section 72 to keep records, including the length of time for which the records must be kept;
- (r)** respecting the accreditation of persons under subsection 73(1), including 30
 - (i)** conditions that apply to persons who are accredited, and
 - (ii)** criteria and procedures for the suspension or revocation of an accreditation;
- (s)** respecting access to inventories of electronic data given under subsection 73(2), including the conditions to which access is subject, including with respect to confidentiality, data security and the protection of personal information; 35
- (t)** respecting requests made under section 74 for access to electronic data, orders made under that section and access to electronic data granted under those orders; 40

- j)** concernant l'obligation de présenter un plan de sécurité numérique prévue au paragraphe 62(1), notamment le délai pour le présenter et la manière de le faire ainsi que la période à laquelle le plan doit se rapporter; 5
- k)** concernant les renseignements requis en application des alinéas 62(1)a) à l), notamment la manière dont ces renseignements doivent être organisés dans le plan de sécurité numérique;
- l)** concernant les renseignements requis en application de l'alinéa 62(1)m); 10
- m)** concernant l'obligation de mettre le plan de sécurité numérique à la disposition du public prévue au paragraphe 62(4), notamment le délai pour le mettre à la disposition du public et la manière de le faire; 15
- n)** concernant l'obligation de préserver du contenu préjudiciable prévue à l'article 63;
- o)** concernant les caractéristiques de conception relatives à la protection des enfants visées à l'article 65, telles que des options de compte pour les enfants, des contrôles parentaux, des paramètres de confidentialité pour les enfants ainsi que d'autres caractéristiques de conception adaptées à l'âge; 20
- p)** concernant l'obligation de rendre certains contenus inaccessibles aux personnes au Canada prévue aux articles 67 à 70, la présentation d'observations au titre des paragraphes 69(1) et 70(2) et les demandes d'examen au titre du paragraphe 70(1); 25
- q)** concernant l'obligation de tenir des registres prévue à l'article 72, notamment la durée pendant laquelle ces registres doivent être conservés; 30
- r)** concernant l'accréditation de personnes au titre du paragraphe 73(1), notamment :
 - (i)** les conditions à remplir pour les personnes accréditées, 35
 - (ii)** les critères et les procédures de suspension et de révocation de l'accréditation;
- s)** concernant l'accès aux inventaires de données électroniques donné au titre du paragraphe 73(2), notamment les conditions dont l'accès est assorti, portant notamment sur la confidentialité, la sécurité des données et la protection des renseignements personnels; 40
- t)** concernant les demandes d'accès aux données électroniques faites au titre de l'article 74, les ordonnances

(u) respecting conditions with respect to confidentiality, intellectual property, data security and the protection of personal information under which access to electronic data is granted under orders made under section 74 and any other conditions under which that access is granted; 5

(v) respecting the revocation or amendment of orders under section 75, including requests and determinations made under that section;

(w) respecting the case management of complaints made under subsection 81(1) and the transmission, preservation and treatment of content that is the subject of a complaint and any information related to that content; 10

(x) respecting an operator's duties under subsections 81(5) and (6) and 82(6); and 15

(y) respecting the manner in which a person is to publish the notice referred to in subsection 119(2).

Publication of proposed regulations

(2) Subject to subsection (3), a copy of each regulation that the Commission proposes to make under subsection (1) must be published in the *Canada Gazette* and operators and other interested persons must be given a reasonable opportunity to make representations to the Commission with respect to the proposed regulation. 20

Single publication required

(3) A proposed regulation is not required to be published more than once whether or not it is altered or amended after publication as a result of representations made by operators or other interested persons as provided for under subsection (2). 25

Governor in Council

141 (1) The Governor in Council may make regulations 30

(a) respecting the meaning of the expression "significant psychological or physical harm" for the purposes of paragraphs 62(1)(h) and (j);

(b) providing for a period for the purposes of subsection 67(2); and 35

(c) providing for a period for the purposes of subsection 68(5).

rendues au titre de cet article et l'accès aux données donné en application de ces ordonnances;

(u) concernant toute condition dont l'accès aux données électroniques est assorti par application de l'article 74 en matière de confidentialité, de propriété intellectuelle, de sécurité des données et de protection des renseignements personnels et toute autre condition dont cet accès est assorti; 5

(v) concernant la révocation ou la modification d'ordonnances faite au titre de l'article 75, notamment les demandes présentées et les déterminations faites au titre de cet article; 10

(w) concernant la gestion de l'instance relativement aux plaintes déposées en vertu du paragraphe 81(1) ainsi que la communication, la préservation et le traitement de tout contenu faisant l'objet d'une plainte et de tout renseignement qui y est lié; 15

(x) concernant les obligations des exploitants prévues aux paragraphes 81(5) et (6) et 82(6);

(y) concernant les modalités de publication de l'avis visé au paragraphe 119(2). 20

Publication de projets de règlement

(2) Sous réserve du paragraphe (3), tout projet de règlement que la Commission se propose de prendre au titre du paragraphe (1) est publié dans la *Gazette du Canada* et les exploitants et tout autre intéressé doivent avoir la possibilité de présenter à la Commission leurs observations à cet égard. 25

Exception

(3) Le projet de règlement déjà publié n'a pas à l'être de nouveau, qu'il ait été modifié ou non à la suite des observations présentées en vertu du paragraphe (2). 30

Gouverneur en conseil

141 (1) Le gouverneur en conseil peut prendre des règlements : 30

(a) concernant le sens à donner à l'expression « préjudice psychologique ou physique important » pour l'application des alinéas 62(1)(h) et j); 35

(b) prévoyant un délai pour l'application du paragraphe 67(2);

(c) prévoyant un délai pour l'application du paragraphe 68(5).

Different treatment

(2) Regulations made under paragraph (1)(b) or (c) may distinguish between content that sexually victimizes a child or revictimizes a survivor and intimate content communicated without consent.

Review of Act

Review and report

142 No later than the fifth anniversary of the day on which this section comes into force, and every five years after that, the Minister must cause a review of this Act and its operation to be undertaken. The Minister must cause a report on the review to be laid before each House of Parliament within one year after the review is completed.

PART 10

Coming into Force

Order in council

143 The provisions of this Act come into force on a day or days to be fixed by order of the Governor in Council.

Consequential Amendments

R.S., c. A-1

Access to Information Act

2 Schedule I to the *Access to Information Act* is amended by adding the following in alphabetical order under the heading “Other Government Institutions”:

Digital Safety Commission of Canada
Commission canadienne de la sécurité numérique

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

Digital Safety Ombudsperson of Canada
Ombudsman canadien de la sécurité numérique

R.S., c. F-11

Financial Administration Act

3 Schedule I.1 to the *Financial Administration Act* is amended by adding, in alphabetical order in column I, a reference to:

Traitement différent

(2) Les règlements pris au titre des alinéas (1)b) ou c) peuvent traiter différemment le contenu représentant de la victimisation sexuelle d'enfants ou perpétuant la victimisation de survivants et le contenu intime communiqué de façon non consensuelle.

Examen de la loi

Examen et rapport

142 Au plus tard au cinquième anniversaire de l'entrée en vigueur du présent article, et tous les cinq ans par la suite, le ministre veille à ce que soit entrepris un examen de la présente loi et de son application, et il fait déposer le rapport de l'examen devant chaque chambre du Parlement dans l'année suivant la fin de l'examen.

PARTIE 10

Entrée en vigueur

Décret

143 Les dispositions de la présente loi entrent en vigueur à la date ou aux dates fixées par décret.

Modifications corrélatives

L.R., ch. A-1

Loi sur l'accès à l'information

2 L'annexe 1 de la *Loi sur l'accès à l'information* est modifiée par adjonction, selon l'ordre alphabétique, sous l'intertitre « Autres institutions fédérales », de ce qui suit :

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

20 Commission canadienne de la sécurité numérique 20
Digital Safety Commission of Canada

Ombudsman canadien de la sécurité numérique
Digital Safety Ombudsperson of Canada

L.R., ch. F-11

Loi sur la gestion des finances publiques

3 L'annexe I.1 de la *Loi sur la gestion des finances publiques* est modifiée par adjonction, selon l'ordre alphabétique, dans la colonne I, de ce qui suit :

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

and a corresponding reference in column II to “Minister of Canadian Heritage”.

4 Schedule IV to the Act is amended by adding the following in alphabetical order:

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

5 Part III of Schedule VI to the Act is amended by adding, in alphabetical order in column I, a reference to:

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

and a corresponding reference in column II to “Chief Executive Officer”.

R.S., c. P-21

Privacy Act

6 The schedule to the *Privacy Act* is amended by adding the following in alphabetical order under the heading “Other Government Institutions”:

Digital Safety Commission of Canada
Commission canadienne de la sécurité numérique

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

Digital Safety Ombudsperson of Canada
Ombudsman canadien de la sécurité numérique

R.S., c. P-36

Public Service Superannuation Act

7 Part I of Schedule I to the *Public Service Superannuation Act* is amended by adding the following in alphabetical order:

Digital Safety Commission of Canada
Commission canadienne de la sécurité numérique

Digital Safety Office of Canada
Bureau canadien de la sécurité numérique

Digital Safety Ombudsperson of Canada
Ombudsman canadien de la sécurité numérique

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

ainsi que de la mention « Le ministre du Patrimoine canadien », dans la colonne II, en regard de ce secteur.

4 L’annexe IV de la même loi est modifiée par adjonction, selon l’ordre alphabétique, de ce qui suit :

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

5 La partie III de l’annexe VI de la même loi est modifiée par adjonction, selon l’ordre alphabétique, dans la colonne I, de ce qui suit :

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

ainsi que de la mention « Premier dirigeant », dans la colonne II, en regard de ce ministère.

L.R., ch. P-21

Loi sur la protection des renseignements personnels

6 L’annexe de la *Loi sur la protection des renseignements personnels* est modifiée par adjonction, selon l’ordre alphabétique, sous l’intertitre « Autres institutions fédérales », de ce qui suit :

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

Commission canadienne de la sécurité numérique
Digital Safety Commission of Canada

Ombudsman canadien de la sécurité numérique
Digital Safety Ombudsperson of Canada

L.R., ch. P-36

Loi sur la pension de la fonction publique

7 La partie I de l’annexe I de la *Loi sur la pension de la fonction publique* est modifiée par adjonction, selon l’ordre alphabétique, de ce qui suit :

Bureau canadien de la sécurité numérique
Digital Safety Office of Canada

Commission canadienne de la sécurité numérique
Digital Safety Commission of Canada

Ombudsman canadien de la sécurité numérique
Digital Safety Ombudsperson of Canada

Coordinating Amendments

Bill C-27

8 (1) Subsections (2) to (4) apply if Bill C-27, introduced in the 1st session of the 44th Parliament and entitled *Digital Charter Implementation Act, 2022*, receives royal assent.

(2) On the first day on which both section 10 of the *Online Harms Act* and subsection 33(1) of the *Artificial Intelligence and Data Act* are in force, the *Online Harms Act* is amended by adding the following after section 135:

Artificial Intelligence and Data Commissioner

135.1 If the Commission has reasonable grounds to believe that information in its possession is relevant to the administration and enforcement of the *Artificial Intelligence and Data Act*, the Commission must share that information with the person designated as the Artificial Intelligence and Data Commissioner under subsection 33(1) of that Act so that that person may fulfil their mandate under that Act.

(3) On the first day on which both section 10 of the *Online Harms Act* and subsection 33(1) of the *Artificial Intelligence and Data Act* are in force, the *Online Harms Act* is amended by adding the following after section 136:

Agreements or arrangements — Artificial Intelligence and Data Commissioner

136.1 The Commission may, with the approval of the Minister, enter into an agreement or arrangement with the person designated as the Artificial Intelligence and Data Commissioner under subsection 33(1) of the *Artificial Intelligence and Data Act* in order to undertake and publish research on issues of mutual interest.

(4) On the first day on which both section 137 of the *Online Harms Act* and subsection 33(1) of the *Artificial Intelligence and Data Act* are in force, that section 137 is replaced by the following:

Consultation

137 The Commission, the Canadian Radio-television and Telecommunications Commission and the person designated as the Artificial Intelligence and Data

Dispositions de coordination

Projet de loi C-27

8 (1) Les paragraphes (2) à (4) s'appliquent en cas de sanction du projet de loi C-27, déposé au cours de la 1^{re} session de la 44^e législature et intitulé *Loi de 2022 sur la mise en œuvre de la Charte du numérique*.

(2) Dès le premier jour où l'article 10 de la *Loi sur les préjudices en ligne* et le paragraphe 33(1) de la *Loi sur l'intelligence artificielle et les données* sont tous deux en vigueur, la *Loi sur les préjudices en ligne* est modifiée par adjonction, après l'article 135, de ce qui suit :

Commissaire à l'intelligence artificielle et aux données

135.1 Si la Commission a des motifs raisonnables de croire que des renseignements en sa possession présentent un intérêt pour l'exécution et le contrôle d'application de la *Loi sur l'intelligence artificielle et les données*, elle les transmet à la personne désignée à titre de commissaire à l'intelligence artificielle et aux données en vertu du paragraphe 33(1) de cette loi de façon à lui permettre d'accomplir son mandat.

(3) Dès le premier jour où l'article 10 de la *Loi sur les préjudices en ligne* et le paragraphe 33(1) de la *Loi sur l'intelligence artificielle et les données* sont tous deux en vigueur, la *Loi sur les préjudices en ligne* est modifiée par adjonction, après l'article 136, de ce qui suit :

Accords ou ententes : commissaire à l'intelligence artificielle et aux données

136.1 La Commission peut conclure, avec l'approbation du ministre, un accord ou une entente avec la personne désignée à titre de commissaire à l'intelligence artificielle et aux données en vertu du paragraphe 33(1) de la *Loi sur l'intelligence artificielle et les données* en vue d'effectuer des recherches sur des questions dans lesquelles ils ont un intérêt commun et d'en publier les résultats.

(4) Dès le premier jour où l'article 137 de la *Loi sur les préjudices en ligne* et le paragraphe 33(1) de la *Loi sur l'intelligence artificielle et les données* sont tous deux en vigueur, cet article 137 est remplacé par ce qui suit :

Consultation

137 La Commission, le Conseil de la radiodiffusion et des télécommunications canadiennes et la personne désignée à titre de commissaire à l'intelligence artificielle et

Commissioner under subsection 33(1) of the *Artificial Intelligence and Data Act* must consult with one another to the extent that they consider appropriate in carrying out their respective mandates.

Bill C-291

9 If Bill C-291, introduced in the 1st session of the 44th Parliament and entitled *An Act to amend the Criminal Code and to make consequential amendments to other Acts (child sexual abuse and exploitation material)*, receives royal assent, then, on the first day on which both subparagraph 12(a)(i) of that Act and section 1 of this Act are in force, the *Online Harms Act*, as enacted by that section 1, is amended by replacing “An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service” with “An Act respecting the mandatory reporting of Internet child sexual abuse and exploitation material by persons who provide an Internet service” in the following provisions:

- (a) paragraph 62(1)(k) and subsection 62(3);
- (b) subsection 63(4);
- (c) section 71; and
- (d) subsection 74(5).

Coming into Force

Order in council

10 Sections 2 to 7 come into force on a day or days to be fixed by order of the Governor in Council.

PART 2

R.S., c. C-46

Criminal Code

Amendments to the Act

11 Paragraph (a) of the definition *offence* in section 183 of the *Criminal Code* is amended by adding the following after subparagraph (lii):

(lii.01) section 320.1001 (offence motivated by hatred),

aux données en vertu du paragraphe 33(1) de la *Loi sur l'intelligence artificielle et les données* se consultent mutuellement dans la mesure où ils le jugent indiqué pour la réalisation de leur mission respective.

Projet de loi C-291

9 En cas de sanction du projet de loi C-291, déposé au cours de la 1^{re} session de la 44^e législature et intitulé *Loi modifiant le Code criminel et d'autres lois en conséquence (matériel d'abus et d'exploitation pédosexuels)*, dès le premier jour où le sous-alinéa 12a)(i) de cette loi et l'article 1 de la présente loi sont tous deux en vigueur, dans les passages ci-après de la *Loi sur les préjudices en ligne*, édictée par l'article 1 de la présente loi, « *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet* » est remplacée par « *Loi concernant la déclaration obligatoire du matériel d'abus et d'exploitation pédosexuels sur Internet par les personnes qui fournissent des services Internet* » :

- a) l'alinéa 62(1)k) et le paragraphe 62(3);
- b) le paragraphe 63(4);
- c) l'article 71;
- d) le paragraphe 74(5).

Entrée en vigueur

Décret

10 Les articles 2 à 7 entrent en vigueur à la date ou aux dates fixées par décret.

PARTIE 2

L.R., ch. C-46

Code criminel

Modification de la loi

11 L'alinéa a) de la définition de *infraction*, à l'article 183 du *Code criminel*, est modifié par adjonction, après le sous-alinéa (lii), de ce qui suit :

(lii.01) l'article 320.1001 (infraction motivée par la haine),

1997, c. 17, s. 9(3)

12 Paragraph 264(4)(a) of the Act is replaced by the following:

(a) the terms or conditions of an order made under section 161 or a recognizance entered into under section 810, 810.012, 810.1 or 810.2; or

5

2019, c. 25, s. 120

13 Subsection 318(1) of the Act is replaced by the following:

Advocating genocide

318 (1) Every person who advocates or promotes genocide is guilty of an indictable offence and liable to imprisonment for life.

10

14 (1) Paragraph 319(1)(a) of the Act is replaced by the following:

(a) an indictable offence and is liable to imprisonment for a term of not more than five years; or

(2) Paragraph 319(2)(a) of the Act is replaced by the following:

(a) an indictable offence and is liable to imprisonment for a term of not more than five years; or

2022, c. 10, s. 332(1)

(3) Paragraph 319(2.1)(a) of the Act is replaced by the following:

(a) is guilty of an indictable offence and liable to imprisonment for a term of not more than five years; or

(4) Subsection 319(7) of the Act is amended by adding the following in alphabetical order:

hatred means the emotion that involves detestation or vilification and that is stronger than disdain or dislike; (*haine*)

25

(5) Section 319 of the Act is amended by adding the following after subsection (7):

Clarification

(8) For greater certainty, the communication of a statement does not incite or promote hatred, for the purposes of this section, solely because it discredits, humiliates, hurts or offends.

30

15 The Act is amended by adding the following after section 320.1:

35

1997, ch. 17, par. 9(3)

12 L'alinéa 264(4)a) de la même loi est remplacé par ce qui suit :

a) une condition d'une ordonnance rendue en vertu de l'article 161 ou une condition d'un engagement contracté dans le cadre des articles 810, 810.012, 810.1 ou 810.2;

5

2019, ch. 25, art. 120

13 Le paragraphe 318(1) de la même loi est remplacé par ce qui suit :

Encouragement au génocide

318 (1) Quiconque préconise ou foment le génocide est coupable d'un acte criminel passible de l'emprisonnement à perpétuité.

10

14 (1) L'alinéa 319(1)a) de la même loi est remplacé par ce qui suit :

a) soit d'un acte criminel et passible d'un emprisonnement maximal de cinq ans;

15

(2) L'alinéa 319(2)a) de la même loi est remplacé par ce qui suit :

a) soit d'un acte criminel et passible d'un emprisonnement maximal de cinq ans;

2022, ch. 10, par. 332(1)

(3) L'alinéa 319(2.1)a) de la même loi est remplacé par ce qui suit :

a) soit d'un acte criminel et passible d'un emprisonnement maximal de cinq ans;

20

(4) Le paragraphe 319(7) de la même loi est modifié par adjonction, selon l'ordre alphabétique, de ce qui suit :

25

haine Sentiment plus fort que le dédain ou l'aversion et comportant de la détestation ou de la diffamation. (*hatred*)

(5) L'article 319 de la même loi est modifié par adjonction, après le paragraphe (7), de ce qui suit :

30

Précision

(8) Pour l'application du présent article, il est entendu que la communication de déclarations n'incite pas à la haine ou ne la foment pas pour la seule raison qu'elle discrédite, humilie, blesse ou offense.

35

15 La même loi est modifiée par adjonction, après l'article 320.1, de ce qui suit :

Hate Crime

Offence motivated by hatred

320.1001 (1) Everyone who commits an offence under this Act or any other Act of Parliament, if the commission of the offence is motivated by hatred based on race, national or ethnic origin, language, colour, religion, sex, age, mental or physical disability, sexual orientation, or gender identity or expression, is guilty of an indictable offence and liable to imprisonment for life.

Definition of *hatred*

(2) For the purposes of subsection (1), *hatred* has the same meaning as in subsection 319(7).

Exclusion

(3) For greater certainty, the commission of an offence under this Act or any other Act of Parliament is not, for the purposes of this section, motivated by hatred based on any of the factors mentioned in subsection (1) solely because it discredits, humiliates, hurts or offends the victim.

2001, c. 41, s. 12; 2017, c. 23, ss. 1(2) and 2; 2019, c. 25, s. 162(1)

16 Subsections 430(4.1) and (4.101) of the Act are repealed.

17 The Act is amended by adding the following after section 810.011:

Fear of hate propaganda offence or hate crime

810.012 (1) A person may, with the Attorney General's consent, lay an information before a provincial court judge if the person fears on reasonable grounds that another person will commit

- (a)** an offence under section 318 or any of subsections 319(1) to (2.1); or
- (b)** an offence under section 320.1001.

Appearances

(2) The provincial court judge who receives the information may cause the parties to appear before a provincial court judge.

Adjudication

(3) If the provincial court judge before whom the parties appear is satisfied by the evidence adduced that the informant has reasonable grounds for the fear, the judge may order that the defendant enter into a recognizance to

Crimes haineux

Infraction motivée par la haine

320.1001 (1) Quiconque commet une infraction prévue par la présente loi ou toute autre loi fédérale en étant motivé par de la haine fondée sur la race, l'origine nationale ou ethnique, la langue, la couleur, la religion, le sexe, l'âge, la déficience mentale ou physique, l'orientation sexuelle ou l'identité ou l'expression de genre est coupable d'un acte criminel passible de l'emprisonnement à perpétuité.

Définition de *haine*

(2) Au présent article, *haine* s'entend au sens du paragraphe 319(7).

Exclusions

(3) Pour l'application du présent article, il est entendu que la commission d'une infraction prévue par la présente loi ou toute autre loi fédérale n'est pas motivée par de la haine fondée sur l'un ou l'autre des facteurs visés au paragraphe (1) pour la seule raison qu'elle discrédite, humilie, blesse ou offense la victime.

2001, ch. 41, art. 12; 2017, ch. 23, par. 1(2) et art. 2; 2019, ch. 25, par. 162(1)

16 Les paragraphes 430(4.1) et (4.101) de la même loi sont abrogés.

17 La même loi est modifiée par adjonction, après l'article 810.011, de ce qui suit :

Crainte d'une infraction de propagande haineuse ou d'un crime haineux

810.012 (1) Quiconque a des motifs raisonnables de craindre qu'une personne commette l'une des infractions ci-après peut, avec le consentement du procureur général, déposer une dénonciation devant un juge d'une cour provinciale :

- a)** une infraction prévue à l'article 318 ou à l'un des paragraphes 319(1) à (2.1);
- b)** une infraction prévue à l'article 320.1001.

Comparution des parties

(2) Le juge qui reçoit la dénonciation peut faire comparaître les parties devant un juge de la cour provinciale.

Décision

(3) Le juge devant lequel les parties comparaissent peut, s'il est convaincu par la preuve apportée que les craintes du dénonciateur sont fondées sur des motifs raisonnables, ordonner que le défendeur contracte

keep the peace and be of good behaviour for a period of not more than 12 months.

Duration extended

(4) However, if the provincial court judge is also satisfied that the defendant was convicted previously of any offence referred to in subsection (1), the judge may order that the defendant enter into the recognizance for a period of not more than two years.

Refusal to enter into recognizance

(5) The provincial court judge may commit the defendant to prison for a term of not more than 12 months if the defendant fails or refuses to enter into the recognizance.

Conditions in recognizance

(6) The provincial court judge may add any reasonable conditions to the recognizance that the judge considers desirable to secure the good conduct of the defendant, including conditions that require the defendant to

(a) wear an electronic monitoring device, if the Attorney General makes that request;

(b) return to and remain at their place of residence at specified times;

(c) abstain from the consumption of drugs, except in accordance with a medical prescription, of alcohol or of any other intoxicating substance;

(d) provide, for the purpose of analysis, a sample of a bodily substance prescribed by regulation on the demand of a peace officer, a probation officer or someone designated under paragraph 810.3(2)(a) to make a demand, at the place and time and on the day specified by the person making the demand, if that person has reasonable grounds to believe that the defendant has breached a condition of the recognizance that requires them to abstain from the consumption of drugs, alcohol or any other intoxicating substance;

(e) provide, for the purpose of analysis, a sample of a bodily substance prescribed by regulation at regular intervals that are specified, in a notice in Form 51 served on the defendant, by a probation officer or a person designated under paragraph 810.3(2)(b) to specify them, if a condition of the recognizance requires the defendant to abstain from the consumption of drugs, alcohol or any other intoxicating substance; or

l'engagement de ne pas troubler l'ordre public et d'avoir une bonne conduite pour une période maximale de douze mois.

Prolongation

(4) Toutefois, s'il est également convaincu que le défendeur a déjà été reconnu coupable d'une infraction visée au paragraphe (1), le juge peut lui ordonner de contracter l'engagement pour une période maximale de deux ans.

Refus de contracter un engagement

(5) Le juge peut infliger au défendeur qui omet ou refuse de contracter l'engagement une peine de prison maximale de douze mois.

Conditions de l'engagement

(6) S'il l'estime souhaitable pour garantir la bonne conduite du défendeur, le juge peut assortir l'engagement de conditions raisonnables lui intimant notamment :

a) de porter un dispositif de surveillance à distance, si le procureur général en fait la demande;

b) de regagner sa résidence et d'y rester aux moments précisés dans l'engagement;

c) de s'abstenir de consommer des drogues — sauf sur ordonnance médicale —, de l'alcool ou d'autres substances intoxicantes;

d) de fournir à des fins d'analyse un échantillon d'une substance corporelle désignée par règlement, à la demande d'un agent de la paix, d'un agent de probation ou d'une personne désignée en vertu de l'alinéa 810.3(2)a) pour faire la demande, aux date, heure et lieu précisés par l'agent ou la personne désignée, si celui-ci a des motifs raisonnables de croire que le défendeur a enfreint une condition de l'engagement lui intimant de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes;

e) de fournir à des fins d'analyse un échantillon d'une substance corporelle désignée par règlement, à intervalles réguliers précisés, dans un avis rédigé selon la formule 51 qui est signifié au défendeur, par un agent de probation ou par une personne désignée en vertu de l'alinéa 810.3(2)b) pour préciser ceux-ci, si l'engagement est assorti d'une condition lui intimant de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes;

f) de s'abstenir de communiquer, directement ou indirectement, avec toute personne nommée dans

(f) abstain from communicating, directly or indirectly, with any person identified in the recognizance, or refrain from going to any place specified in the recognizance, except in accordance with the conditions specified in the recognizance that the judge considers necessary. 5

Conditions — firearms

(7) The provincial court judge shall consider whether it is desirable, in the interests of the defendant's safety or that of any other person, to prohibit the defendant from possessing any firearm, cross-bow, prohibited weapon, restricted weapon, prohibited device, ammunition, prohibited ammunition or explosive substance, or all of those things. If the judge decides that it is desirable to do so, the judge shall add that condition to the recognizance and specify the period during which it applies. 10 15

Surrender, etc.

(8) If the provincial court judge adds a condition described in subsection (7) to a recognizance, the judge shall specify in the recognizance how the things referred to in that subsection that are in the defendant's possession shall be surrendered, disposed of, detained, stored or dealt with and how the authorizations, licences and registration certificates that are held by the defendant shall be surrendered. 20

Reasons

(9) If the provincial court judge does not add a condition described in subsection (7) to a recognizance, the judge shall include in the record a statement of the reasons for not adding it. 25

Variance of conditions

(10) A provincial court judge may, on application of the informant, the Attorney General or the defendant, vary the conditions fixed in the recognizance. 30

Other provisions to apply

(11) Subsections 810(4) and (5) apply, with any modifications that the circumstances require, to recognizances made under this section.

2015, c. 20, par. 34(2)(a)

18 (1) The portion of subsection 810.3(1) of the Act before paragraph (a) is replaced by the following: 35

Samples — designations and specifications

810.3 (1) For the purposes of sections 810, 810.01, 810.011, 810.012, 810.1 and 810.2 and subject to the regulations, the Attorney General of a province or the

l'engagement ou d'aller dans un lieu qui y est mentionné, si ce n'est en conformité avec les conditions qui y sont prévues et que le juge estime nécessaires.

Conditions — armes à feu

(7) Le juge doit décider s'il est souhaitable d'interdire au défendeur, pour sa sécurité ou celle d'autrui, d'avoir en sa possession des armes à feu, arbalètes, armes prohibées, armes à autorisation restreinte, dispositifs prohibés, munitions, munitions prohibées et substances explosives, ou l'un ou plusieurs de ces objets, et, dans l'affirmative, il doit assortir l'engagement d'une condition à cet effet et y préciser la période d'application de celle-ci. 5 10

Remise

(8) Le cas échéant, l'engagement prévoit la façon de remettre, de détenir ou d'entreposer les objets visés au paragraphe (7) qui sont en la possession du défendeur, ou d'en disposer, et de remettre les autorisations, permis et certificats d'enregistrement dont celui-ci est titulaire. 15

Motifs

(9) S'il n'assortit pas l'engagement de la condition prévue au paragraphe (7), le juge est tenu de donner ses motifs, lesquels sont consignés au dossier de l'instance.

Modification des conditions

(10) Tout juge de la cour provinciale peut, sur demande du dénonciateur, du procureur général ou du défendeur, modifier les conditions fixées dans l'engagement. 20

Autres dispositions applicables

(11) Les paragraphes 810(4) et (5) s'appliquent, avec les adaptations nécessaires, aux engagements contractés en vertu du présent article. 25

2015, ch. 20, al. 34(2)a)

18 (1) Le passage du paragraphe 810.3(1) de la même loi précédant l'alinéa a) est remplacé par ce qui suit :

Échantillons : désignations et précisions

810.3 (1) Pour l'application des articles 810, 810.01, 810.011, 810.012, 810.1 et 810.2 et sous réserve des règlements, à l'égard d'une province ou d'un territoire donné, 30

minister of justice of a territory shall, with respect to the province or territory,

2015, c. 20, par. 34(2)(b)

(2) Paragraphs 810.3(2)(a) and (b) of the Act are replaced by the following:

(a) to make a demand for a sample of a bodily substance for the purposes of paragraphs 810(3.02)(b), 810.01(4.1)(f), 810.011(6)(e), 810.012(6)(d), 810.1(3.02)(h) and 810.2(4.1)(f); and

(b) to specify the regular intervals at which a defendant must provide a sample of a bodily substance for the purposes of paragraphs 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.1(3.02)(i) and 810.2(4.1)(g).

2015, c. 20, par. 34(2)(c)

(3) Subsections 810.3(3) and (4) of the Act are replaced by the following:

Restriction

(3) Samples of bodily substances referred to in sections 810, 810.01, 810.011, 810.012, 810.1 and 810.2 may not be taken, analyzed, stored, handled or destroyed, and the records of the results of the analysis of the samples may not be protected or destroyed, except in accordance with the designations and specifications made under subsection (1).

Destruction of samples

(4) The Attorney General of a province or the minister of justice of a territory, or a person authorized by the Attorney General or minister, shall cause all samples of bodily substances provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.1 or 810.2 to be destroyed within the period prescribed by regulation unless the samples are reasonably expected to be used as evidence in a proceeding for an offence under section 811.

2015, c. 20, par. 34(2)(d)

(4) Paragraph 810.3(5)(a) of the Act is replaced by the following:

(a) prescribing bodily substances for the purposes of sections 810, 810.01, 810.011, 810.012, 810.1 and 810.2;

2015, c. 20, par. 34(2)(e)

(5) Subsection 810.3(6) of the Act is replaced by the following:

le procureur général de la province ou le ministre de la justice du territoire :

2015, ch. 20, al. 34(2)b

(2) Les alinéas 810.3(2)a) et b) de la même loi sont remplacés par ce qui suit :

a) faire la demande d'échantillons de substances corporelles pour l'application des alinéas 810(3.02)b), 810.01(4.1)f), 810.011(6)e), 810.012(6)d), 810.1(3.02)h) ou 810.2(4.1)f);

b) préciser les intervalles réguliers auxquels le défendeur doit fournir les échantillons de substances corporelles pour l'application des alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.012(6)e), 810.1(3.02)i) ou 810.2(4.1)g).

2015, ch. 20, al. 34(2)c

(3) Les paragraphes 810.3(3) et (4) de la même loi sont remplacés par ce qui suit :

Restriction

(3) Les échantillons de substances corporelles visés aux articles 810, 810.01, 810.011, 810.012, 810.1 et 810.2 ne peuvent être prélevés, analysés, entreposés, manipulés ou détruits qu'en conformité avec les désignations et les précisions faites au titre du paragraphe (1). De même, les documents faisant état des résultats de l'analyse des échantillons ne peuvent être protégés ou détruits qu'en conformité avec les désignations et les précisions faites au titre de ce paragraphe.

Destruction des échantillons

(4) Le procureur général d'une province ou le ministre de la justice d'un territoire, ou la personne autorisée par l'un ou l'autre, fait détruire, dans les délais prévus par règlement, les échantillons de substances corporelles fournis en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.1 ou 810.2, sauf s'il est raisonnable de s'attendre à ce qu'ils soient utilisés en preuve lors de poursuites intentées à l'égard de l'infraction prévue à l'article 811.

2015, ch. 20, al. 34(2)d

(4) L'alinéa 810.3(5)a) de la même loi est remplacé par ce qui suit :

a) désigner des substances corporelles pour l'application des articles 810, 810.01, 810.011, 810.012, 810.1 et 810.2;

2015, ch. 20, al. 34(2)e

(5) Le paragraphe 810.3(6) de la même loi est remplacé par ce qui suit :

Notice — samples at regular intervals

(6) The notice referred to in paragraph 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.1(3.02)(i) or 810.2(4.1)(g) must specify the places and times at which and the days on which the defendant must provide samples of a bodily substance under a condition described in that paragraph. The first sample may not be taken earlier than 24 hours after the defendant is served with the notice, and subsequent samples must be taken at regular intervals of at least seven days.

2015, c. 20, par. 34(2)(f)

19 Subsections 810.4(1) to (3) of the Act are replaced by the following:

Prohibition on use of bodily substance

810.4 (1) No person shall use a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.1 or 810.2 except for the purpose of determining whether a defendant is complying with a condition in the recognizance that they abstain from the consumption of drugs, alcohol or any other intoxicating substance.

Prohibition on use or disclosure of result

(2) Subject to subsection (3), no person shall use, disclose or allow the disclosure of the results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.1 or 810.2.

Exception

(3) The results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.1 or 810.2 may be disclosed to the defendant to whom they relate, and may also be used or disclosed in the course of an investigation of, or in a proceeding for, an offence under section 811 or, if the results are made anonymous, for statistical or other research purposes.

2015, c. 20, s. 34(3)

20 Subsection 811.1(1) of the Act is replaced by the following:

Proof of certificate of analyst — bodily substance

811.1 (1) In a prosecution for breach of a condition in a recognizance under section 810, 810.01, 810.011, 810.012, 810.1 or 810.2 that a defendant not consume drugs, alcohol or any other intoxicating substance, a certificate

Avis : échantillons à intervalles réguliers

(6) L'avis visé aux alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.012(6)e), 810.1(3.02)i) ou 810.2(4.1)g) précise les dates, heures et lieux où le défendeur doit fournir les échantillons de substances corporelles au titre de la condition prévue à l'alinéa en cause. Le premier échantillon ne peut être prélevé moins de vingt-quatre heures après la signification de l'avis et les échantillons subséquents sont prélevés à intervalles réguliers d'au moins sept jours.

2015, ch. 20, al. 34(2)f)

19 Les paragraphes 810.4(1) à (3) de la même loi sont remplacés par ce qui suit :

Interdiction à l'égard de l'utilisation des substances corporelles

810.4 (1) Il est interdit d'utiliser les substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.1 ou 810.2, si ce n'est pour vérifier le respect d'une condition de l'engagement intimant au défendeur de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes.

Interdiction à l'égard de l'utilisation ou de la communication des résultats

(2) Sous réserve du paragraphe (3), il est interdit d'utiliser ou de communiquer ou de laisser communiquer les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.1 ou 810.2.

Exception

(3) Les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.1 ou 810.2 peuvent être communiqués au défendeur en cause. Ils peuvent aussi être utilisés ou communiqués dans le cadre d'une enquête relative à l'infraction prévue à l'article 811 ou lors de poursuites intentées à l'égard d'une telle infraction, ou, s'ils sont dépersonnalisés, aux fins de recherche ou d'établissement de statistiques.

2015, ch. 20, par. 34(3)

20 Le paragraphe 811.1(1) de la même loi est remplacé par ce qui suit :

Preuve du certificat de l'analyste : substances corporelles

811.1 (1) Dans toute poursuite pour manquement à une condition d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.1 ou 810.2 intimant au défendeur de s'abstenir de consommer des drogues, de l'alcool ou

purporting to be signed by an analyst that states that the analyst has analyzed a sample of a bodily substance and that states the result of the analysis is admissible in evidence and, in the absence of evidence to the contrary, is proof of the statements contained in the certificate without proof of the signature or official character of the person who appears to have signed the certificate.

1993, c. 45, s. 12

21 Form 23 of Part XXVIII of the Act is amended by replacing the references after the heading “FORM 23” with the following:

(Sections 810, 810.012 and 810.1)

2019, c. 25, s. 348(3)

22 (1) Form 32 of Part XXVIII of the Act is amended by replacing the references after the heading “FORM 32” with the following:

(Sections 2, 462.34, 490.9, 550, 683, 706, 707, 779, 810, 810.01, 810.012, 810.1, 810.2, 817 and 832)

2019, c. 25, s. 348(3)

(2) Paragraph (b) of Form 32 of Part XXVIII of the Act after the heading “List of Conditions” is replaced by the following:

(b) agrees to keep the peace and be of good behaviour (sections 83.3, 810, 810.01, 810.012, 810.1 and 810.2 of the *Criminal Code*);

2019, c. 25, s. 348(3)

(3) Paragraph (c) of Form 32 of Part XXVIII of the Act after the heading “List of Conditions” is amended by adding the reference “810.012,” in the list of references between parentheses in that paragraph.

2019, c. 25, s. 348(3)

(4) Paragraph (e) of Form 32 of Part XXVIII of the Act after the heading “List of Conditions” is replaced by the following:

(e) wears an electronic monitoring device (*if the Attorney General makes the request*) (sections 810.01, 810.012, 810.1 and 810.2 of the *Criminal Code*);

2019, c. 25, s. 348(3)

(5) Paragraphs (g) to (i) of Form 32 of Part XXVIII of the Act after the heading “List of Conditions” are replaced by the following:

(g) returns to and remains at their place of residence at specified times (sections 810.01, 810.012, 810.1 and 810.2 of the *Criminal Code*);

d’autres substances intoxicantes, le certificat, paraissant signé par l’analyste, déclarant qu’il a analysé un échantillon d’une substance corporelle et donnant ses résultats est admissible en preuve et, sauf preuve contraire, fait foi de son contenu sans qu’il soit nécessaire de prouver l’authenticité de la signature ou la qualité officielle du signataire.

1993, ch. 45, art. 12

21 Les renvois qui suivent le titre « FORMULE 23 », à la formule 23 de la partie XXVIII de la même loi, sont remplacés par ce qui suit :

(articles 810, 810.012 et 810.1)

2019, ch. 25, par. 348(3)

22 (1) Les renvois qui suivent le titre « FORMULE 32 », à la formule 32 de la partie XXVIII de la même loi, sont remplacés par ce qui suit :

(articles 2, 462.34, 490.9, 550, 683, 706, 707, 779, 810, 810.01, 810.012, 810.1, 810.2, 817 et 832)

2019, ch. 25, par. 348(3)

(2) L’alinéa b) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII de la même loi est remplacé par ce qui suit :

b) Ne pas troubler l’ordre public et observer une bonne conduite (articles 83.3, 810, 810.01, 810.012, 810.1 et 810.2 du *Code criminel*);

2019, ch. 25, par. 348(3)

(3) L’alinéa c) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII de la même loi est modifié par adjonction, selon l’ordre numérique, de « 810.012, » à la liste des renvois figurant entre parenthèses.

2019, ch. 25, par. 348(3)

(4) L’alinéa e) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII de la même loi est remplacé par ce qui suit :

e) Porter un dispositif de surveillance à distance (*si le procureur général en fait la demande*) (articles 810.01, 810.012, 810.1 et 810.2 du *Code criminel*);

2019, ch. 25, par. 348(3)

(5) Les alinéas g) à i) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII de la même loi sont remplacés par ce qui suit :

g) Regagner sa résidence et y rester aux moments précisés (articles 810.01, 810.012, 810.1 et 810.2 du *Code criminel*);

(h) abstains from the consumption of drugs, except in accordance with a medical prescription (sections 810.01, 810.012, 810.1 and 810.2 of the *Criminal Code*);

(i) abstains from the consumption of alcohol or of any other intoxicating substance, except in accordance with a medical prescription (sections 810.01, 810.012, 810.1 and 810.2 of the *Criminal Code*);

2015, c. 20, s. 34(4)

23 Form 51 of Part XXVIII of the Act is amended by replacing the references after the heading “FORM 51” with the following:

(Paragraphs 732.1(3)(c.2), 742.3(2)(a.2), 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.1(3.02)(i) and 810.2(4.1)(g))

Related Amendments

R.S., C-47

Criminal Records Act

24 Schedule 1 to the *Criminal Records Act* is amended by adding the following after section 2:

3 An offence under section 320.1001 of the *Criminal Code*, if the offence motivated by hatred is also an offence set out in section 1 or 2 of this Schedule.

25 Schedule 2 to the Act is amended by adding the following after section 3:

4 An offence under section 320.1001 of the *Criminal Code*, if the offence motivated by hatred is also an offence set out in any of sections 1 to 3 of this Schedule.

1992, c. 20

Corrections and Conditional Release Act

26 Schedule I to the *Corrections and Conditional Release Act* is amended by adding the following after section 6:

7 An offence under section 320.1001 of the *Criminal Code*, if the offence motivated by hatred is also an offence set out in any of sections 1 to 6 of this Schedule and its commission

(a) is specified in the warrant of committal;

h) S’abstenir de consommer des drogues, sauf sur ordonnance médicale (articles 810.01, 810.012, 810.1 et 810.2 du *Code criminel*);

i) S’abstenir de consommer de l’alcool ou d’autres substances intoxicantes, sauf sur ordonnance médicale (articles 810.01, 810.012, 810.1 et 810.2 du *Code criminel*);

2015, ch. 20, par. 34(4)

23 Les renvois qui suivent le titre « FORMULE 51 », à la formule 51 de la partie XXVIII de la même loi, sont remplacés par ce qui suit :

(alinéas 732.1(3)c.2), 742.3(2)a.2), 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.012(6)e), 810.1(3.02)i) et 810.2(4.1)g))

Modifications connexes

L.R., ch. C-47

Loi sur le casier judiciaire

24 L’annexe 1 de la *Loi sur le casier judiciaire* est modifiée par adjonction, après l’article 2, de ce qui suit :

3 L’infraction prévue à l’article 320.1001 du *Code criminel* lorsque l’infraction motivée par de la haine est une infraction mentionnée aux articles 1 ou 2 de la présente annexe.

25 L’annexe 2 de la même loi est modifiée par adjonction, après l’article 3, de ce qui suit :

4 L’infraction prévue à l’article 320.1001 du *Code criminel* lorsque l’infraction motivée par de la haine est une infraction mentionnée à l’un des articles 1 à 3 de la présente annexe.

1992, ch. 20

Loi sur le système correctionnel et la mise en liberté sous condition

26 L’annexe I de la *Loi sur le système correctionnel et la mise en liberté sous condition* est modifiée par adjonction, après l’article 6, de ce qui suit :

7 L’infraction prévue à l’article 320.1001 du *Code criminel* lorsque l’infraction qui est motivée par de la haine est une infraction mentionnée à l’un des articles 1 à 6 de la présente annexe et que la commission de celle-ci :

a) soit est spécifiée dans le mandat de dépôt;

(b) is specified in the Summons, Information or Indictment on which the conviction has been registered;

(c) is mentioned in the reasons for judgment of the trial judge; or

(d) is mentioned in a statement of facts admitted into evidence under section 655 of the *Criminal Code*.

b) soit est spécifiée dans la sommation, la dénonciation ou l'acte d'accusation qui a donné lieu à la condamnation;

c) soit est mentionnée dans les motifs du jugement du juge au procès;

d) soit est mentionnée dans une déclaration de faits admise en preuve conformément à l'article 655 du *Code criminel*.

2002, c. 1

Youth Criminal Justice Act

2019, c. 13, s. 159

27 Subsection 14(2) of the Youth Criminal Justice Act is replaced by the following:

Orders

(2) A youth justice court has exclusive jurisdiction to make orders against a young person under sections 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.012 (recognizance — fear of hate propaganda offence or hate crime), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years) and 810.2 (recognizance — fear of serious personal injury offence) of the *Criminal Code* and the provisions of this Act apply, with any modifications that the circumstances require. If the young person fails or refuses to enter into a recognizance referred to in any of those sections, the court may impose any one of the sanctions set out in subsection 42(2) (youth sentences) except that, in the case of an order under paragraph 42(2)(n) (custody and supervision order), it shall not exceed 30 days.

2015, c. 20, s. 36(9)

28 Paragraph 142(1)(a) of the Act is replaced by the following:

(a) in respect of an order under section 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.012 (recognizance — fear of hate propaganda offence or hate crime), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years) or 810.2 (recognizance — fear of serious

2002, ch. 1

Loi sur le système de justice pénale pour les adolescents

2019, ch. 13, art. 159

27 Le paragraphe 14(2) de la Loi sur le système de justice pénale pour les adolescents est remplacé par ce qui suit :

Ordonnances

(2) Le tribunal a aussi compétence exclusive pour rendre à l'égard d'un adolescent l'ordonnance visée aux articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d'une infraction de terrorisme), 810.012 (engagement — crainte d'une infraction de propagande haineuse ou d'un crime haineux), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans) ou 810.2 (engagement — crainte de sévices graves à la personne) du *Code criminel*; la présente loi s'applique alors, avec les adaptations nécessaires. Dans le cas où l'adolescent omet ou refuse de contracter l'engagement prévu à ces articles, le tribunal peut lui imposer l'une des sanctions prévues au paragraphe 42(2) (peines spécifiques), sauf que, si la sanction est imposée en vertu de l'alinéa 42(2)n) (ordonnance de placement et de surveillance), celle-ci ne peut excéder trente jours.

2015, ch. 20, par. 36(9)

28 L'alinéa 142(1)a) de la même loi est remplacé par ce qui suit :

a) aux ordonnances rendues en vertu des articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d'une infraction de terrorisme), 810.012 (engagement — crainte d'une infraction de propagande haineuse ou d'un crime haineux), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans) ou 810.2 (engagement — crainte de sévices graves à la

personal injury offence) of that Act or an offence under section 811 (breach of recognizance) of that Act;

personne) du *Code criminel* ou aux infractions prévues à l'article 811 (manquement à l'engagement) de cette loi;

Coordinating Amendments

2023, c. 32

29 On the first day on which subsection 1(5) of *An Act to amend certain Acts and to make certain consequential amendments (firearms)* and section 17 of this Act are in force, subsection 810.012(7) of the *Criminal Code* is replaced by the following:

Conditions – firearms

(7) The provincial court judge shall consider whether it is desirable, in the interests of the defendant's safety or that of any other person, to prohibit the defendant from possessing any firearm, cross-bow, prohibited weapon, restricted weapon, prohibited device, firearm part, ammunition, prohibited ammunition or explosive substance, or all of those things. If the judge decides that it is desirable to do so, the judge shall add that condition to the recognizance and specify the period during which it applies.

Bill S-205

30 (1) Subsections (2) to (14) apply if Bill S-205, introduced in the 1st session of the 44th Parliament and entitled *An Act to amend the Criminal Code and to make consequential amendments to another Act (interim release and domestic violence recognizance orders)* (in this section referred to as the "other Act"), receives royal assent.

(2) On the first day on which both subsection 3(1) of the other Act and subsection 18(1) of this Act are in force, the portion of subsection 810.3(1) of the *Criminal Code* before paragraph (a) is replaced by the following:

Samples – designations and specifications

810.3 (1) For the purposes of sections 810, 810.01, 810.011, 810.012, 810.03, 810.1 and 810.2 and subject to the regulations, the Attorney General of a province or the minister of justice of a territory shall, with respect to the province or territory,

(3) On the first day on which both subsection 3(2) of the other Act and subsection 18(2) of this Act are in force, paragraphs 810.3(2)(a) and (b) of the *Criminal Code* are replaced by the following:

Dispositions de coordination

2023, ch. 32

29 Dès le premier jour où le paragraphe 1(5) de la *Loi modifiant certaines lois et d'autres textes en conséquence (armes à feu)* et l'article 17 de la présente loi sont tous deux en vigueur, le paragraphe 810.012(7) du *Code criminel* est remplacé par ce qui suit :

Conditions – armes à feu

(7) Le juge doit décider s'il est souhaitable d'interdire au défendeur, pour sa sécurité ou celle d'autrui, d'avoir en sa possession des armes à feu, arbalètes, armes prohibées, armes à autorisation restreinte, dispositifs prohibés, pièces d'arme à feu, munitions, munitions prohibées et substances explosives, ou l'un ou plusieurs de ces objets, et, dans l'affirmative, il doit assortir l'engagement d'une condition à cet effet et y préciser la période d'application de celle-ci.

Projet de loi S-205

30 (1) Les paragraphes (2) à (14) s'appliquent en cas de sanction du projet de loi S-205, déposé au cours de la 1^{re} session de la 44^e législature et intitulé *Loi modifiant le Code criminel et une autre loi en conséquence (mise en liberté provisoire et engagement en cas de violence familiale)* (appelé « autre loi » au présent article).

(2) Dès le premier jour où le paragraphe 3(1) de l'autre loi et le paragraphe 18(1) de la présente loi sont tous deux en vigueur, le passage du paragraphe 810.3(1) du *Code criminel* précédant l'alinéa a) est remplacé par ce qui suit :

Échantillons : désignations et précisions

810.3 (1) Pour l'application des articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 et 810.2 et sous réserve des règlements, à l'égard d'une province ou d'un territoire donné, le procureur général de la province ou le ministre de la justice du territoire :

(3) Dès le premier jour où le paragraphe 3(2) de l'autre loi et le paragraphe 18(2) de la présente loi sont tous deux en vigueur, les alinéas 810.3(2)a) et b) du *Code criminel* sont remplacés par ce qui suit :

(a) to make a demand for a sample of a bodily substance for the purposes of paragraphs 810(3.02)(b), 810.01(4.1)(f), 810.011(6)(e), 810.012(6)(d), 810.03(7)(g), 810.1(3.02)(h) and 810.2(4.1)(f); and

(b) to specify the regular intervals at which a defendant must provide a sample of a bodily substance for the purposes of paragraphs 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.03(7)(h), 810.1(3.02)(i) and 810.2(4.1)(g).

(4) On the first day on which both subsection 3(3) of the other Act and subsection 18(3) of this Act are in force, subsections 810.3(3) and (4) of the Criminal Code are replaced by the following:

Restriction

(3) Samples of bodily substances referred to in sections 810, 810.01, 810.011, 810.012, 810.03, 810.1 and 810.2 may not be taken, analyzed, stored, handled or destroyed, and the records of the results of the analysis of the samples may not be protected or destroyed, except in accordance with the designations and specifications made under subsection (1).

Destruction of samples

(4) The Attorney General of a province or the minister of justice of a territory, or a person authorized by the Attorney General or minister, shall cause all samples of bodily substances provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.03, 810.1 or 810.2 to be destroyed within the period prescribed by regulation unless the samples are reasonably expected to be used as evidence in a proceeding for an offence under section 811.

(5) On the first day on which both subsection 3(4) of the other Act and subsection 18(4) of this Act are in force, paragraph 810.3(5)(a) of the Criminal Code is replaced by the following:

(a) prescribing bodily substances for the purposes of sections 810, 810.01, 810.011, 810.012, 810.03, 810.1 and 810.2;

(6) On the first day on which both subsection 3(5) of the other Act and subsection 18(5) of this Act are in force, subsection 810.3(6) of the Criminal Code is replaced by the following:

a) faire la demande d'échantillons de substances corporelles pour l'application des alinéas 810(3.02)b), 810.01(4.1)f), 810.011(6)e), 810.012(6)d), 810.03(7)g), 810.1(3.02)h) ou 810.2(4.1)f);

b) préciser les intervalles réguliers auxquels le défendeur doit fournir les échantillons de substances corporelles pour l'application des alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.012(6)e), 810.03(7)h), 810.1(3.02)i) ou 810.2(4.1)g).

(4) Dès le premier jour où le paragraphe 3(3) de l'autre loi et le paragraphe 18(3) de la présente loi sont tous deux en vigueur, les paragraphes 810.3(3) et (4) du Code criminel sont remplacés par ce qui suit :

Restriction

(3) Les échantillons de substances corporelles visés aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 et 810.2 ne peuvent être prélevés, analysés, entreposés, manipulés ou détruits qu'en conformité avec les désignations et les précisions faites au titre du paragraphe (1). De même, les documents faisant état des résultats de l'analyse des échantillons ne peuvent être protégés ou détruits qu'en conformité avec les désignations et les précisions faites au titre de ce paragraphe.

Destruction des échantillons

(4) Le procureur général d'une province ou le ministre de la justice d'un territoire, ou la personne autorisée par l'un ou l'autre, fait détruire, dans les délais prévus par règlement, les échantillons de substances corporelles fournis en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 ou 810.2, sauf s'il est raisonnable de s'attendre à ce qu'ils soient utilisés en preuve lors de poursuites intentées à l'égard de l'infraction prévue à l'article 811.

(5) Dès le premier jour où le paragraphe 3(4) de l'autre loi et le paragraphe 18(4) de la présente loi sont tous deux en vigueur, l'alinéa 810.3(5)a) du Code criminel est remplacé par ce qui suit :

a) désigner des substances corporelles pour l'application des articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 et 810.2;

(6) Dès le premier jour où le paragraphe 3(5) de l'autre loi et le paragraphe 18(5) de la présente loi sont tous deux en vigueur, le paragraphe 810.3(6) du Code criminel est remplacé par ce qui suit :

Notice — samples at regular intervals

(6) The notice referred to in paragraph 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.03(7)(h), 810.1(3.02)(i) or 810.2(4.1)(g) must specify the places and times at which and the days on which the defendant must provide samples of a bodily substance under a condition described in that paragraph. The first sample may not be taken earlier than 24 hours after the defendant is served with the notice, and subsequent samples must be taken at regular intervals of at least seven days.

(7) On the first day on which both section 4 of the other Act and section 19 of this Act are in force, subsections 810.4(1) to (3) of the *Criminal Code* are replaced by the following:

Prohibition on use of bodily substance

810.4 (1) No person shall use a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.03, 810.1 or 810.2 except for the purpose of determining whether a defendant is complying with a condition in the recognizance that they abstain from the consumption of drugs, alcohol or any other intoxicating substance.

Prohibition on use or disclosure of result

(2) Subject to subsection (3), no person shall use, disclose or allow the disclosure of the results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.03, 810.1 or 810.2.

Exception

(3) The results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.012, 810.03, 810.1 or 810.2 may be disclosed to the defendant to whom they relate, and may also be used or disclosed in the course of an investigation of, or in a proceeding for, an offence under section 811 or, if the results are made anonymous, for statistical or other research purposes.

(8) On the first day on which both section 5 of the other Act and section 20 of this Act are in force, subsection 811.1(1) of the *Criminal Code* is replaced by the following:

Proof of certificate of analyst — bodily substance

811.1 (1) In a prosecution for breach of a condition in a recognizance under section 810, 810.01, 810.011, 810.012, 810.03, 810.1 or 810.2 that a defendant not consume

Avis : échantillons à intervalles réguliers

(6) L'avis visé aux alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.012(6)e), 810.03(7)h), 810.1(3.02)i) ou 810.2(4.1)g) précise les dates, heures et lieux où le défendeur doit fournir les échantillons de substances corporelles au titre de la condition prévue à l'alinéa en cause. Le premier échantillon ne peut être prélevé moins de vingt-quatre heures après la signification de l'avis et les échantillons subséquents sont prélevés à intervalles réguliers d'au moins sept jours.

(7) Dès le premier jour où l'article 4 de l'autre loi et l'article 19 de la présente loi sont tous deux en vigueur, les paragraphes 810.4(1) à (3) du *Code criminel* sont remplacés par ce qui suit :

Interdiction à l'égard de l'utilisation des substances corporelles

810.4 (1) Il est interdit d'utiliser les substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 ou 810.2, si ce n'est pour vérifier le respect d'une condition de l'engagement intimant au défendeur de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes.

Interdiction à l'égard de l'utilisation ou de la communication des résultats

(2) Sous réserve du paragraphe (3), il est interdit d'utiliser ou de communiquer ou de laisser communiquer les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 ou 810.2.

Exception

(3) Les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 ou 810.2 peuvent être communiqués au défendeur en cause. Ils peuvent aussi être utilisés ou communiqués dans le cadre d'une enquête relative à l'infraction prévue à l'article 811 ou lors de poursuites intentées à l'égard d'une telle infraction, ou, s'ils sont dépersonnalisés, aux fins de recherche ou d'établissement de statistiques.

(8) Dès le premier jour où l'article 5 de l'autre loi et l'article 20 de la présente loi sont tous deux en vigueur, le paragraphe 811.1(1) du *Code criminel* est remplacé par ce qui suit :

Preuve du certificat de l'analyste : substances corporelles

811.1 (1) Dans toute poursuite pour manquement à une condition d'un engagement prévu aux articles 810, 810.01, 810.011, 810.012, 810.03, 810.1 ou 810.2 intimant au

drugs, alcohol or any other intoxicating substance, a certificate purporting to be signed by an analyst that states that the analyst has analyzed a sample of a bodily substance and that states the result of the analysis is admissible in evidence and, in the absence of evidence to the contrary, is proof of the statements contained in the certificate without proof of the signature or official character of the person who appears to have signed the certificate.

(9) On the first day on which both subsection 6(1) of the other Act and subsection 22(1) of this Act are in force, the references after the heading “FORM 32” in Form 32 of Part XXVIII of the Criminal Code are replaced by the following:

(Sections 2, 462.34, 490.9, 550, 683, 706, 707, 779, 810, 810.01, 810.012, 810.03, 810.1, 810.2, 817 and 832)

(10) On the first day on which both subsection 6(2) of the other Act and subsection 22(2) of this Act are in force, paragraph (b) of Form 32 of Part XXVIII of the Criminal Code after the heading “List of Conditions” is replaced by the following:

(b) agrees to keep the peace and be of good behaviour (sections 83.3, 810, 810.01, 810.012, 810.03, 810.1 and 810.2 of the *Criminal Code*);

(11) On the first day on which both subsection 6(4) of the other Act and subsection 22(5) of this Act are in force, paragraphs (h) and (i) of Form 32 of Part XXVIII of the Criminal Code after the heading “List of Conditions” are replaced by the following:

(h) abstains from the consumption of drugs, except in accordance with a medical prescription (sections 810.01, 810.012, 810.03, 810.1 and 810.2 of the *Criminal Code*);

(i) abstains from the consumption of alcohol or of any other intoxicating substance, except in accordance with a medical prescription (sections 810.01, 810.012, 810.03, 810.1 and 810.2 of the *Criminal Code*);

(12) On the first day on which both section 7 of the other Act and section 23 of this Act are in force, the references after the heading “FORM 51” in Form 51 of Part XXVIII of the Criminal Code are replaced by the following:

(Paragraphs 732.1(3)(c.2), 742.3(2)(a.2), 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.03(7)(h), 810.1(3.02)(i) and 810.2(4.1)(g))

(13) On the first day on which both section 9 of the other Act and section 27 of this Act are in

défendeur de s’abstenir de consommer des drogues, de l’alcool ou d’autres substances intoxicantes, le certificat, paraissant signé par l’analyste, déclarant qu’il a analysé un échantillon d’une substance corporelle et donnant ses résultats est admissible en preuve et, sauf preuve contraire, fait foi de son contenu sans qu’il soit nécessaire de prouver l’authenticité de la signature ou la qualité officielle du signataire.

(9) Dès le premier jour où le paragraphe 6(1) de l’autre loi et le paragraphe 22(1) de la présente loi sont tous deux en vigueur, les renvois qui suivent le titre « FORMULE 32 », à la formule 32 de la partie XXVIII du Code criminel, sont remplacés par ce qui suit :

(articles 2, 462.34, 490.9, 550, 683, 706, 707, 779, 810, 810.01, 810.012, 810.03, 810.1, 810.2, 817 et 832)

(10) Dès le premier jour où le paragraphe 6(2) de l’autre loi et le paragraphe 22(2) de la présente loi sont tous deux en vigueur, l’alinéa b) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII du Code criminel est remplacé par ce qui suit :

b) Ne pas troubler l’ordre public et observer une bonne conduite (articles 83.3, 810, 810.01, 810.012, 810.03, 810.1 et 810.2 du *Code criminel*);

(11) Dès le premier jour où le paragraphe 6(4) de l’autre loi et le paragraphe 22(5) de la présente loi sont tous deux en vigueur, les alinéas h) et i) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII du Code criminel sont remplacés par ce qui suit :

h) S’abstenir de consommer des drogues, sauf sur ordonnance médicale (articles 810.01, 810.012, 810.03, 810.1 et 810.2 du *Code criminel*);

i) S’abstenir de consommer de l’alcool ou d’autres substances intoxicantes, sauf sur ordonnance médicale (articles 810.01, 810.012, 810.03, 810.1 et 810.2 du *Code criminel*);

(12) Dès le premier jour où l’article 7 de l’autre loi et l’article 23 de la présente loi sont tous deux en vigueur, les renvois qui suivent le titre « FORMULE 51 », à la formule 51 de la partie XXVIII du Code criminel, sont remplacés par ce qui suit :

(alinéas 732.1(3)(c.2), 742.3(2)(a.2), 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.012(6)(e), 810.03(7)(h), 810.1(3.02)(i) et 810.2(4.1)(g))

(13) Dès le premier jour où l’article 9 de l’autre loi et l’article 27 de la présente loi sont tous deux

force, subsection 14(2) of the *Youth Criminal Justice Act* is replaced by the following:

Orders

(2) A youth justice court has exclusive jurisdiction to make orders against a young person under sections 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.012 (recognizance — fear of hate propaganda offence or hate crime), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years), 810.03 (recognizance — fear of domestic violence) and 810.2 (recognizance — fear of serious personal injury offence) of the *Criminal Code* and the provisions of this Act apply, with any modifications that the circumstances require. If the young person fails or refuses to enter into a recognizance referred to in any of those sections, the court may impose any one of the sanctions set out in subsection 42(2) (youth sentences) except that, in the case of an order under paragraph 42(2)(n) (custody and supervision order), it shall not exceed 30 days.

(14) On the first day on which both section 10 of the other Act and section 28 of this Act are in force, paragraph 142(1)(a) of the *Youth Criminal Justice Act* is replaced by the following:

(a) in respect of an order under section 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.012 (recognizance — fear of hate propaganda offence or hate crime), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years), 810.03 (recognizance — fear of domestic violence) or 810.2 (recognizance — fear of serious personal injury offence) of that Act or an offence under section 811 (breach of recognizance) of that Act;

2023, c. 32 and Bill S-205

31 If a provision of any of the following Acts (in this section referred to as the “other Act”) that replaces paragraph (c) of Form 32 of Part XXVIII of the *Criminal Code* after the heading “List of Conditions” comes into force or, in the case of a coordinating amendment, produces its effects on or after the day on which subsection 22(3) comes into force, then, on the day on which that provision of that other Act comes into force or

en vigueur, le paragraphe 14(2) de la *Loi sur le système de justice pénale pour les adolescents* est remplacé par ce qui suit :

Ordonnances

(2) Le tribunal a aussi compétence exclusive pour rendre à l’égard d’un adolescent l’ordonnance visée aux articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d’une infraction de terrorisme), 810.012 (engagement — crainte d’une infraction de propagande haineuse ou d’un crime haineux), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans), 810.03 (engagement — crainte de violence familiale) ou 810.2 (engagement — crainte de sévices graves à la personne) du *Code criminel*; la présente loi s’applique alors, avec les adaptations nécessaires. Dans le cas où l’adolescent omet ou refuse de contracter l’engagement prévu à ces articles, le tribunal peut lui imposer l’une des sanctions prévues au paragraphe 42(2) (peines spécifiques), sauf que, si la sanction est imposée en vertu de l’alinéa 42(2)n) (ordonnance de placement et de surveillance), celle-ci ne peut excéder trente jours.

(14) Dès le premier jour où l’article 10 de l’autre loi et l’article 28 de la présente loi sont tous deux en vigueur, l’alinéa 142(1)a) de la *Loi sur le système de justice pénale pour les adolescents* est remplacé par ce qui suit :

a) aux ordonnances rendues en vertu des articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d’une infraction de terrorisme), 810.012 (engagement — crainte d’une infraction de propagande haineuse ou d’un crime haineux), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans), 810.03 (engagement — crainte de violence familiale) ou 810.2 (engagement — crainte de sévices graves à la personne) du *Code criminel* ou aux infractions prévues à l’article 811 (manquement à l’engagement) de cette loi;

2023, ch. 32 et projet de loi S-205

31 Si une disposition de l’une ou l’autre des lois ci-après (appelée « autre loi » au présent article) remplaçant l’alinéa c) sous l’intertitre « Liste de conditions » de la formule 32 de la partie XXVIII du *Code criminel* entre en vigueur ou, s’agissant d’une disposition de coordination, produit ses effets à la date d’entrée en vigueur du paragraphe 22(3) ou après cette date, à la date d’entrée en vigueur de cette disposition de l’autre loi ou à celle

produces its effects, as the case may be, that paragraph (c) as enacted by that provision of that other Act, is amended by adding in numerical order “810.012,” in the list of references between parentheses in that paragraph:

(a) *An Act to amend certain Acts and to make certain consequential amendments (firearms)*, chapter 32 of the Statutes of Canada, 2023; or

(b) *An Act to amend the Criminal Code and to make consequential amendments to another Act (interim release and domestic violence recognizance orders)*, if Bill S-205 introduced in the 1st session of the 44th Parliament receives royal assent.

Coming into Force

90th day after royal assent

32 This Part, except sections 29 to 31, comes into force on the 90th day after the day on which this Act receives royal assent.

PART 3

R.S., c. H-6

Canadian Human Rights Act

Amendments to the Act

2013, c. 37, s. 1

33 Section 4 of the *Canadian Human Rights Act* is replaced by the following:

Orders regarding discriminatory practices

4 A discriminatory practice, as described in sections 5 to 14.1, may be the subject of a complaint under Part III and anyone found to be engaging or to have engaged in a discriminatory practice may be made subject to an order as provided for in section 53 or 53.1.

34 The Act is amended by adding the following after section 12:

Communication of hate speech

13 (1) It is a discriminatory practice to communicate or cause to be communicated hate speech by means of the Internet or any other means of telecommunication in a

à laquelle elle produit ses effets, selon le cas, cet alinéa c), édicté par cette disposition de l'autre loi, est modifié par adjonction, selon l'ordre numérique, de « 810.012, » à la liste des renvois figurant entre parenthèses :

a) *Loi modifiant certaines lois et d'autres textes en conséquence (armes à feu)*, chapitre 32 des lois du Canada (2023);

b) *Loi modifiant le Code criminel et une autre loi en conséquence (mise en liberté provisoire et engagement en cas de violence familiale)*, en cas de sanction du projet de loi S-205, déposé au cours de la 1^{re} session de la 44^e législature.

Entrée en vigueur

Quatre-vingt-dixième jour suivant la sanction

32 La présente partie, exception faite des articles 29 à 31, entre en vigueur le quatre-vingt-dixième jour suivant la date de sanction de la présente loi.

PARTIE 3

L.R., ch. H-6

Loi canadienne sur les droits de la personne

Modification de la loi

2013, ch. 37, art. 1

33 L'article 4 de la *Loi canadienne sur les droits de la personne* est remplacé par ce qui suit :

Ordonnances relatives aux actes discriminatoires

4 Les actes discriminatoires prévus aux articles 5 à 14.1 peuvent faire l'objet d'une plainte en vertu de la partie III et toute personne reconnue coupable de ces actes peut faire l'objet des ordonnances prévues aux articles 53 ou 53.1.

34 La même loi est modifiée par adjonction, après l'article 12, de ce qui suit :

Communication de discours haineux

13 (1) Constitue un acte discriminatoire le fait de communiquer ou de faire communiquer un discours haineux au moyen d'Internet ou de tout autre mode de

context in which the hate speech is likely to foment detestation or vilification of an individual or group of individuals on the basis of a prohibited ground of discrimination.

Continuous communication

(2) For the purposes of subsection (1), a person communicates or causes to be communicated hate speech so long as the hate speech remains public and the person can remove or block access to it.

Mere indication, hosting or caching

(3) For the purposes of subsection (1), a person does not communicate or cause to be communicated hate speech by reason only that they

(a) indicate the existence or location of the hate speech; or

(b) host or cache the hate speech or information about the location of the hate speech.

Facility or service used by others

(4) For the purposes of subsection (1), a *telecommunications service provider*, as defined in subsection 2(1) of the *Telecommunications Act*, does not communicate or cause to be communicated hate speech if the provider's telecommunications facility or service is used by another person to communicate that hate speech.

Exception — private communication

(5) This section does not apply in respect of a private communication.

Exception — Broadcasting Act

(6) This section does not apply to a person who carries on a *broadcasting undertaking*, as defined in subsection 2(1) of the *Broadcasting Act*.

Exception — operator of social media service

(7) This section does not apply to an individual or entity that, through any means, operates a website or application that is accessible in Canada whose primary purpose is to facilitate interprovincial or international online communication among users of the website or application by enabling them to access and share content.

Definition of hate speech

(8) In this section, *hate speech* means the content of a communication that expresses detestation or vilification

télécommunication dans un contexte où le discours haineux est susceptible de fomentier la détestation ou la diffamation d'un individu ou d'un groupe d'individus sur le fondement d'un motif de distinction illicite.

Communication continue

(2) Pour l'application du paragraphe (1), une personne communique ou fait communiquer un discours haineux tant que le discours haineux demeure public et qu'elle a la capacité de le supprimer ou d'y bloquer l'accès.

Indication, hébergement ou mise en cache

(3) Pour l'application du paragraphe (1), une personne ne communique pas ou ne fait pas communiquer un discours haineux du seul fait, selon le cas :

a) qu'elle indique l'existence du discours haineux ou l'endroit où il se trouve;

b) qu'elle héberge ou met en cache le discours haineux ou des renseignements au sujet de l'endroit où il se trouve.

Installations ou services utilisés par des tiers

(4) Pour l'application du paragraphe (1), le *fournisseur de services de télécommunication*, au sens du paragraphe 2(1) de la *Loi sur les télécommunications*, ne communique pas ou ne fait pas communiquer un discours haineux lorsqu'un tiers utilise ses installations ou ses services de télécommunication pour communiquer le discours haineux.

Exception : communications privées

(5) Le présent article ne s'applique pas à l'égard des communications privées.

Exception : Loi sur la radiodiffusion

(6) Le présent article ne s'applique pas à la personne qui exploite une *entreprise de radiodiffusion*, au sens du paragraphe 2(1) de la *Loi sur la radiodiffusion*.

Exception : exploitant d'un service de média social

(7) Le présent article ne s'applique pas aux individus ou entités qui exploitent, par quelque moyen que ce soit, un site Web ou une application accessible au Canada dont le but principal est de faciliter la communication en ligne à l'échelle interprovinciale ou internationale entre les utilisateurs du site Web ou de l'application en leur permettant d'avoir accès à du contenu et d'en partager.

Définition de discours haineux

(8) Au présent article, *discours haineux* s'entend du contenu d'une communication qui, sur le fondement d'un motif de distinction illicite, exprime de la détestation à

of an individual or group of individuals on the basis of a prohibited ground of discrimination.

Clarification – hate speech

(9) For greater certainty, the content of a communication does not express detestation or vilification, for the purposes of subsection (8), solely because it expresses disdain or dislike or it discredits, humiliates, hurts or offends.

35 Subsection 13(7) of the Act is replaced by the following:

Exception – operator of social media service

(7) This section does not apply to an individual or entity that, through any means, operates a *social media service*, as defined in subsection 2(1) of the *Online Harms Act*.

2013, c. 37, s. 3

36 (1) Paragraph 40(5)(b) of the Act is replaced by the following:

(b) occurred in Canada and was a discriminatory practice within the meaning of section 5, 8, 10, 12 or 13 in respect of which no particular individual is identifiable as the victim; or

(2) Section 40 of the Act is amended by adding the following after subsection (7):

Non-disclosure of identity – Commission

(8) The Commission may deal with a complaint in relation to a discriminatory practice described in section 13 without disclosing, to the person against whom the complaint was filed or to any other person, the identity of the alleged victim, the individual or group of individuals that has filed the complaint or any individual who has given evidence or assisted the Commission in any way in dealing with the complaint, if the Commission considers that there is a real and substantial risk that any of those individuals will be subjected to threats, intimidation or discrimination.

Non-disclosure of identity – persons

(9) The Commission may order a person who, in the course of the Commission's dealing with a complaint in relation to a discriminatory practice described in section 13, has learned the identity of the alleged victim, the individual or group of individuals that filed that complaint or any individual who has given evidence or assisted the Commission in any way in dealing with the complaint not to disclose that identity if the Commission considers that there is a real and substantial risk that any individual

l'égard d'un individu ou d'un groupe d'individus ou qui manifeste de la diffamation à leur égard.

Précision : discours haineux

(9) Pour l'application du paragraphe (8), il est entendu que le contenu d'une communication n'exprime pas de détestation et ne manifeste pas de diffamation pour la seule raison qu'il exprime du dédain ou une aversion ou qu'il discrédite, humilie, blesse ou offense.

35 Le paragraphe 13(7) de la même loi est remplacé par ce qui suit :

Exception : exploitant d'un service de média social

(7) Le présent article ne s'applique pas aux individus ou entités qui exploitent, par quelque moyen que ce soit, un *service de média social*, au sens du paragraphe 2(1) de la *Loi sur les préjudices en ligne*.

2013, ch. 37, art. 3

36 (1) L'alinéa 40(5)b) de la même loi est remplacé par ce qui suit :

b) a eu lieu au Canada sans qu'il soit possible d'identifier la victime, mais tombe sous le coup des articles 5, 8, 10, 12 ou 13;

(2) L'article 40 de la même loi est modifié par adjonction, après le paragraphe (7), de ce qui suit :

Non-communication de l'identité : Commission

(8) La Commission peut examiner toute plainte relative à l'acte discriminatoire visé à l'article 13 sans communiquer à la personne visée par la plainte, ou à toute autre personne, l'identité de l'individu présenté comme la victime ou de l'individu ou du groupe d'individus ayant déposé la plainte ou de ceux qui témoignent ou participent de quelque façon à l'examen de la plainte, si elle estime qu'il y a un risque sérieux que les individus en question fassent l'objet de menaces, d'intimidation ou de discrimination.

Non-communication de l'identité : autres personnes

(9) La Commission peut ordonner à toute personne ayant eu connaissance, dans le cadre de l'examen de la plainte relative à l'acte discriminatoire visé à l'article 13, de l'identité de l'individu présenté comme la victime, ou de l'individu ou du groupe d'individus ayant déposé la plainte ou de ceux qui témoignent ou participent de quelque façon à l'examen de la plainte, de ne pas communiquer l'identité des individus en question, si elle estime qu'il y a un risque sérieux qu'ils fassent l'objet de menaces, d'intimidation ou de discrimination.

whose identity was learned will be subjected to threats, intimidation or discrimination.

Exceptions

(10) An order does not prevent a person named in the order from disclosing the information protected by the order if the disclosure is required by law or is necessary for the purposes of an investigation under section 43, an attempt to bring about a settlement under section 47 or a settlement referred to in section 48.

Revocation

(11) The Commission may, on application, revoke an order if it is satisfied that the order is no longer warranted.

Opportunity to make representations

(12) Before the Commission decides whether to revoke an order, it shall afford any person whose identity is protected by the order an opportunity to make representations with respect to the application to revoke the order.

Order ceases to have effect

(13) An order ceases to have effect when the member or panel makes, in the course of an inquiry into the complaint in question, an order under paragraph 52(1)(e) in respect of the same individual or group of individuals whose identity is protected by the order made under subsection (9).

Statutory Instruments Act

(14) The *Statutory Instruments Act* does not apply to an order made under subsection (9).

37 (1) Paragraph 41(1)(a) of the Act is replaced by the following:

(a) the alleged victim of the discriminatory practice to which the complaint relates or the complainant ought to exhaust grievance or review procedures otherwise reasonably available;

(2) Section 41 of the Act is amended by adding the following after subsection (1):

For greater certainty — section 13 complaint

(1.1) For greater certainty, the Commission shall, under paragraph (1)(d), decline to deal with a complaint in relation to a discriminatory practice described in section 13 if it is evident to the Commission that the complaint indicates no *hate speech*, as defined in subsection 13(8).

Exceptions

(10) L'ordonnance n'empêche pas la personne qui y est visée de communiquer des renseignements protégés par l'ordonnance si la communication est exigée par la loi ou si elle est nécessaire pour les besoins de l'enquête menée au titre de l'article 43, de la conciliation en vue d'en arriver à un règlement visé à l'article 47 ou d'un règlement visé à l'article 48.

Révocation

(11) La Commission peut, sur demande, révoquer l'ordonnance si elle est convaincue qu'elle n'est plus justifiée.

Possibilité de présenter des observations

(12) Avant de décider de la demande de révocation, la Commission donne aux individus dont l'identité est protégée par l'ordonnance la possibilité de présenter des observations.

Cessation d'effet de l'ordonnance

(13) L'ordonnance cesse d'avoir effet dès que le membre instructeur rend, dans le cadre de l'instruction de la plainte, une ordonnance en vertu de l'alinéa 52(1)e) à l'égard des mêmes individus que ceux dont l'identité est protégée par l'ordonnance rendue en vertu du paragraphe (9).

Loi sur les textes réglementaires

(14) La *Loi sur les textes réglementaires* ne s'applique pas aux ordonnances rendues en vertu du paragraphe (9).

37 (1) L'alinéa 41(1)a) de la même loi est remplacé par ce qui suit :

a) la victime présumée de l'acte discriminatoire ou le plaignant devrait épuiser d'abord les recours internes ou les procédures d'appel ou de règlement des griefs qui lui sont normalement ouverts;

(2) L'article 41 de la même loi est modifié par adjonction, après le paragraphe (1), de ce qui suit :

Précision : plaintes fondées sur l'article 13

(1.1) Il est entendu que la Commission est tenue, en application de l'alinéa (1)d), de refuser d'examiner toute plainte relative à l'acte discriminatoire visé à l'article 13 s'il lui paraît manifeste que la plainte ne vise pas de *discours haineux*, au sens du paragraphe 13(8).

2018, c. 27, s. 426(1)

38 Subsection 48.1(1) of the Act is replaced by the following:

Establishment of Tribunal

48.1 (1) There is established a tribunal to be known as the Canadian Human Rights Tribunal consisting, subject to subsection (6), of a maximum of 20 members, including a Chairperson and a Vice-chairperson, to be appointed by the Governor in Council.

39 Subsection 52(1) of the Act is amended by striking out “or” at the end of paragraph (c), by adding “or” at the end of paragraph (d) and by adding the following after paragraph (d):

(e) there is a real and substantial risk that the alleged victim, the individual or group of individuals that made the complaint or an individual who gives evidence or assists in any way in respect of the inquiry will be subjected to threats, intimidation or discrimination.

1998, c. 9, s. 27

40 The portion of subsection 53(2) of the Act before paragraph (a) is replaced by the following:

Complaint substantiated

(2) If at the conclusion of the inquiry the member or panel finds that the complaint is substantiated, the member or panel may, subject to sections 53.1 and 54, make an order against the person found to be engaging or to have engaged in the discriminatory practice and include in the order any of the following terms that the member or panel considers appropriate:

41 The Act is amended by adding the following after section 53:

Complaint substantiated – section 13

53.1 If at the conclusion of an inquiry the member or panel conducting the inquiry finds that a complaint in relation to a discriminatory practice described in section 13 is substantiated, the member or panel may make one or more of only the following orders against the person found to be engaging or to have engaged in the discriminatory practice:

(a) an order to cease the discriminatory practice and take measures, in consultation with the Commission on the general purposes of the measures, to redress the practice or to prevent the same or a similar practice from recurring;

2018, ch. 27, par. 426(1)

38 Le paragraphe 48.1(1) de la même loi est remplacé par ce qui suit :

Constitution du Tribunal

48.1 (1) Est constitué le Tribunal canadien des droits de la personne composé, sous réserve du paragraphe (6), d’au plus vingt membres, dont le président et le vice-président, nommés par le gouverneur en conseil.

39 Le paragraphe 52(1) de la même loi est modifié par adjonction, après l’alinéa d), de ce qui suit :

e) il y a un risque sérieux que l’individu présenté comme la victime ou que l’individu ou le groupe d’individus ayant déposé la plainte ou ceux qui témoignent ou participent de quelque façon à l’instruction fassent l’objet de menaces, d’intimidation ou de discrimination.

1998, ch. 9, art. 27

40 Le passage du paragraphe 53(2) de la même loi précédant l’alinéa a) est remplacé par ce qui suit :

Plainte jugée fondée

(2) À l’issue de l’instruction, le membre instructeur qui juge la plainte fondée peut, sous réserve des articles 53.1 et 54, ordonner, selon les circonstances, à la personne trouvée coupable d’un acte discriminatoire :

41 La même loi est modifiée par adjonction, après l’article 53, de ce qui suit :

Plainte jugée fondée : article 13

53.1 À l’issue de l’instruction, le membre instructeur qui juge fondée la plainte relative à l’acte discriminatoire visé à l’article 13 peut uniquement rendre une ordonnance imposant à la personne trouvée coupable de l’acte discriminatoire tout ou partie des obligations suivantes :

a) mettre fin à l’acte et prendre, en consultation avec la Commission relativement à leurs objectifs généraux, des mesures de redressement ou des mesures destinées à prévenir des actes semblables;

b) si elle a, en tout ou en partie, créé ou développé le discours haineux faisant l’objet de la plainte, indemniser jusqu’à concurrence de 20 000 \$ toute victime qui

(b) an order to pay compensation of not more than \$20,000 to any victim identified in the communication that constituted the discriminatory practice, for any pain and suffering that the victim experienced as a result of that discriminatory practice, if that person created or developed, in whole or in part, the hate speech to which the complaint relates; or

(c) an order to pay a penalty of not more than \$50,000 to the Receiver General, if the member or panel considers it appropriate having regard to the nature, circumstances, extent and gravity of the discriminatory practice, the wilfulness or intent of that person, any prior discriminatory practices that that person has engaged in and that person's ability to pay the penalty.

Award of costs

53.2 A member or panel conducting an inquiry in relation to a discriminatory practice described in section 13 may award costs for abuse of process in relation to the inquiry.

2013, c. 37, s. 5

42 Section 57 of the Act is replaced by the following:

Enforcement of order

57 An order made under section 53, 53.1 or 53.2 may, for the purpose of enforcement, be made an order of the Federal Court by following the usual practice and procedure or by the Commission filing in the Registry of the Court a copy of the order certified to be a true copy.

43 (1) Subsection 60(1) of the Act is amended by striking out "or" at the end of paragraph (b) and by adding the following after paragraph (c):

(d) contravenes an order made under subsection 40(9); or

(e) contravenes an order made under subsection 52(1) or (2).

(2) Subsection 60(4) of the Act is replaced by the following:

Consent of Attorney General

(4) A prosecution for an offence under paragraph (1)(b) or (c) may not be instituted except by or with the consent of the Attorney General of Canada.

est identifiée dans la communication constituant l'acte discriminatoire et qui a souffert un préjudice moral;

c) payer au receveur général une pénalité maximale de 50 000 \$ si le membre instructeur l'estime indiqué compte tenu de la nature, de la portée et de la gravité de l'acte, des circonstances entourant l'acte, de l'intention de son auteur, du caractère délibéré de l'acte, des antécédents discriminatoires de son auteur et de la capacité de payer de ce dernier.

Dépens

53.2 Le membre instructeur peut, en cas d'abus de procédure dans le cadre de l'instruction, adjuger les dépens liés aux instances relatives à toute plainte fondée sur l'article 13 dont il est saisi.

2013, ch. 37, art. 5

42 L'article 57 de la même loi est remplacé par ce qui suit :

Exécution des ordonnances

57 Aux fins d'exécution, les ordonnances rendues en vertu des articles 53, 53.1 ou 53.2 peuvent, selon la procédure habituelle ou dès que la Commission en dépose au greffe de la Cour fédérale une copie certifiée conforme, être assimilées aux ordonnances rendues par celle-ci.

43 (1) Le paragraphe 60(1) de la même loi est modifié par adjonction, après l'alinéa c), de ce qui suit :

d) contrevient à une ordonnance rendue en vertu du paragraphe 40(9);

e) contrevient à une ordonnance rendue en vertu des paragraphes 52(1) ou (2).

(2) Le paragraphe 60(4) de la même loi est remplacé par ce qui suit :

Consentement du procureur général

(4) Les poursuites fondées sur les infractions prévues aux alinéas (1)b) ou c) ne peuvent être intentées que par le procureur général du Canada ou qu'avec son consentement.

Coming into Force

Order in council

44 (1) Subject to subsection (2), the provisions of this Part come into force on a day or days to be fixed by order of the Governor in Council.

Order in council

(2) Section 35 comes into force on a day to be fixed by order of the Governor in Council, but that day must be after the day fixed for the coming into force of section 34.

PART 4

2011, c. 4

An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service

Amendments to the Act

45 The definition *Internet service* in subsection 1(1) of *An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service* is replaced by the following:

Internet service includes a service

- (a) providing Internet access;
- (b) providing Internet content hosting, regardless of the originator of the content or the manner by which the content is made accessible; or
- (c) facilitating interpersonal communication over the Internet, including a service providing electronic mail. (*services Internet*)

46 Sections 3 and 4 of the Act are replaced by the following:

Duty to notify

3 If a person who provides an Internet service to the public has reasonable grounds to believe that their Internet service is being or has been used to commit a child pornography offence, the person must notify the law

Entrée en vigueur

Décret

44 (1) Sous réserve du paragraphe (2), les dispositions de la présente partie entrent en vigueur à la date ou aux dates fixées par décret.

Décret

(2) L'article 35 entre en vigueur à la date fixée par décret, laquelle doit cependant être postérieure à celle fixée pour l'entrée en vigueur de l'article 34.

PARTIE 4

2011, ch. 4

Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet

Modification de la loi

45 La définition de *services Internet*, au paragraphe 1(1) de la *Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet*, est remplacée par ce qui suit :

services Internet S'entend notamment :

- a) de services d'accès à Internet;
- b) de services d'hébergement de contenu sur Internet, peu importe l'auteur du contenu ou la manière dont celui-ci est rendu accessible;
- c) de services facilitant les communications interpersonnelles sur Internet, notamment de services de courrier électronique. (*Internet service*)

46 Les articles 3 et 4 de la même loi sont remplacés par ce qui suit :

Avis obligatoire

3 Si la personne qui fournit des services Internet au public a des motifs raisonnables de croire que ses services Internet sont ou ont été utilisés pour la perpétration d'une infraction relative à la pornographie juvénile, elle

enforcement body designated by the regulations of that fact, as soon as feasible and in accordance with the regulations.

Transmission data

3.1 If the content relating to an offence referred to in section 3 is manifestly child pornography, a person who makes a notification under that section must include with the notification a document containing any *transmission data*, as defined in section 487.011 of the *Criminal Code*, associated with the content that could assist in the investigation of the offence.

Preservation of computer data

4 (1) A person who makes a notification under section 3 must preserve all computer data related to the notification that is in their possession or control for one year after the day on which the notification is made.

Destruction of preserved computer data

(2) The person must destroy the computer data that would not be retained in the ordinary course of business and any document that is prepared for the purpose of preserving computer data under subsection (1) as soon as feasible after the end of the one-year period, unless the person is required to preserve the computer data by a judicial order made under any other Act of Parliament or any Act of the legislature of a province.

47 The Act is amended by adding the following after section 9:

Clarification — privacy legislation

9.1 For greater certainty, this Act is not to be construed as limiting in any way any obligation under the *Privacy Act* or any applicable provincial privacy legislation.

48 Section 11 of the Act is replaced by the following:

Limitation period

11 A prosecution for an offence under this Act cannot be commenced more than five years after the time when the act or omission giving rise to the prosecution occurred.

49 (1) Paragraph 12(a) of the Act is replaced by the following:

(a) specifying the services included under the definition *Internet service* in subsection 1(1);

en avise dans les meilleurs délais, selon les modalités réglementaires, l'organisme chargé de l'application de la loi désigné par règlement.

Données de transmission

3.1 Si le contenu lié à l'infraction visée à l'article 3 est manifestement de la pornographie juvénile, la personne qui donne l'avis prévu à cet article y joint un document comportant les *données de transmission*, au sens de l'article 487.011 du *Code criminel*, associées à ce contenu qui pourraient être utiles à l'enquête relative à l'infraction.

Préservation des données informatiques

4 (1) La personne qui a donné l'avis prévu à l'article 3 préserve les données informatiques afférentes en sa possession ou à sa disposition pendant un an après la date de l'avis.

Destruction

(2) Elle est tenue de détruire les données informatiques qui ne seraient pas conservées dans le cadre normal de son activité commerciale et tout document établi en vue de les préserver en application du paragraphe (1) dans les meilleurs délais après l'expiration de la période d'un an, à moins qu'elle ne soit assujettie à une ordonnance de préservation rendue en vertu d'une autre loi fédérale ou d'une loi provinciale à l'égard de ces données.

47 La même loi est modifiée par adjonction, après l'article 9, de ce qui suit :

Précision — protection des renseignements

9.1 Il est entendu que la présente loi n'a pas pour effet de porter atteinte de quelque façon que ce soit aux obligations qui découlent de la *Loi sur la protection des renseignements personnels* ou de lois provinciales applicables en matière de protection des renseignements personnels.

48 L'article 11 de la même loi est remplacé par ce qui suit :

Prescription

11 Les poursuites visant les infractions prévues par la présente loi se prescrivent par cinq ans à compter de leur perpétration.

49 (1) L'alinéa 12a) de la même loi est remplacé par ce qui suit :

a) prévoir les services compris dans les services visés par la définition de *services Internet* au paragraphe 1(1);

(a.1) designating an organization for the purpose of section 2;

(2) Section 12 of the Act is amended by adding the following after paragraph (c):

(c.1) designating the law enforcement body for the purpose of section 3;

(3) Section 12 of the Act is amended by adding the following after paragraph (d):

(d.1) requiring the law enforcement body designated under paragraph (c.1) to submit to the Minister of Justice and the Minister of Public Safety and Emergency Preparedness an annual report in relation to the information that it has received under this Act;

(d.2) specifying the form and content of the annual report referred to in paragraph (d.1), as well as the manner and time of its submission;

a.1) désigner un organisme pour l'application de l'article 2;

(2) L'article 12 de la même loi est modifié par adjonction, après l'alinéa c), de ce qui suit :

c.1) désigner, pour l'application de l'article 3, l'organisme chargé de l'application de la loi;

(3) L'article 12 de la même loi est modifié par adjonction, après l'alinéa d), de ce qui suit :

d.1) obliger l'organisme chargé de l'application de la loi désigné en vertu de l'alinéa c.1) à présenter au ministre de la Justice et au ministre de la Sécurité publique et de la Protection civile un rapport annuel relativement aux renseignements qui lui sont communiqués au titre de la présente loi;

d.2) prévoir le contenu du rapport annuel visé à l'alinéa d.1) ainsi que la forme et les modalités — de temps ou autres — de présentation de celui-ci;

Coordinating Amendments

Bill C-291

50 (1) Subsections (2) to (4) apply if Bill C-291, introduced in the 1st session of the 44th Parliament and entitled *An Act to amend the Criminal Code and to make consequential amendments to other Acts (child sexual abuse and exploitation material)* (in this section referred to as the "other Act"), receives royal assent.

(2) If subparagraph 12(a)(i) of the other Act comes into force before section 45 of this Act, then the portion of that section before the definition that it enacts is replaced by the following:

45 The definition *Internet service* in subsection 1(1) of *An Act respecting the mandatory reporting of Internet child sexual abuse and exploitation material by persons who provide an Internet service* is replaced by the following:

(3) If subparagraph 12(a)(i) of the other Act comes into force on the same day as section 45 of this Act, then that section is deemed to have come into force before that subparagraph.

(4) On the first day on which both subparagraph 12(a)(ii) of the other Act and section 46 of this Act are in force, the sections 3 and 3.1 enacted by that section 46 are replaced by the following:

Dispositions de coordination

Projet de loi C-291

50 (1) Les paragraphes (2) à (4) s'appliquent en cas de sanction du projet de loi C-291, déposé au cours de la 1^{re} session de la 44^e législature et intitulé *Loi modifiant le Code criminel et d'autres lois en conséquence (matériel d'abus et d'exploitation pédosexuels)* (appelé « autre loi » au présent article).

(2) Si le sous-alinéa 12a)(i) de l'autre loi entre en vigueur avant l'article 45 de la présente loi, le passage de cet article 45 précédant la définition qui y est édictée est remplacé par ce qui suit :

45 La définition de *services Internet*, au paragraphe 1(1) de la *Loi concernant la déclaration obligatoire de matériel d'abus et d'exploitation pédosexuels sur Internet par les personnes qui fournissent des services Internet*, est remplacée par ce qui suit :

(3) Si l'entrée en vigueur du sous-alinéa 12a)(i) de l'autre loi et celle de l'article 45 de la présente loi sont concomitantes, cet article 45 est réputé être entré en vigueur avant ce sous-alinéa 12a)(i).

(4) Dès le premier jour où le sous-alinéa 12a)(ii) de l'autre loi et l'article 46 de la présente loi sont tous deux en vigueur, les articles 3 et 3.1 qui sont édictés par cet article 46 sont remplacés par ce qui suit :

Duty to notify

3 If a person who provides an Internet service to the public has reasonable grounds to believe that their Internet service is being or has been used to commit a child sexual abuse and exploitation material offence, the person must notify the law enforcement body designated by the regulations of that fact, as soon as feasible and in accordance with the regulations.

Transmission data

3.1 If the content relating to an offence referred to in section 3 is manifestly child sexual abuse and exploitation material, a person who makes a notification under that section must include with the notification a document containing any *transmission data*, as defined in section 487.011 of the *Criminal Code*, associated with the content that could assist in the investigation of the offence.

Coming into Force

Six months after royal assent

51 Sections 45 to 49 come into force on the day that, in the sixth month after the month in which this Act receives royal assent, has the same calendar number as the day on which this Act receives royal assent or, if that sixth month has no day with that number, the last day of that sixth month.

PART 5

Coordinating Amendment

Bill C-291

52 If Bill C-291, introduced in the 1st session of the 44th Parliament and entitled *An Act to amend the Criminal Code and to make consequential amendments to other Acts (child sexual abuse and exploitation material)*, receives royal assent, then, on the first day on which this Act has received royal assent and subparagraph 12(a)(i) of that Act is in force, the long title of this Act is replaced by the following:

An Act to enact the Online Harms Act, to amend the Criminal Code, the Canadian Human Rights Act and An Act respecting the mandatory reporting of Internet child sexual abuse and exploitation material by persons who provide an Internet service and to make consequential and related amendments to other Acts

Avis obligatoire

3 Si la personne qui fournit des services Internet au public a des motifs raisonnables de croire que ses services Internet sont ou ont été utilisés pour la perpétration d'une infraction relative à du matériel d'abus et d'exploitation pédosexuels, elle en avise dans les meilleurs délais, selon les modalités réglementaires, l'organisme chargé de l'application de la loi désigné par règlement.

Données de transmission

3.1 Si le contenu lié à l'infraction visée à l'article 3 est manifestement du matériel d'abus et d'exploitation pédosexuels, la personne qui donne l'avis prévu à cet article y joint un document comportant les *données de transmission*, au sens de l'article 487.011 du *Code criminel*, associées à ce contenu qui pourraient être utiles à l'enquête relative à l'infraction.

Entrée en vigueur

Six mois après la sanction

51 Les articles 45 à 49 entrent en vigueur le jour qui, dans le sixième mois suivant le mois de la sanction de la présente loi, porte le même quantième que le jour de cette sanction ou, à défaut de quantième identique, le dernier jour de ce sixième mois.

PARTIE 5

Disposition de coordination

Projet de loi C-291

52 En cas de sanction du projet de loi C-291, déposé au cours de la 1^{re} session de la 44^e législature et intitulé *Loi modifiant le Code criminel et d'autres lois en conséquence (matériel d'abus et d'exploitation pédosexuels)*, dès le premier jour où le sous-alinéa 12a)(i) de cette loi est en vigueur et la présente loi est sanctionnée, le titre intégral de la présente loi est remplacé par ce qui suit :

Loi édictant la Loi sur les préjudices en ligne, modifiant le Code criminel, la Loi canadienne sur les droits de la personne et la Loi concernant la déclaration obligatoire du matériel d'abus et d'exploitation pédosexuels sur Internet par les personnes qui fournissent des services Internet et apportant des modifications corrélatives et connexes à d'autres lois

EXPLANATORY NOTES

Criminal Code

Clause 11: Relevant portion of the definition:

offence means an offence contrary to, any conspiracy or attempt to commit or being an accessory after the fact in relation to an offence contrary to, or any counselling in relation to an offence contrary to

(a) any of the following provisions of this Act, namely,

Clause 12: Relevant portion of subsection 264(4):

(4) Where a person is convicted of an offence under this section, the court imposing the sentence on the person shall consider as an aggravating factor that, at the time the offence was committed, the person contravened

(a) the terms or conditions of an order made pursuant to section 161 or a recognizance entered into pursuant to section 810, 810.1 or 810.2; or

Clause 13: Existing text of subsection 318(1):

318 (1) Every person who advocates or promotes genocide is guilty of an indictable offence and liable to imprisonment for a term of not more than five years.

Clause 14: (1) Relevant portion of subsection 319(1):

319 (1) Every one who, by communicating statements in any public place, incites hatred against any identifiable group where such incitement is likely to lead to a breach of the peace is guilty of

(a) an indictable offence and is liable to imprisonment for a term not exceeding two years; or

(2) Relevant portion of subsection 319(2):

(2) Every one who, by communicating statements, other than in private conversation, wilfully promotes hatred against any identifiable group is guilty of

(a) an indictable offence and is liable to imprisonment for a term not exceeding two years; or

(3) Relevant portion of subsection 319(2.1):

(2.1) Everyone who, by communicating statements, other than in private conversation, wilfully promotes antisemitism by condoning, denying or downplaying the Holocaust

NOTES EXPLICATIVES

Code criminel

Article 11: Texte du passage visé de la définition :

Infraction Infraction, complot ou tentative de commettre une infraction, complicité après le fait ou le fait de conseiller à une autre personne de commettre une infraction en ce qui concerne :

a) l'une des dispositions suivantes de la présente loi :

Article 12: Texte du passage visé du paragraphe 264(4) :

(4) Le tribunal qui détermine la peine à infliger à une personne déclarée coupable d'une infraction prévue au présent article est tenu de considérer comme circonstance aggravante le fait que cette personne, en commettant l'infraction, enfreignait :

a) une condition d'une ordonnance rendue en vertu de l'article 161 ou une condition d'un engagement contracté dans le cadre des articles 810, 810.1 ou 810.2;

Article 13: Texte du paragraphe 318(1) :

318 (1) Quiconque préconise ou foment le génocide est coupable d'un acte criminel passible d'un emprisonnement maximal de cinq ans.

Article 14: (1) Texte du passage visé du paragraphe 319(1) :

319 (1) Quiconque, par la communication de déclarations en un endroit public, incite à la haine contre un groupe identifiable, lorsqu'une telle incitation est susceptible d'entraîner une violation de la paix, est coupable :

a) soit d'un acte criminel et passible d'un emprisonnement maximal de deux ans;

(2) Texte du passage visé du paragraphe 319(2) :

(2) Quiconque, par la communication de déclarations autrement que dans une conversation privée, foment volontairement la haine contre un groupe identifiable est coupable :

a) soit d'un acte criminel et passible d'un emprisonnement maximal de deux ans;

(3) Texte du passage visé du paragraphe 319(2.1) :

(2.1) Quiconque, par la communication de déclarations autrement que dans une conversation privée, foment volontairement l'antisémitisme en cautionnant, en niant ou en minimisant l'Holocauste est coupable :

(a) is guilty of an indictable offence and liable to imprisonment for a term not exceeding two years; or

(4) New.

(5) New.

Clause 15: New.

Clause 16: Existing text of subsections 430(4.1) and (4.101):

(4.1) Everyone who commits mischief in relation to property described in any of paragraphs (4.101)(a) to (d), if the commission of the mischief is motivated by bias, prejudice or hate based on colour, race, religion, national or ethnic origin, age, sex, sexual orientation, gender identity or expression or mental or physical disability,

(a) is guilty of an indictable offence and liable to imprisonment for a term not exceeding ten years; or

(b) is guilty of an offence punishable on summary conviction.

(4.101) For the purposes of subsection (4.1), **property** means

(a) a building or structure, or part of a building or structure, that is primarily used for religious worship — including a church, mosque, synagogue or temple —, an object associated with religious worship located in or on the grounds of such a building or structure, or a cemetery;

(b) a building or structure, or part of a building or structure, that is primarily used by an *identifiable group* as defined in subsection 318(4) as an educational institution — including a school, daycare centre, college or university —, or an object associated with that institution located in or on the grounds of such a building or structure;

(c) a building or structure, or part of a building or structure, that is primarily used by an *identifiable group* as defined in subsection 318(4) for administrative, social, cultural or sports activities or events — including a town hall, community centre, playground or arena —, or an object associated with such an activity or event located in or on the grounds of such a building or structure; or

(d) a building or structure, or part of a building or structure, that is primarily used by an *identifiable group* as defined in subsection 318(4) as a residence for seniors or an object associated with that residence located in or on the grounds of such a building or structure.

Clause 17: New.

Clause 18: (1) Relevant portion of subsection 810.3(1):

810.3 (1) For the purposes of sections 810, 810.01, 810.011, 810.1 and 810.2 and subject to the regulations, the Attorney General of a

a) soit d'un acte criminel et passible d'un emprisonnement maximal de deux ans;

(4) Nouveau.

(5) Nouveau.

Article 15: Nouveau.

Article 16: Texte des paragraphes 430(4.1) et (4.101):

(4.1) Quiconque, étant motivé par des préjugés ou de la haine fondés sur la couleur, la race, la religion, l'origine nationale ou ethnique, l'âge, le sexe, l'orientation sexuelle, l'identité ou l'expression de genre ou la déficience mentale ou physique, commet un méfait à l'égard d'un bien visé à l'un ou l'autre des alinéas (4.101)a) à d), est coupable :

a) soit d'un acte criminel passible d'un emprisonnement maximal de dix ans;

b) soit d'une infraction punissable sur déclaration de culpabilité par procédure sommaire.

(4.101) Pour l'application du paragraphe (4.1), **bien** s'entend :

a) de tout ou partie d'un bâtiment ou d'une structure servant principalement au culte religieux — notamment une église, une mosquée, une synagogue ou un temple —, d'un objet lié au culte religieux se trouvant dans un tel bâtiment ou une telle structure ou sur le terrain où ceux-ci sont érigés, ou d'un cimetière;

b) de tout ou partie d'un bâtiment ou d'une structure utilisés principalement par un *groupe identifiable*, au sens du paragraphe 318(4), comme établissement d'enseignement — notamment une école, une garderie, un collège ou une université —, ou d'un objet lié à un établissement d'enseignement se trouvant dans un tel bâtiment ou une telle structure ou sur le terrain où ceux-ci sont érigés;

c) de tout ou partie d'un bâtiment ou d'une structure servant principalement à la tenue, par un *groupe identifiable* au sens du paragraphe 318(4), d'activités ou d'événements à caractère administratif, social, culturel ou sportif — notamment un hôtel de ville, un centre communautaire, un terrain de jeu ou un aréna —, ou d'un objet lié à une telle activité ou un tel événement se trouvant dans un tel bâtiment ou une telle structure ou sur le terrain où ceux-ci sont érigés;

d) de tout ou partie d'un bâtiment ou d'une structure utilisés principalement par un *groupe identifiable*, au sens du paragraphe 318(4), comme résidence pour personnes âgées ou d'un objet lié à une telle résidence se trouvant dans un tel bâtiment ou une telle structure ou sur le terrain où ceux-ci sont érigés.

Article 17: Nouveau.

Article 18: (1) Texte du passage visé du paragraphe 810.3(1):

810.3 (1) Pour l'application des articles 810, 810.01, 810.011, 810.1 et 810.2 et sous réserve des règlements, à l'égard d'une province ou

province or the minister of justice of a territory shall, with respect to the province or territory,

(2) Existing text of subsections (2) to (4):

(2) Subject to the regulations, the Attorney General of a province or the minister of justice of a territory may, with respect to the province or territory, designate the persons or classes of persons

(a) to make a demand for a sample of a bodily substance for the purposes of paragraphs 810(3.02)(b), 810.01(4.1)(f), 810.011(6)(e), 810.1(3.02)(h) and 810.2(4.1)(f); and

(b) to specify the regular intervals at which a defendant must provide a sample of a bodily substance for the purposes of paragraphs 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.1(3.02)(i) and 810.2(4.1)(g).

(3) Samples of bodily substances referred to in sections 810, 810.01, 810.011, 810.1 and 810.2 may not be taken, analyzed, stored, handled or destroyed, and the records of the results of the analysis of the samples may not be protected or destroyed, except in accordance with the designations and specifications made under subsection (1).

(4) The Attorney General of a province or the minister of justice of a territory, or a person authorized by the Attorney General or minister, shall cause all samples of bodily substances provided under a recognizance under section 810, 810.01, 810.011, 810.1 or 810.2 to be destroyed within the period prescribed by regulation unless the samples are reasonably expected to be used as evidence in a proceeding for an offence under section 811.

(3) Relevant portion of subsection 810.3(5):

(5) The Governor in Council may make regulations

(a) prescribing bodily substances for the purposes of sections 810, 810.01, 810.011, 810.1 and 810.2;

(4) Existing text of subsection 810.3(6):

(6) The notice referred to in paragraph 810(3.02)(c), 810.01(4.1)(g), 810.011(6)(f), 810.1(3.02)(i) or 810.2(4.1)(g) must specify the places and times at which and the days on which the defendant must provide samples of a bodily substance under a condition described in that paragraph. The first sample may not be taken earlier than 24 hours after the defendant is served with the notice, and subsequent samples must be taken at regular intervals of at least seven days.

Clause 19: Existing text of subsections 810.4(1) to (3):

810.4 (1) No person shall use a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.1 or 810.2 except for the purpose of determining whether a defendant is complying with a condition in the recognizance that they abstain from the consumption of drugs, alcohol or any other intoxicating substance.

(2) Subject to subsection (3), no person shall use, disclose or allow the disclosure of the results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.1 or 810.2.

d'un territoire donné, le procureur général de la province ou le ministre de la justice du territoire :

(2) Texte des paragraphes 810.3(2) à (4) :

(2) Sous réserve des règlements, à l'égard d'une province ou d'un territoire donné, le procureur général de la province ou le ministre de la justice du territoire peut désigner les personnes ou les catégories de personnes qui peuvent :

a) faire la demande d'échantillons de substances corporelles pour l'application des alinéas 810(3.02)b), 810.01(4.1)f), 810.011(6)e), 810.1(3.02)h) ou 810.2(4.1)f);

b) préciser les intervalles réguliers auxquels le défendeur doit fournir les échantillons de substances corporelles pour l'application des alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.1(3.02)i) ou 810.2(4.1)g).

(3) Les échantillons de substances corporelles visés aux articles 810, 810.01, 810.011, 810.1 et 810.2 ne peuvent être prélevés, analysés, entreposés, manipulés ou détruits qu'en conformité avec les désignations et les précisions faites au titre du paragraphe (1). De même, les documents faisant état des résultats de l'analyse des échantillons ne peuvent être protégés ou détruits qu'en conformité avec les désignations et les précisions faites au titre de ce paragraphe.

(4) Le procureur général d'une province ou le ministre de la justice d'un territoire, ou la personne autorisée par l'un ou l'autre, fait détruire, dans les délais prévus par règlement, les échantillons de substances corporelles fournis en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.1 ou 810.2, sauf s'il est raisonnable de s'attendre à ce qu'ils soient utilisés en preuve lors de poursuites intentées à l'égard de l'infraction prévue à l'article 811.

(3) Texte du passage visé du paragraphe 810.3(5) :

(5) Le gouverneur en conseil peut, par règlement :

a) désigner des substances corporelles pour l'application des articles 810, 810.01, 810.011, 810.1 et 810.2;

(4) Texte du paragraphe 810.3(6) :

(6) L'avis visé aux alinéas 810(3.02)c), 810.01(4.1)g), 810.011(6)f), 810.1(3.02)i) ou 810.2(4.1)g) précise les dates, heures et lieux où le défendeur doit fournir les échantillons de substances corporelles au titre de la condition prévue à l'alinéa en cause. Le premier échantillon ne peut être prélevé moins de vingt-quatre heures après la signification de l'avis et les échantillons subséquents sont prélevés à intervalles réguliers d'au moins sept jours.

Article 19: Texte des paragraphes 810.4(1) à (3) :

810.4 (1) Il est interdit d'utiliser les substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.1 ou 810.2, si ce n'est pour vérifier le respect d'une condition de l'engagement intimant au défendeur de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes.

(2) Sous réserve du paragraphe (3), il est interdit d'utiliser ou de communiquer ou laisser communiquer les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.1 ou 810.2.

(3) The results of the analysis of a bodily substance provided under a recognizance under section 810, 810.01, 810.011, 810.1 or 810.2 may be disclosed to the defendant to whom they relate, and may also be used or disclosed in the course of an investigation of, or in a proceeding for, an offence under section 811 or, if the results are made anonymous, for statistical or other research purposes.

Clause 20: Existing text of subsection 811.1(1):

811.1 (1) In a prosecution for breach of a condition in a recognizance under section 810, 810.01, 810.011, 810.1 or 810.2 that a defendant not consume drugs, alcohol or any other intoxicating substance, a certificate purporting to be signed by an analyst that states that the analyst has analyzed a sample of a bodily substance and that states the result of the analysis is admissible in evidence and, in the absence of evidence to the contrary, is proof of the statements contained in the certificate without proof of the signature or official character of the person who appears to have signed the certificate.

Youth Criminal Justice Act

Clause 27: Existing text of subsection 14(2):

(2) A youth justice court has exclusive jurisdiction to make orders against a young person under sections 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years) and 810.2 (recognizance — fear of serious personal injury offence) of the *Criminal Code* and the provisions of this Act apply, with any modifications that the circumstances require. If the young person fails or refuses to enter into a recognizance referred to in any of those sections, the court may impose any one of the sanctions set out in subsection 42(2) (youth sentences) except that, in the case of an order under paragraph 42(2)(n) (custody and supervision order), it shall not exceed 30 days.

Clause 28: Relevant portion of subsection 142(1):

142 (1) Subject to this section and except to the extent that they are inconsistent with this Act, the provisions of Part XXVII (summary conviction offences) of the *Criminal Code*, and any other provisions of that Act that apply in respect of summary conviction offences and relate to trial proceedings, apply to proceedings under this Act

(a) in respect of an order under section 83.3 (recognizance — terrorist activity), 810 (recognizance — fear of injury or damage), 810.01 (recognizance — fear of certain offences), 810.011 (recognizance — fear of terrorism offence), 810.02 (recognizance — fear of forced marriage or marriage under age of 16 years) or 810.2 (recognizance — fear of serious personal injury offence) of that Act or an offence under section 811 (breach of recognizance) of that Act;

(3) Les résultats de l'analyse de substances corporelles fournies en application d'un engagement prévu aux articles 810, 810.01, 810.011, 810.1 ou 810.2 peuvent être communiqués au défendeur en cause. Ils peuvent aussi être utilisés ou communiqués dans le cadre d'une enquête relative à l'infraction prévue à l'article 811 ou lors de poursuites intentées à l'égard d'une telle infraction, ou, s'ils sont dépersonnalisés, aux fins de recherche ou d'établissement de statistiques.

Article 20: Texte du paragraphe 811.1(1) :

811.1 (1) Dans toute poursuite pour manquement à une condition d'un engagement prévu aux articles 810, 810.01, 810.011, 810.1 ou 810.2 intimant au défendeur de s'abstenir de consommer des drogues, de l'alcool ou d'autres substances intoxicantes, le certificat, paraissant signé par l'analyste, déclarant qu'il a analysé un échantillon d'une substance corporelle et donnant ses résultats est admissible en preuve et, sauf preuve contraire, fait foi de son contenu sans qu'il soit nécessaire de prouver l'authenticité de la signature ou la qualité officielle du signataire.

Loi sur le système de justice pénale pour les adolescents

Article 27: Texte du paragraphe 14(2) :

(2) Le tribunal a aussi compétence exclusive pour rendre à l'égard d'un adolescent l'ordonnance visée aux articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d'une infraction de terrorisme), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans) ou 810.2 (engagement — crainte de sévices graves à la personne) du *Code criminel*; la présente loi s'applique alors, avec les adaptations nécessaires. Dans le cas où l'adolescent omet ou refuse de contracter l'engagement prévu à ces articles, le tribunal peut lui imposer l'une des sanctions prévues au paragraphe 42(2) (peines spécifiques), sauf que, si la sanction est imposée en vertu de l'alinéa 42(2)n) (ordonnance de placement et de surveillance), celle-ci ne peut excéder trente jours.

Article 28: Texte du passage visé du paragraphe 142(1) :

142 (1) Sous réserve des autres dispositions du présent article et dans la mesure où elles sont compatibles avec la présente loi, les dispositions de la partie XXVII (déclaration de culpabilité par procédure sommaire) du *Code criminel* et les autres dispositions de cette loi applicables en matière d'infraction punissable sur déclaration de culpabilité par procédure sommaire et qui concernent les poursuites en première instance s'appliquent aux poursuites intentées dans le cadre de la présente loi et relatives :

a) aux ordonnances rendues en vertu des articles 83.3 (engagement — activité terroriste), 810 (engagement — crainte de blessures ou dommages), 810.01 (engagement — crainte de certaines infractions), 810.011 (engagement — crainte d'une infraction de terrorisme), 810.02 (engagement — crainte de mariage forcé ou de mariage de personnes de moins de seize ans) ou 810.2 (engagement — crainte de sévices graves à la personne) du *Code criminel* ou aux infractions prévues à l'article 811 (manquement à l'engagement) de cette loi;

Canadian Human Rights Act

Clause 33: Existing text of section 4:

4 A discriminatory practice, as described in sections 5 to 14.1, may be the subject of a complaint under Part III and anyone found to be engaging or to have engaged in a discriminatory practice may be made subject to an order as provided in section 53.

Clause 34: New.

Clause 36: (1) Relevant portion of subsection 40(5):

(5) No complaint in relation to a discriminatory practice may be dealt with by the Commission under this Part unless the act or omission that constitutes the practice

...

(b) occurred in Canada and was a discriminatory practice within the meaning of section 5, 8, 10 or 12 in respect of which no particular individual is identifiable as the victim;

(2) New.

Clause 37: (1) Relevant portion of subsection 41(1):

41 (1) Subject to section 40, the Commission shall deal with any complaint filed with it unless in respect of that complaint it appears to the Commission that

(a) the alleged victim of the discriminatory practice to which the complaint relates ought to exhaust grievance or review procedures otherwise reasonably available;

(2) New.

Clause 38: Existing text of subsection 48.1(1):

48.1 (1) There is hereby established a tribunal to be known as the Canadian Human Rights Tribunal consisting, subject to subsection (6), of a maximum of 18 members, including a Chairperson and a Vice-chairperson, as may be appointed by the Governor in Council.

Clause 39: Relevant portion of subsection 52(1):

52 (1) An inquiry shall be conducted in public, but the member or panel conducting the inquiry may, on application, take any measures and make any order that the member or panel considers necessary to ensure the confidentiality of the inquiry if the member or panel is satisfied, during the inquiry or as a result of the inquiry being conducted in public, that

Clause 40: Relevant portion of subsection 53(2):

(2) If at the conclusion of the inquiry the member or panel finds that the complaint is substantiated, the member or panel may, subject to

Loi canadienne sur les droits de la personne

Article 33 : Texte de l'article 4 :

4 Les actes discriminatoires prévus aux articles 5 à 14.1 peuvent faire l'objet d'une plainte en vertu de la partie III et toute personne reconnue coupable de ces actes peut faire l'objet des ordonnances prévues à l'article 53.

Article 34 : Nouveau.

Article 36 : (1) Texte du passage visé du paragraphe 40(5) :

(5) Pour l'application de la présente partie, la Commission n'est valablement saisie d'une plainte que si l'acte discriminatoire :

[...]

b) a eu lieu au Canada sans qu'il soit possible d'en identifier la victime, mais tombe sous le coup des articles 5, 8, 10 ou 12;

(2) Nouveau.

Article 37 : (1) Texte du passage visé du paragraphe 41(1) :

41 (1) Sous réserve de l'article 40, la Commission statue sur toute plainte dont elle est saisie à moins qu'elle estime celle-ci irrecevable pour un des motifs suivants :

a) la victime présumée de l'acte discriminatoire devrait épuiser d'abord les recours internes ou les procédures d'appel ou de règlement des griefs qui lui sont normalement ouverts;

(2) Nouveau.

Article 38 : Texte du paragraphe 48.1(1) :

48.1 (1) Est constitué le Tribunal canadien des droits de la personne composé, sous réserve du paragraphe (6), d'au plus quinze membres, dont le président et le vice-président, nommés par le gouverneur en conseil.

Article 39 : Texte du passage visé du paragraphe 52(1) :

52 (1) L'instruction est publique, mais le membre instructeur peut, sur demande en ce sens, prendre toute mesure ou rendre toute ordonnance pour assurer la confidentialité de l'instruction s'il est convaincu que, selon le cas :

Article 40 : Texte du passage visé du paragraphe 53(2) :

(2) À l'issue de l'instruction, le membre instructeur qui juge la plainte fondée, peut, sous réserve de l'article 54, ordonner, selon les

section 54, make an order against the person found to be engaging or to have engaged in the discriminatory practice and include in the order any of the following terms that the member or panel considers appropriate:

Clause 41: New.

Clause 42: Existing text of section 57:

57 An order under section 53 may, for the purpose of enforcement, be made an order of the Federal Court by following the usual practice and procedure or by the Commission filing in the Registry of the Court a copy of the order certified to be a true copy.

Clause 43: (1) Relevant portion of subsection 60(1):

(1) Every person is guilty of an offence who

(2) Existing text of subsection 60(4):

(4) A prosecution for an offence under this section may not be instituted except by or with the consent of the Attorney General of Canada.

An Act respecting the mandatory reporting of Internet child pornography by persons who provide an Internet service

Clause 45: Existing text of the definition:

Internet service means a service providing Internet access, Internet content hosting or electronic mail. (*services Internet*)

Clause 46: Existing text of sections 3 and 4:

3 If a person who provides an Internet service to the public has reasonable grounds to believe that their Internet service is being or has been used to commit a child pornography offence, the person must notify an officer, constable or other person employed for the preservation and maintenance of the public peace of that fact, as soon as feasible and in accordance with the regulations.

4 (1) A person who makes a notification under section 3 must preserve all computer data related to the notification that is in their possession or control for 21 days after the day on which the notification is made.

(2) The person must destroy the computer data that would not be retained in the ordinary course of business and any document that is prepared for the purpose of preserving computer data under subsection (1) as soon as feasible after the expiry of the 21-day period, unless the person is required to preserve the computer data by a judicial order made under any other Act of Parliament or the legislature of a province.

Clause 47: New.

circstances, à la personne trouvée coupable d'un acte discriminatoire :

Article 41 : Nouveau.

Article 42 : Texte de l'article 57 :

57 Aux fins d'exécution, les ordonnances rendues en vertu de l'article 53 peuvent, selon la procédure habituelle ou dès que la Commission en dépose au greffe de la Cour fédérale une copie certifiée conforme, être assimilées aux ordonnances rendues par celle-ci.

Article 43 : (1) Texte du passage visé du paragraphe 60(1) :

(1) Commet une infraction quiconque, selon le cas :

(2) Texte du paragraphe 60(4) :

(4) Les poursuites fondées sur les infractions prévues au présent article ne peuvent être intentées que par le procureur général du Canada ou qu'avec son consentement.

Loi concernant la déclaration obligatoire de la pornographie juvénile sur Internet par les personnes qui fournissent des services Internet

Article 45 : Texte de la définition :

services Internet Services d'accès à Internet, d'hébergement de contenu sur Internet ou de courrier électronique. (*Internet Service*)

Article 46 : Texte des articles 3 et 4 :

3 Si la personne qui fournit des services Internet au public a des motifs raisonnables de croire que ses services Internet sont ou ont été utilisés pour la perpétration d'une infraction relative à la pornographie juvénile, elle en avise dans les meilleurs délais, selon les modalités réglementaires, un agent de police ou toute autre personne chargée du maintien de la paix publique.

4 (1) La personne qui a donné l'avis prévu à l'article 3 préserve les données informatiques afférentes en sa possession ou à sa disposition pendant vingt et un jours après la date de l'avis.

(2) Elle est tenue de détruire les données informatiques qui ne seraient pas conservées dans le cadre normal de son activité commerciale et tout document établi en vue de les préserver en application du paragraphe (1) dans les meilleurs délais après l'expiration des vingt et un jours, à moins qu'elle ne soit assujettie à une ordonnance de préservation rendue en vertu d'une autre loi fédérale ou provinciale à l'égard de ces données.

Article 47 : Nouveau.

Clause 48: Existing text of section 11:

11 A prosecution for an offence under this Act cannot be commenced more than two years after the time when the act or omission giving rise to the prosecution occurred.

Clause 49: (1) to (3) Relevant portion of section 12:

12 The Governor in Council may make regulations

- (a)** designating an organization for the purpose of section 2;

Article 48: Texte de l'article 11 :

11 Les poursuites visant les infractions prévues par la présente loi se prescrivent par deux ans à compter de leur perpétration.

Article 49: (1) à (3) Texte du passage visé de l'article 12 :

12 Le gouverneur en conseil peut, par règlement :

- a)** désigner un organisme pour l'application de l'article 2;

